Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Minutes of the Meeting No. 13/82-ALC4/2018 dated 14.01.2019 (actually held on 22.01.2019, 23.01.2019 and 07.02.2019) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-
Shri Nirmal Kumar, Dy. Director General of Foreign Trade
Shri S.K. Pangrahi, Economic Officer
Consultant, Technical Expert Pharmaceuticals
Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 12/82-ALC4/2018 **MEETING DATE** : 12.12.2018 (actually held on 13.12.2018, 14.12.2018 and 04.01.2019) and approved the same.

MEETING NUMBER : 13/82-ALC4/2018 **MEETING DATE** : 14.01.2019
(actually held on 22.01.2019, 23.01.2019 and 07.02.2019)

	Case No.:167/13/82-ALC4/2018	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01145/AM19/	RLA File :13/24/040/00031/AM12/	Lic.No/Date:1310043417 19.06.2013	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

1

Export product	Qty.	Sl. No.	Import items	Qty.
HYDROCORTISONE SODIUM SUCCINATE FOR INJECTION USP 100mg	1 Number	1	HYDROCORTISONE SODIUM SUCCINATE STERILE BUFFERED (Blend of Hydrocortisone Sodium Succinate USP & Sterile Sodium Carbonate)	110 mg / vial
		2	VIALS	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:434/13/82-ALC4/2018	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01412/AM19/	RLA File :05/24/040/00120/AM14/	Lic.No/Date:0510360081 17.07.2013	

2 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.	Import items	Qty.

		No.		
Rosuvastatin Calcium	1kg	1	Tert-Butyl-2-((4R,6S)-6-((E)-2-(4(-(4-fluorophenyl)-6-isopropyl-2-[N-methyl (methylsulphonyl)amino] pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxane-4-yl)acetate	1.425 kg
		2	Methanol	2.53 kg
		3	Tert-butyl methyl ether (MTBE)	0.79 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:430/13/82-ALC4/2018	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01408/AM19/	RLA File :05/24/040/00087/AM15/	Lic.No/Date:0510387695 29.05.2014	

3

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Rosuvastatin Calcium	1kg	1	Tert-Butyl-2-((4R,6S)-6-((E)-2-(4(-(4-fluorophenyl)-6-isopropyl-2-[N-methyl (methylsulphonyl)amino] pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxane-4-yl)acetate	1.425 kg
		2	Methanol	2.53 kg
		3	Tert-butyl methyl ether (MTBE)	0.79 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:198/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/00600/AM15/	RLA File :05/24/040/00145/AM15/	Lic.No/Date:0510389652 11.07.2014	

4

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Rosuvastatin Calcium	1kg	1	Tert-Butyl-2-((4R,6S)-6-((E)-2-(4(-(4-fluorophenyl)-6-isopropyl-2-[N-methyl (methylsulphonyl)amino] pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxane-4-yl)acetate	1.425 kg
		2	Methanol	2.53 kg
		3	Tert-butyl methyl ether (MTBE)	0.79 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:477/13/82-ALC4/2018	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01455/AM19/	RLA File :34/24/040/00340/AM15/	Lic.No/Date:3410041070 20.03.2015	

5 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Clobetasole Propionate BP/USP	1 kg	1	Betamethasone BP/USP/IP	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:470/13/82-ALC4/2018	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01448/AM19/	RLA File :08/24/040/00467/AM15/	Lic.No/Date:0810135044 16.04.2015	

6 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty. allowed
1	CO-AMOXICLAV TABLETS BP 625 MG OR AMOXICILLIN WITH CLAVULANATE POTASSIUM TABLETS 625 MG IP/USP	5000000.000 Tablets	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	585.24 mg/Tablet
			2	POTASSIUM CLAVULANATE DILUTED IP/BP WITH MICROCRYSTALLINE CELLULOSE (1:1)	303.773 mg/Tablet
			3	ALUMINIUM LAMINATED FOIL PRINTED	Relevant as per packing policy
			4	ALU ALU BOTTOM FOIL FOR BLISTER PACK	Relevant as per packing policy
2	CO-AMOXICLAV FOR ORAL SUSPENSION BP 228.5 DRY SYRUP (100ML)	100000.000 Bottles	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	4200 mg
			2	POTASSIUM CLAVULANATE DILUTED IP/BP WITH MICROCRYSTALLINE CELLULOSE (1:1)	1414.193 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.:469/13/82-ALC4/2018	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01447/AM19/	RLA File :08/24/040/00116/AM16/	Lic.No/Date:0810135720 22.07.2015	

7 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	CO- AMOXICLAV TABLETS BP 625 MG OR AMOXICILLIN WITH CLAVULANATE POTASSIUM TABLETS 625 MG IP/BP/ USP	10000000.000 Tablets	1	AMOXICILLIN TRIHYDRATE IP/USP/BP (IMPORTED), 1.16 Kg equivalent to 1 Kg Amoxicillin	585.28 mg/tablet
			2	POTASSIUM CLAVULANATE DILUTED IP/BP WITH MICROCRYSTALLINE CELLULOSE (1:1) The Potassium Clavulanic diluted IP/ BP with Microcrystalline Cellulose (1:1), 2.40 kg equivalent of 1 kg active of Clavulanic Acid	303.773 mg/tablet
			3	ALUMINIUM LAMINATED FOIL PRINTED	Relevant as per packing policy
			4	ALU ALU BOTTOM FOIL FOR BLISTER PACK	Relevant as per packing policy
2	CO-AMOXICLAV TABLETS BP 50 MG OR AMOXICILLIN WITH CLAVULANATE POTASSIUM TABLETS 50 MG IP/BP/ USP	200000.000 Tablets	5	AMOXICILLIN TRIHYDRATE IP/USP/BP (IMPORTED), 1.16 Kg equivalent to 1 Kg Amoxicillin	46.82 mg/tablet
			6	POTASSIUM CLAVULANATE DILUTED IP/BP WITH MICROCRYSTALLINE CELLULOSE (1:1) The Potassium Clavulanic diluted IP/ BP with Microcrystalline Cellulose (1:1), 2.40 kg equivalent of 1 kg active of Clavulanic Acid	24.30 mg/tablet
3	CO-AMOXICLAV TABLETS BP 250 MG OR AMOXICILLIN WITH CLAVULANATE POTASSIUM TABLETS 250 MG IP/BP/	200000.000 Tablets	7	AMOXICILLIN TRIHYDRATE IP/USP/BP (IMPORTED), 1.16 Kg equivalent to 1 Kg	234.11 mg/tablet

	USP			Amoxicillin	
			8	POTASSIUM CLAVULANATE DILUTED IP/BP WITH MICROCRYSTALLINE CELLULOSE (1:1) The Potassium Clavulanic diluted IP/ BP with Microcrystalline Cellulose (1:1), 2.40 kg equivalent of 1 kg active of Clavulanic Acid	121.50 mg/tablet
4	CO-AMOXICLAV TABLETS BP 500 MG OR AMOXICILLIN WITH CLAVULANATE POTASSIUM TABLETS 500 MG IP/ BP/ USP	200000.000 Tablets	9	AMOXICILLIN TRIHYDRATE IP/USP/BP (IMPORTED), 1.16 Kg equivalent to 1 Kg Amoxicillin	468.22 mg/tablet
			10	POTASSIUM CLAVULANATE DILUTED IP/BP WITH MICROCRYSTALLINE CELLULOSE (1:1) The Potassium Clavulanic diluted IP/ BP with Microcrystalline Cellulose (1:1), 2.40 kg equivalent of 1 kg active of Clavulanic Acid	243.02 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

8	**Case No.:191/13/82-ALC4/2018**	Party Name:NATURAL & ESSENTIAL OILS PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01169/AM19/	RLA File :07/24/040/00226/AM16/	Lic.No/Date:0710108878 13.10.2015	
	Decision: The Committee considered the case as per agenda and it was decided to refer the case to Coffee Board for its comments and also call the firm for personal hearing to explain the case.			

9	**Case No.:112/20/82-ALC4/2015**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01695/AM16/	RLA File :03/95/040/00646/AM16/	Lic.No/Date:0310800620 03.12.2015	
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai with complete technical details as per Appendix 4E along with Chemical reaction, stage wise yield of production and molecular weight from the firm.			

10	**Case No.:468/13/82-ALC4/2018**	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0810136646	

:01/82/050/01446/AM19/	:08/24/040/00300/AM16/	04.12.2015	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty. allowed
1	CO-AMOXICLAV TABLETS BP 625 MG OR AMOXICILLIN WITH CLAVULANATE POTASSIUM TABLETS 625 MG IP/USP	5000000.000 Tablets	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	585.24 mg/Tablet
			2	POTASSIUM CLAVULANATE DILUTED IP/BP WITH MICROCRYSTALLINE CELLULOSE (1:1)	303.773 mg/Tablet
			3	ALUMINIUM LAMINATED FOIL PRINTED	Relevant as per packing policy
			4	ALU ALU BOTTOM FOIL FOR BLISTER PACK	Relevant as per packing policy
2	CO-AMOXICLAV FOR ORAL SUSPENSION BP 228.5 DRY SYRUP (100ML)	100000.000 Bottles	1	AMOXICILLIN TRIHYDRATE IP/USP/BP	4200 mg
			2	POTASSIUM CLAVULANATE DILUTED IP/BP WITH MICROCRYSTALLINE CELLULOSE (1:1)	1414.193 mg

RA concerned may take further necessary action as per above decision of NC.

11	**Case No.:473/13/82-ALC4/2018**	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01451/AM19/	RLA File :08/24/040/00285/AM16/	Lic.No/Date:0810136715 11.12.2015	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TABLETS/CAPSULES CLARITHROMYCIN TABLETS 500MG	380000.000 Number	1	RELEVANT BULK DRUG CLARITHROMYCIN USP/BP/IP	510 mg/Tablet

RA concerned may take further necessary action as per above decision of NC.

12	**Case No.:3/13/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**

HQ File :01/82/050/00981/AM19/	RLA File :34/24/040/00344/AM16/	Lic.No/Date:3410042076 15.04.2016	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2018, dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
METHYL TRIBUTYL AMMONIUM CHLORIDE	1 kg	1	TRIBUTYL AMINE	0.619 kg
		2	ACETONITRILE	0.125 kg

RA concerned may take further necessary action as per above decision of NC.

13	**Case No.:478/13/82-ALC4/2018**	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01456/AM19/	RLA File :34/24/040/00036/AM17/	Lic.No/Date:3410042181 19.05.2016	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOBETASOL PROPIONATE BP/USP	1.00 kg	1	BETAMETHASONE BP/EP/IP/USP	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

14	**Case No.:1/13/82-ALC4/2018**	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/00979/AM19/	RLA File :07/24/040/00320/AM17/	Lic.No/Date:0710110874 30.12.2016	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,3-CYCLOHEXANEDIONE	1 kg	1	RESORCINOL	1.196 kg

RA concerned may take further necessary action as per above decision of NC.

15	**Case No.:5/13/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/00983/AM19/	RLA File :34/24/040/00269/AM17/	Lic.No/Date:3410042874 20.01.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TCPC - CAT - 18 (METHYL TRIOCTYL AMMONIUM CHLORIDE) METHYL TRI (C-8, C-10) ALKYL AMMONIUM CHLORIDE CAS No.63393-96-4 ASSAY 88 - 92%	1 kg	1	ALAMINE336 OR TRI-OCTYL/DECYL AMINE TRI (C-8, C-10) ALKYL AMINE	0.845 kg

RA concerned may take further necessary action as per above decision of NC.

16	**Case No.:20/13/82-ALC4/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/00998/AM19/	RLA File :05/24/040/00535/AM17/	Lic.No/Date:0510401413 30.01.2017	
	Decision: Deferred for comments of TE.			

17	**Case No.:479/13/82-ALC4/2018**	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01457/AM19/	RLA File :34/24/040/00338/AM17/	Lic.No/Date:3410042949 17.02.2017	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOBETASOL PROPIONATE BP/USP	1 kg	1	BETAMETHASONE IP/BP/USP/EP	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

18	**Case No.:159/13/82-ALC4/2018**	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01137/AM19/	RLA File :05/24/040/00611/AM17/	Lic.No/Date:0510401857 06.03.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.

META CRESOL (Other Cresols And Their Salts)	1 kg	1	CREYSLIC ACID / META-PARA CRESOLS	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:451/13/82-ALC4/2018	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01429/AM19/	RLA File :52/24/040/00086/AM17/	Lic.No/Date:5210042219 23.03.2017	

19 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,2,4 - TRIAZOLO (4,3-a) PYRIDIN -3 (2H) - ONE - 98% MIN.	1 kg	1	SEMICARBAZIDE HCL - 99% MIN	2.806 kg
		2	2-Chloro Pyridine	1.37 kg
		3	Mono Ethylene Glycol	1.45 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:472/13/82-ALC4/2018	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01450/AM19/	RLA File :08/24/040/00042/AM18/	Lic.No/Date:0810140325 19.05.2017	

20 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	MEROPENEM FOR INJECTION 1GM EACH VIAL CONTAINS : MEROPENEM TRIHYDRATE EQUIVALENT TO MEROPENEM ANHYDROUS 1000MG SODIUM CARBONATE EQUIVALENT TO SODIUM 90.2mg	100425.000 Number	1	MEROPENEM TRIHYDRATE USP/BP/IP/CEP/EP	1255 mg/ 1 gm vial
2	MEROPENEM FOR INJECTION 500MG EACH VIAL CONTAINS MEROPENEM TRIHYDRATE EQUIVALENT TO MEROPENEM ANHYDROUS 500MG SODIUM CARBONATE	250000.000 Number	2	MEROPENEM TRIHYDRATE USP/BP/IP/CEP/EP	627.5 mg/500 mg vial

	EQUIVALENT TO SODIUM 45.1MG				

RA concerned may take further necessary action as per above decision of NC.

	Case No.:391/4/82-ALC4/2017	Party Name:FINE ORGANIC INDUSTRIES,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/00399/AM18/	RLA File :03/94/040/00155/AM18/	Lic.No/Date:0310813432 22.05.2017	

21 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NEUTRALIZED AMIDE ESTER / (ETHANOL AMIDE STEARATE)	1 kg	1.	STEARIC ACID	1.06 kg
		2.	MONO ETHANOL AMINE	0.114 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:206/13/82-ALC4/2018	Party Name:NATURAL REMEDIES PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01184/AM19/	RLA File :07/24/040/00307/AM17/	Lic.No/Date:0710111893 20.07.2017	

22 **Decision:** The Committee considered the case as per agenda and it was decided to call for following information:

(i) Complete set of application.
(ii) Copy of DML / approved composition from Competent Authority.
(iii) Complete technical details as per Appendix 4E

	Case No.:199/13/82-ALC4/2018	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
23	HQ File :01/82/050/01177/AM19/	RLA File :07/24/040/00148/AM18/	Lic.No/Date:0710112040 21.08.2017	

Decision: The Committee considered the case as per agenda and it was decided to refer the case to Coffee Board for its comments and also call the firm for personal hearing to explain its case.

	Case No.:195/13/82-ALC4/2018	Party Name:NATURAL & ESSENTIAL OILS PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
24	HQ File :01/82/050/01173/AM19/	RLA File :07/24/040/00150/AM18/	Lic.No/Date:0710112050 23.08.2017	

Decision: The Committee considered the case as per agenda and it was decided to refer the case to Coffee Board for its comments and also call the firm for personal hearing to explain its case.

	Case No.:29/13/82-ALC4/2018	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01007/AM19/	RLA File :05/24/040/00357/AM18/	Lic.No/Date:0510404647 20.11.2017	

25 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PLASTICIZER (PVC) (DINP)	1 kg	1	Phthalate Anhydride	0.355 kg
		2	Iso Nonyl Alcohol	0.726 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:28/13/82-ALC4/2018	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01006/AM19/	RLA File :05/24/040/00413/AM18/	Lic.No/Date:0510404985 19.12.2017	

26 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PLASTICIZER (PVC) (DINP)	1 kg	1	Phthalate Anhydride	0.355 kg
		2	Iso Nonyl Alcohol	0.726 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:2/13/82-ALC4/2018	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/00980/AM19/	RLA File :07/21/040/00577/AM18/	Lic.No/Date:0710112571 20.12.2017	

27 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,3-CYCLOHEXANEDIONE	1 kg	1	RESORCINOL	1.196 kg

RA concerned may take further necessary action as per above decision of NC.

28	**Case No.:471/13/82-ALC4/2018**	Party Name:SWISS PARENTERALS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**

	HQ File :01/82/050/01449/AM19/	RLA File :08/24/040/00291/AM18/	Lic.No/Date:0810141670 04.01.2018	

Decision: The Committee considered the case as per agenda and it was decided to call for **following information from the** firm:

i) Copy of Drug Manufacturing Formula (DML) with approved composition
ii) Copy of Master Batch Formula (MBF)

	Case No.:38/13/82-ALC4/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
29	HQ File :01/82/050/01016/AM19/	RLA File :03/95/040/00804/AM18/	Lic.No/Date:0310818748 30.01.2018	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to refer the application to Department of C&PC for its examination/comments.

	Case No.:219/13/82-ALC4/2018	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01197/AM19/	RLA File :03/94/040/00886/AM18/	Lic.No/Date:0310818881 05.02.2018	

30

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	SODIUM CROMOGLICATE EYE DROPS 13.5 ML, 2% w/v	Vial	1	SODIUM CROMOGLYCATE	0.2835 gm/13.5 ml pack
2	SODIUM CROMOGLICATE EYE DROPS 10 ML, 2% w/v	Vial	1	SODIUM CROMOGLYCATE	0.210 gm/10 ml pack
3	SODIUM CROMOGLICATE EYE DROPS 5 ML, 2% w/v	Vial	1	SODIUM CROMOGLYCATE	0.105 gm/5 ml pack

RA concerned may take further necessary action as per above decision of NC.

	Case No.:4/13/82-ALC4/2018	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/00982/AM19/	RLA File :34/24/040/00233/AM18/	Lic.No/Date:3410043873 08.02.2018	

31

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2018, dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL TRIBUTYL AMMONIUM CHLORIDE	1 kg	1	TRIBUTYL AMINE	0.619 kg
		2	ACETONITRILE	0.125 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:46/13/82-ALC4/2018	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01024/AM19/	RLA File :09/24/040/00584/AM18/	Lic.No/Date:0910065982 13.02.2018	

32

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
VELPATASVIR-COPOVIDONE – IH	1 kg	1	(2S,4S)-tert-butyl 2-(5-(2-((2S,5S)-1-((S)-2- ((methoxycarbonyl)amino)-3-methylbutanoyl)-5-methylpyrrolidin-2-yl)-1,11-dihydroisochromeno[4,3:6,7]naphtho[1,2-d]imidazol-9-yl)-1H-imidazol-2- yl)-4-(methoxymethyl)pyrrolidine-1-carboxylate)	0.75 kg
		2	(2R)-[(methoxycarbonyl)amino](phenyl) ethanoic acid	0.31 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:48/13/82-ALC4/2018	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01026/AM19/	RLA File :09/24/040/00589/AM18/	Lic.No/Date:0910065980 13.02.2018	

33

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ledipasvir Copovidone (Ledipasvir Amorphous)	1kg	1	(1R,3S,4S)-3-(6-Bromo-1H-benzimidazol-2-yl)-2-a-zabicyclo (2.2.1)heptane2-carboxylic acid 1,1-dimethylethyl ester	0.85 kg
		2	(6s)-6-(5-(7-bromo-9,9-difluoro-9H-fluoren-2-yl)-1H-imidazol-2-yl-5-azaspiro(2,4)	0.85 kg
		3	Bis(Pinacolato) Diboron	0.85 kg
		4	Dichlorobis(di-tert-	0.0516 kg

			butylphenylphosphine)palladium(II)	

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:49/13/82-ALC4/2018	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01027/AM19/	RLA File :09/24/040/00588/AM18/	Lic.No/Date:0910065981 13.02.2018	

34

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SOFOSBUVIR-IH	1 kg	1	2-deoxy-2-fluoro-2-C-methyluridine (or) (2R)-2-Deoxy-2-Fluoro-2-Methyluridine	0.90 kg
		2	N-[(S)-(2,3,4,5,6-Pentafluorophenoxy) phenoxyphosphinyl]-L-alanine 1-methylethyl ester (OR) propan-2-yl(2S)-2-{[(pentafluorophenoxy) (phenoxy)phosphoryl]amino}propanoate	1.60 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:420/13/82-ALC4/2018	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01398/AM19/	RLA File :34/24/040/00337/AM18/	Lic.No/Date:3410043896 19.02.2018	

35

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import Product	Qty.
Betamethasone Dipropionate	1 kg	1	Betamethasone EP/BP/IP/USP	0.868 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:47/13/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
36	HQ File :01/82/050/01025/AM19/	RLA File :09/24/040/00587/AM18/	Lic.No/Date:0910066003 20.02.2018	

Decision: Deferred for comments of TE.

37	**Case No.:186/13/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS	Meet No/Date:13/82-ALC4/2018	**Status: Deferred**

		INDIA PVT. LTD.	14.01.2019	
	HQ File :01/82/050/01164/AM19/	RLA File :34/24/040/00341/AM18/	Lic.No/Date:3410043908 22.02.2018	
	Decision: The Committee considered the case as per agenda and it was decided to call for **complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and percentage of yield on molar basis** from the firm.			

38	**Case No.:50/13/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01028/AM19/	RLA File :09/24/040/00594/AM18/	Lic.No/Date:0910066027 01.03.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product
Losartan Potassium Tablets USP (Losartan) 25 Mg, 50 Mg, 100 Mg

Sl. No.	Import items	Norms Recommended for one Tablet		
		25 Mg Tablet	50 Mg Tablet	100 Mg Tablet
1	Losartan Potassium (or) Losartan Potasium USP	25.5 mg	51 mg	102 mg
2	Mannitol (Pearlitol 160C)	101.9 mg	203.8 mg	407.6 mg
3	Microcrystalline Cellulose (Avicel PH 102)	40.5 mg	81.0 mg	162 mg
4	Croscarmellose Sodium (Ac Di Sol)	7.19 mg	14.38 mg	28.76 mg
5	Povidone(PLASDONE K-29/32)	3.61 mg	7.22 mg	14.44 mg
6	Magnesium Stearate (Mallinckrodt 2257)	1.8 mg	3.6 mg	7.2 mg
7	Opadry White (03H28419)	3.6 mg	7.2 mg	14.4 mg

RA may take appropriate action as per the decision of Norms Committee.

39	**Case No.:125/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01103/AM19/	RLA File :09/24/040/00611/AM18/	Lic.No/Date:0910066054 12.03.2018	
	Decision: Deferred for comments of TE.			

40	**Case No.:33/13/82-ALC4/2018**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01011/AM19/	RLA File :03/95/040/01027/AM18/	Lic.No/Date:0310819857 16.03.2018	

Decision: Deferred for comments of TE.

	Case No.:127/13/82-ALC4/2018	Party Name:SPANSULES FORMULATIONS	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
41	HQ File :01/82/050/01105/AM19/	RLA File :09/24/040/00619/AM18/	Lic.No/Date:0910066066 20.03.2018	

Decision: The Committee considered the case as per agenda and it was decided to call for **a copy of DML for each export product** from the firm.

	Case No.:74/13/82-ALC4/2018	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01052/AM19/	RLA File :09/24/040/00598/AM18/	Lic.No/Date:0910066090 26.03.2018	

42 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1.	PTHALIC ANHYDRIDE	0.927 kg
		2	PHENOL	1.145 kg
		3	ZINC CHLORIDE	0.104 kg
		4	ANILINE	0.596 kg
		5	METHANOL	0.715 kg
		6	ACTIVATED CARBON	0.200 kg
		7	CAUSTIC SODA LYE	2.31 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:126/13/82-ALC4/2018	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
43	HQ File :01/82/050/01104/AM19/	RLA File :09/24/040/00639/AM18/	Lic.No/Date:0910066086 26.03.2018	

Decision: Deferred for comments of TE.

	Case No.:188/13/82-ALC4/2018	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01166/AM19/	RLA File :34/24/040/00384/AM18/	Lic.No/Date:3410044013 28.03.2018	

44 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.

2 METHOXY ETHYL CHLORIDE CLEAR COLOURLESS LIQUID	1 kg	1	2 METHOXY ETHANOL CLEAR COLOURLESS LIQUID	0.89 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:200/13/82-ALC4/2018	Party Name:NATURAL & ESSENTIAL OILS PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
45	HQ File :01/82/050/01178/AM19/	RLA File :07/24/040/00370/AM18/	Lic.No/Date:0710113036 03.04.2018	

Decision: The Committee considered the case as per agenda and it was decided to refer the case to Coffee Board for its comments and also call the firm for personal hearing to explain its case.

	Case No.:70/13/82-ALC4/2018	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Rejected**
46	HQ File :01/82/050/01048/AM19/	RLA File :09/24/040/00511/AM18/	Lic.No/Date:0910066144 12.04.2018	

Decision: The Committee observed that firm was called for PH before the committee for similar cases, but the firm neither attended the PH nor submit its reply. Hence the Committee decided to reject the case.

	Case No.:72/13/82-ALC4/2018	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Rejected**
47	HQ File :01/82/050/01050/AM19/	RLA File :09/24/040/00480/AM18/	Lic.No/Date:0910066143 12.04.2018	

Decision: The Committee observed that firm was called for PH before the committee for similar cases, but the firm neither attended the PH nor submit its reply. Hence the Committee decided to reject the case.

	Case No.:73/13/82-ALC4/2018	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Rejected**
48	HQ File :01/82/050/01051/AM19/	RLA File :09/24/040/00608/AM18/	Lic.No/Date:0910066145 12.04.2018	

Decision: The Committee observed that firm was called for PH before the committee for similar cases, but the firm neither attended the PH nor submit its reply. Hence the Committee decided to reject the case.

	Case No.:156/13/82-ALC4/2018	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
49	HQ File :01/82/050/01134/AM19/	RLA File :09/24/040/00654/AM18/	Lic.No/Date:0910066137 12.04.2018	

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for hard copy of 4.07 application of the subject advance authorization from RLA, Hyderabad with complete technical details as per Appendix 4E along with Chemical reaction, stage wise yield of production and molecular weight from the firm.

	Case No.:318/13/82-ALC4/2018	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01296/AM19/	RLA File :34/24/040/00005/AM19/	Lic.No/Date:3410044038 16.04.2018	
50	**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Qty.	Sl. No.	Import items	Qty.
Tri Ethyl Aluminium (TEAL)	1 MT	1	Aluminium Grit/Granules	0.248 MT

RA concerned may take further necessary action as per above decision of NC.

	Case No.:320/13/82-ALC4/2018	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
51	HQ File :01/82/050/01298/AM19/	RLA File :34/24/040/00006/AM19/	Lic.No/Date:3410044039 16.04.2018	
	Decision: The Committee considered the case as per agenda and it was decided to call for **complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and percentage of yield on molar basis** from the firm.			

	Case No.:122/13/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
52	HQ File :01/82/050/01100/AM19/	RLA File :09/24/040/00024/AM19/	Lic.No/Date:0910066156 18.04.2018	
	Decision: Deferred for comments of TE.			

	Case No.:312/13/82-ALC4/2018	Party Name:KUTCH CHEMICAL INDUSTRIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01290/AM19/	RLA File :34/24/040/00018/AM19/	Lic.No/Date:3410044060 18.04.2018	
53	**Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:			

Export product	Qty.	Sl. No.	Import items	Qty.
2 ETHYL HEXYL NITRATE	1 kg	1	2 ETHYL HEXANOL	0.764 kg
		2	CONCENTRATED NITRIC ACID 98%	Not importable, hence not allowed
		3	SULPHURIC ACID 98%	

RA concerned may take further necessary action as per above decision of NC.

Case No.:421/13/82-ALC4/2018	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01399/AM19/	RLA File :03/95/040/01104/AM18/	Lic.No/Date:0310820552 19.04.2018	

54 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ETHAMBUTOL HCL	1 kg	1	DL 2 AMINOBUTANOL	1.6014 kg
		2	TARTARIC ACID	0.153 kg
		3	METHANOL	0.4172 kg
		4	ISOPROPYL ALCOHOL	0.187 kg
		5	ETHYLENE DICHLORIDE	0.4663 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:67/13/82-ALC4/2018	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01045/AM19/	RLA File :09/24/040/00032/AM19/	Lic.No/Date:0910066167 23.04.2018	

55 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
1-(2,2-DIMETHOXYETHYL)-5-METHOXY-6-(METHOXYCARBONYL)-4-OXO-1,4-DIHYDROPYRIDINE-3-CARBOXYLIC ACID (DOLUTEGRAVIR SODIUM)	1 kg	1.	METHYL-4-METHOXY ACETO ACETATE	0.750 kg
		2	DIMETHYL FORMAMIDE DIMETHYL ACETAL	0.735 kg
		3	DIMETHYL OXALATE	1.515 kg
		4	METHANOL	3.094 kg
		5	METHYLENE DICHLORIDE (MDC)	3.375 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:17/13/82-ALC4/2018	Party Name:SYNTHO CHIRALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/00995/AM19/	RLA File :09/24/040/00027/AM19/	Lic.No/Date:0910066173 25.04.2018	

56 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.

Sodium(S)-4-oxo-4,6,7,8-tetrahydropyrrolo[1,2-a]pyrimidine-6-carboxylate	1 kg	1	2,5-Norbornadiene	1.73 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:190/13/82-ALC4/2018	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01168/AM19/	RLA File :34/24/040/00033/AM19/	Lic.No/Date:3410044080 26.04.2018	

57 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06..2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import Items	Qty.
4,7-Dichloro Quinoline	1 kg	1	Di Ethyl Ethoxy Methylene Malonate	1.65 kg
		2	Meta Chloro Aniline	0.97 kg
		3	Light Liquid Parafin	0.97 kg
		4	Tolune	0.88 kg
		5	Phosphorous Oxychloride	0.97 kg
		6	Methanol	1.13 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:319/13/82-ALC4/2018	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
58	HQ File :01/82/050/01297/AM19/	RLA File :34/24/040/00019/AM19/	Lic.No/Date:3410044121 01.05.2018	

Decision: Deferred for comments of TE.

	Case No.:30/13/82-ALC4/2018	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01008/AM19/	RLA File :09/24/040/00023/AM19/	Lic.No/Date:0910066185 02.05.2018	

59 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2018, dated 05.06..2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
5-DIFLUOROMETHOXY-2MERCAPTO-1H-BENZIMIDAZOLE	1 kg	1	ACETONITRIL	0.17 kg
		2	CHLOROFORM	0.18 kg
		3	SODA ASH	3.03 kg
		4	PARACETMOL	1.435 kg

		5	CARBON DISULFIDE	0.70 kg
		6	FREUON GAS	0.715 kg

RA concerned may take further necessary action as per above decision of NC.

60	**Case No.:68/13/82-ALC4/2018**	Party Name:NASENSE LABS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01046/AM19/	RLA File :09/24/040/00018/AM19/	Lic.No/Date:0910066196 04.05.2018	
	Decision: The Committee considered the case as per agenda and it was decided to call for **complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and percentage of yield on molar basis** from the firm.			

61	**Case No.:121/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01099/AM19/	RLA File :09/24/040/00044/AM19/	Lic.No/Date:0910066198 04.05.2018	
	Decision: Deferred for comments of TE.			

62	**Case No.:124/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01102/AM19/	RLA File :09/24/040/00042/AM19/	Lic.No/Date:0910066201 07.05.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NITRO BLUE / JAROCOL BLUE-12	1 kg	1	VIOLET 1,4 D (OR) JAROCOL VIOLET 1,4 D (N,N-BIS(2-HYDROXYETHYL)-2-NITRO-P-PHENYLENEDIAMINE)	1.70 kg

RA concerned may take further necessary action as per above decision of NC.

63	**Case No.:228/13/82-ALC4/2018**	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01206/AM19/	RLA File :03/94/040/00070/AM19/	Lic.No/Date:0310820800 07.05.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2018, dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.	Import items	Qty.

		No.		
Propyl Paraben	1 kg	1	Para Hydroxy Benzoic Acid	0.850 kg

RA concerned may take further necessary action as per above decision of NC.

64	**Case No.:9/13/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/00987/AM19/	RLA File :09/24/040/00005/AM19/	Lic.No/Date:0910066209 09.05.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LINEZOLID	1 kg	1.	3,4-Difluoro nitrobenzene OR 3,4 Di fluoro nitrobenzene	0.80 kg
		2	(s)-Epichlorohydrin (OR) (s)-(+)-2-(chloromethyl)oxirane	0.80 kg

RA concerned may take further necessary action as per above decision of NC.

65	**Case No.:12/13/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/00990/AM19/	RLA File :09/24/040/00004/AM19/	Lic.No/Date:0910066208 09.05.2018	

Decision: Deferred for comments of TE.

66	**Case No.:107/13/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01085/AM19/	RLA File :09/24/040/00006/AM19/	Lic.No/Date:0910066210 09.05.2018	

Decision: Deferred for comments of TE.

67	**Case No.:123/13/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01101/AM19/	RLA File :09/24/040/00003/AM19/	Lic.No/Date:0910066218 10.05.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SOFOSBUVIR-IH	1 kg	1	2-deoxy-2-fluoro-2-C-methyluridine	0.90 kg

			(or) (2R)-2-Deoxy-2-Fluoro-2-Methyluridine	
		2	N-[(S)-(2,3,4,5,6-Pentafluorophenoxy) phenoxyphosphinyl]-L-alanine 1-methylethyl ester (OR) propan-2-yl(2S)-2-{[(pentafluorophenoxy) (phenoxy)phosphoryl]amino}propanoate	1.60 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:6/13/82-ALC4/2018	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/00984/AM19/	RLA File :09/24/040/00062/AM19/	Lic.No/Date:0910066229 11.05.2018	

68

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
AFC ABACAVIR (ABV) I	1kg	1.	2-AZABICYCLO (2.2.1) HEPT-5-EN-3-ONE; (VINCELACTAM)	1.14 kg
		2	N-(2-AMINO-4, 6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764 kg
		3	SODIUM BOROHYDRIDE POWDER	0.226 kg
		4	D(-) TARTARIC ACID	0.780 kg
		5	L + TARTARIC ACID	1.23 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:7/13/82-ALC4/2018	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/00985/AM19/	RLA File :09/24/040/00001/AM19/	Lic.No/Date:0910066235 15.05.2018	

69

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1.	PTHALIC ANHYDRIDE	0.927 kg
		2	PHENOL	1.145 kg
		3	ZINC CHLORIDE	0.104 kg
		4	ANILINE	0.596 kg
		5	METHANOL	0.715 kg
		6	ACTIVATED CARBON	0.200 kg
		7	CAUSTIC SODA LYE	2.31 kg

RA concerned may take further necessary action as per above decision of NC.

70	**Case No.:69/13/82-ALC4/2018**	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01047/AM19/	RLA File :09/24/040/00002/AM19/	Lic.No/Date:0910066234 15.05.2018	
	Decision: The Committee considered the case as per agenda and it was decided to call for complete technical details as per Appendix 4E showing Stoichiometry balance, molecular weight and percentage of yield at every stage from the firm.			

71	**Case No.:120/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01098/AM19/	RLA File :09/24/040/00614/AM18/	Lic.No/Date:0910066236 15.05.2018	
	Decision: Deferred for comments of TE.			

72	**Case No.:155/13/82-ALC4/2018**	Party Name:PRASOL CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01133/AM19/	RLA File :03/95/040/00134/AM19/	Lic.No/Date:0310821018 16.05.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MESITYL OXIDE	1 kg	1	ACETONE	1.902 kg

RA concerned may take further necessary action as per above decision of NC.

73	**Case No.:187/13/82-ALC4/2018**	Party Name:TIDE INDUSTRIES	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01165/AM19/	RLA File :34/24/040/00054/AM19/	Lic.No/Date:3410044152 17.05.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2018, dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Aldehyde C-11 Undecylic	1 kg	1	C-11 Alcohol	1.67 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:194/13/82-ALC4/2018	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
74	HQ File :01/82/050/01172/AM19/	RLA File :07/24/040/00042/AM19/	Lic.No/Date:0710113301 17.05.2018	
	Decision: The Committee considered the case as per agenda and it was decided to refer the case to Coffee Board for its comments and also call the firm for personal hearing to explain its case.			

	Case No.:8/13/82-ALC4/2018	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/00986/AM19/	RLA File :09/24/040/00036/AM19/	Lic.No/Date:0910066244 18.05.2018	

75 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
VALACYCLOVIR HYDROCHLORIDE MONOHYDRATE	1 kg	1	CARBOBENZYLOXY - L-VALINE (CBZ-L-VALINE)	1.1824 kg
		2	N,N-DICYCLOHEXYL CARBODIIMIDE (DCC)	1.061 kg
		3	4-DIMETHYLAMINO PYRIDINE (DMAP)	0.028 kg
		4	ACYCLOVIR	0.758 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:10/13/82-ALC4/2018	Party Name:SPANSULES FORMULATIONS	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/00988/AM19/	RLA File :09/24/040/00063/AM19/	Lic.No/Date:0910066243 18.05.2018	

76 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
ORLISTAT 50% WW PELLETS	1 Kg.	1.	ORLISTAT USP	0. 50 kg

RA concerned may take further necessary action as per above decision of NC.

77	**Case No.:18/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0910066242	

:01/82/050/00996/AM19/	:09/24/040/00067/AM19/	18.05.2018	

Decision: Deferred for comments of TE.

	Case No.:154/13/82-ALC4/2018	Party Name:UNITECH INTERNATIONAL LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01132/AM19/	RLA File :03/95/040/00031/AM19/	Lic.No/Date:0310821095 18.05.2018	

78

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Esters of Methacrylic Acid - Regenerated Methyl Methacrylate Monomer (Purity Less than 99%) Net Content Per Kg.: Acrylic Plastic Strips and Cut Pieces and Offcuts and Mix Lot of Acrylic Sheets and Cut Thereof - 1.63 Kgs.	1 kg	1	Acrylic Plastic Strips and Cut Pieces and Offcuts and Mix Lot of Acrylic Sheets and Cut Thereof	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:41/13/82-ALC4/2018	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01019/AM19/	RLA File :09/24/040/00435/AM18/	Lic.No/Date:0910066263 22.05.2018	

79

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-FLUORO-a-2-METHYL-1-OXOPROPYL)-g-OXO-N-B-DIPHENYL BENZENE BUTANEAMIDE (DIKETONE - INTERMEDIATE FOR	1 kg	1	METHYL ISO BUTYRYL ACETATE (MIBA)	0.76 kg
		2	TEI ETHYL AMINE (TEA)	0.25 kg
		3	ANILINE OIL	0.47 kg
		4	METHYLENE CHLORIDE (MDC)	1.50 kg
		5	FLUOROBENZENE	0.52 kg
		6	ACETONE	0.50 kg
		7	ISO PROPYL ALCOHOL (IPA)	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:42/13/82-ALC4/2018	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01020/AM19/	RLA File :09/24/040/00034/AM19/	Lic.No/Date:0910066264 22.05.2018	

80

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-FLUORO-a-2-METHYL-1-OXOPROPYL)-g-OXO-N-B-DIPHENYL BENZENE BUTANEAMIDE (DIKETONE - INTERMEDIATE FOR	1 kg	1	METHYL ISO BUTYRYL ACETATE (MIBA)	0.76 kg
		2	TEI ETHYL AMINE (TEA)	0.25 kg
		3	ANILINE OIL	0.47 kg
		4	METHYLENE CHLORIDE (MDC)	1.50 kg
		5	FLUOROBENZENE	0.52 kg
		6	ACETONE	0.50 kg
		7	ISO PROPYL ALCOHOL (IPA)	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:14/13/82-ALC4/2018	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/00992/AM19/	RLA File :09/24/040/00071/AM19/	Lic.No/Date:0910066270 24.05.2018	

81

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
RIFAXIMIN	1kg	1	RIFAMYCIN S	1.52 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:105/13/82-ALC4/2018	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
HQ File :01/82/050/01083/AM19/	RLA File :09/24/040/00085/AM19/	Lic.No/Date:0910066269 24.05.2018	

82

Decision: The Committee considered the case as per agenda and it was decided to call for following documents / information from the firm:

(i) **complete technical details as per Appendix 4E showing Stoichiometry balance, molecular weight and percentage of yield at every stage and**

(ii) **Use of import item No. 2, 3 and 4 are not indicated in the manufacturing process**

83	**Case No.:106/13/82-ALC4/2018**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01084/AM19/	RLA File :09/24/040/00089/AM19/	Lic.No/Date:0910066268 24.05.2018	

Decision: The Committee considered the case as per agenda and it was decided to call for following documents / information from the firm:

(i) **Percentage of yield.**
(ii) **Calculation sheet showing quantity of Sulphuric Acid and Nitrate Acid.**

84	**Case No.:13/13/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/00991/AM19/	RLA File :09/24/040/00069/AM19/	Lic.No/Date:0910066271 25.05.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Rosuvastatin Calcium	1 kg	1	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.80 kg
		2	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl) Amino]Pyrimidine-5-YL-Methanol	1.338 kg

RA concerned may take further necessary action as per above decision of NC.

85	**Case No.:143/13/82-ALC4/2018**	Party Name:UNITECH INTERNATIONAL LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01121/AM19/	RLA File :03/95/040/00155/AM19/	Lic.No/Date:0310821282 29.05.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Esters of Methacrylic Acid - Crude Methyl Methacrylate Monomer Net Content Per M.T. : Acrylic Plastic Strips and Cut Pieces - 1.33 M.T.	1 kg	1	Acrylic Plastic Strips and Cut Pieces	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:229/13/82-ALC4/2018	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01207/AM19/	RLA File :03/94/040/00179/AM19/	Lic.No/Date:0310821292 29.05.2018	

86 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PARA ANISIC ACID	1 kg	1	Para Hydroxy Benzoic Acid	1.12 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:259/13/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01237/AM19/	RLA File :03/94/040/00151/AM19/	Lic.No/Date:0310821336 30.05.2018	

87 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DISODIUM ZINC EDTA Content 15% (+/- 0.5%)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.685 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:19/13/82-ALC4/2018	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/00997/AM19/	RLA File :09/24/040/00095/AM19/	Lic.No/Date:0910066288 31.05.2018	

88 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EFAVIRENZ	1 kg	1	4-CHLORO-2-TRIFLUORO ACETYLANILINE HYDROCHLORIDE MONOHYDRATE (E2)	1.05 kg
		2	CYCLO PROPYL ACETYLENE	0.26 kg
		3	2, 2, 2-TRI FLUORO ETHANOL	0.21 kg
		4	TRIPHOSGENE	0.421 kg
		5	CITRIC ACID MONOHYDRATE	0.788 kg

RA concerned may take further necessary action as per above decision of NC.

89	**Case No.:39/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01017/AM19/	RLA File :09/24/040/00082/AM19/	Lic.No/Date:0910066291 01.06.2018	
	Decision: Deferred for comments of TE.			

90	**Case No.:40/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01018/AM19/	RLA File :09/24/040/00083/AM19/	Lic.No/Date:0910066292 01.06.2018	
	Decision: Deferred for comments of TE.			

	Case No.:184/13/82-ALC4/2018	Party Name:STERMONE CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01162/AM19/	RLA File :34/24/040/00011/AM19/	Lic.No/Date:3410044195 01.06.2018	

91 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Hydrocortisone Acetate	1 kg	1	Hydrocortisone	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:196/13/82-ALC4/2018	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
92	HQ File :01/82/050/01174/AM19/	RLA File :07/24/040/00059/AM19/	Lic.No/Date:0710113399 06.06.2018	
	Decision: The Committee considered the case as per agenda and it was decided to refer the case to Coffee Board for its comments and also call the firm for personal hearing to explain its case.			

	Case No.:197/13/82-ALC4/2018	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
93	HQ File :01/82/050/01175/AM19/	RLA File :07/24/040/00060/AM19/	Lic.No/Date:0710113400 06.06.2018	
	Decision: The Committee considered the case as per agenda and it was decided to refer the case to Coffee Board for its comments and also call the firm for personal hearing to explain its case.			

94	**Case No.:216/13/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01194/AM19/	RLA File :31/83/040/00033/AM19/	Lic.No/Date:3110067070 07.06.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
N-MEHTYL-2-PYRROLIDONE	1 kg	1.	METHANOL	0.37 kg
		2	AMMONIA ANHYDROUS	0.16 kg
		3	GAMMA BUTYROLACTONE	0.90 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:58/13/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01036/AM19/	RLA File :09/24/040/00096/AM19/	Lic.No/Date:0910066298 08.06.2018	

95 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
1-BROMO-2-IODOBENZENE	1 kg	1.	2-BROMOANILINE	1.086 kg
		2	POTASSIUM IODIDE	0.733 kg
		3	CYCLOHEXANE	2.75 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:119/13/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01097/AM19/	RLA File :09/24/040/00092/AM19/	Lic.No/Date:0910066297 08.06.2018	

96 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE	1 kg	1	ORTHO TOLYL ACETIC ACID	1.56 kg
		2	SODIUM METHOXIDE	0.416 kg
		3	POTASSIUM IODIDE	0.008 kg
		4	THIONYL CHLORIDE	1.24 kg

RA concerned may take further necessary action as per above decision of NC.

97	**Case No.:166/13/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01144/AM19/	RLA File :34/24/040/00024/AM19/	Lic.No/Date:3410044223 08.06.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EDOT (3,4 - Ethylenedioxythiophene) (Other Organo-Sulphur Compnds)	1 kg	1	Dimethyl 2,2-thiobisacetate	0.566 kg
		2	Dimethyl Oxalate	1.30 kg
		3	Sodium Methoxide Solution 30% (Sodium Methylate)	4.39 kg
		4	Dimethylformamide	0.329 kg
		5	1,2- Dichloroethane	1.76 kg
		6	Sulfolane	0.4186 kg
		7	Sodium Sulphide	Not shown in the process, hence not allowed.

RA concerned may take further necessary action as per above decision of NC.

98	**Case No.:44/13/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Rejected**
	HQ File :01/82/050/01022/AM19/	RLA File :09/24/040/00649/AM18/	Lic.No/Date:0910066322 11.06.2018	

Decision: The Committee observed that firm was called for PH before the committee for similar cases, but the firm neither attended the PH nor submit its reply. Hence the Committee decided to reject the case.

99	**Case No.:59/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01037/AM19/	RLA File :09/24/040/00106/AM19/	Lic.No/Date:0910066318 11.06.2018	

Decision: The Committee considered the case as per agenda and it was decided to call for **complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and percentage of yield on molar basis** from the firm.

100	**Case No.:62/13/82-ALC4/2018**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01040/AM19/	RLA File :09/24/040/00110/AM19/	Lic.No/Date:0910066325 11.06.2018	

Decision: Deferred for comments of TE.

101	**Case No.:63/13/82-ALC4/2018**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01041/AM19/	RLA File :09/24/040/00111/AM19/	Lic.No/Date:0910066327 11.06.2018	
	Decision: Deferred for comments of TE.			

102	**Case No.:64/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01042/AM19/	RLA File :09/24/040/00100/AM19/	Lic.No/Date:0910066319 11.06.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM PAS GRANULES 80%(W/W) OR SODIUM PAS GRANULES	kg	1.	SODIUM PARA AMINO SALICYLATE POWDER OR AMINO SALICYLATE SODIUM BP	0.808 kg
		2.	HYDROXY PROPYL METHYL CELLULOSE PHTHALATE	0.05 kg
		3.	ISOPROYL ALCOHOL	1.00 kg
		4.	EUDRAGIT L 100	0.05 kg

RA concerned may take further necessary action as per above decision of NC.

103	**Case No.:65/13/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Rejected**
	HQ File :01/82/050/01043/AM19/	RLA File :09/24/040/00623/AM18/	Lic.No/Date:0910066323 11.06.2018	

Decision: The Committee observed that firm was called for PH before the committee for similar cases, but the firm neither attended the PH nor submit its reply. Hence the Committee decided to reject the case.

104	**Case No.:75/13/82-ALC4/2018**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01053/AM19/	RLA File :09/24/040/00109/AM19/	Lic.No/Date:0910066324 11.06.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AFC ABACAVIR (ABV) I	1kg	1.	2-AZABICYCLO (2.2.1) HEPT-5-EN-3-ONE; (VINCELACTAM)	1.14 kg
		2	N-(2-AMINO-4, 6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764 kg
		3	SODIUM BOROHYDRIDE	0.226 kg

			POWDER	
		4	D(-) TARTARIC ACID	0.780 kg
		5	L + TARTARIC ACID	1.23 kg

RA concerned may take further necessary action as per above decision of NC.

105	**Case No.:314/13/82-ALC4/2018**	Party Name:JNP PRODUCTS	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01292/AM19/	RLA File :34/24/040/00081/AM19/	Lic.No/Date:3410044232 11.06.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Para Amino Phenol	1 kg	1	Para Nitro Chloro Benzene	1.222 kg
		2	Caustic Soda Lye	0.764 kg

RA concerned may take further necessary action as per above decision of NC.

106	**Case No.:118/13/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01096/AM19/	RLA File :09/24/040/00066/AM19/	Lic.No/Date:0910066332 12.06.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SOFOSBUVIR-IH	1 kg	1	2-deoxy-2-fluoro-2-C-methyluridine (or) (2R)-2-Deoxy-2-Fluoro-2-Methyluridine	0.90 kg
		2	N-[(S)-(2,3,4,5,6-Pentafluorophenoxy) phenoxyphosphinyl]-L-alanine 1-methylethyl ester (OR) propan-2-yl(2S)-2-{[(pentafluorophenoxy) (phenoxy)phosphoryl]amino}propanoate	1.60 kg

RA may take appropriate action as per the decision of Norms Committee.

107	**Case No.:16/13/82-ALC4/2018**	Party Name:PERKIN LABORATORIES	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/00994/AM19/	RLA File :09/24/040/00627/AM18/	Lic.No/Date:0910066350 19.06.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of

the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Bromo Ketorolac (OR) 5-Benzoyl, 3bromo-2,3-Dihydro,1-H pyrrolizine-1-carboxylic acid	750.000 kg	1	Pyrrole	592.500 kg
		2	Isopropenyl Acetate	675.000 kg
		3	Dimethyl sulphoxide	1282.500 kg
		4	DMF	1147.500 kg
		5	Potassium Carbonate	3120.000 kg
		6	Di-ethyl malonate	1717.500 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:43/13/82-ALC4/2018	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01021/AM19/	RLA File :09/24/040/00128/AM19/	Lic.No/Date:0910066351 19.06.2018	

108 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PANTOPRAZOLE BASE	1 kg	1	MALTOL (3-HYDROXY-2-METHYL-4H-PYRAN-4-ONE)	0.728 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:101/13/82-ALC4/2018	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01079/AM19/	RLA File :09/24/040/00141/AM19/	Lic.No/Date:0910066365 20.06.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

109

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	9-(2-Phosphonyl methoxy) propyl) adenine	0.769 kg
		2	chloromethyl-2-isopropyl carbonate	1.3527 kg
		3	N-Methyl-2-pyrrolidone	1.4878 kg
		4	Triethyl amine	0.4477 kg
		5	Methylene Dichloride (MDC)	4.32 kg

RA concerned may take further necessary action as per above decision of NC.

110	**Case No.:66/13/82-**	Party Name:SRIAM LABS	Meet No/Date:13/82-	**Status:**

ALC4/2018	PRIVATE LIMITED	ALC4/2018 14.01.2019	**Approved**
HQ File :01/82/050/01044/AM19/	RLA File :09/24/040/00147/AM19/	Lic.No/Date:0910066366 21.06.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Hydroxychloroquine or Hydroxy Chloroquine Base or 2-[[4-[(7-Chloro-4quinoyl) amino] pentyl] ethylamine] ethanol	1 kg	1	4,7-dichloroquinoline	0.934 kg
		2	Hydroxynovaldiamine	0.866 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:35/13/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
HQ File :01/82/050/01013/AM19/	RLA File :09/24/040/00136/AM19/	Lic.No/Date:0910066375 22.06.2018	

111 **Decision:** The Committee considered the case as per agenda and it was decided to call for following documents / information from the firm:

(i) Exact chemical name of Import Item No. 3 – VANISPERSE with catalogue & its use in export product; and

(ii) Recovery of METHANOL in the production process.

Case No.:36/13/82-ALC4/2018	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01014/AM19/	RLA File :03/95/040/00256/AM19/	Lic.No/Date:0310821888 22.06.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

112

Export product	Qty.	Sl. No.	Import items	Qty.
Prednisolone Sodium Phosphate	1 kg	1	Prednisolone (Prednisolone Base). Tech Spec. : Pharmacoepial Grade. Prednisolone is used as an intermediate in manufacture of Prednisolone Sodium Phosphate	0.839 kg

RA concerned may take further necessary action as per above decision of NC.

113	**Case No.:71/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01049/AM19/	RLA File :09/24/040/00134/AM19/	Lic.No/Date:0910066374 22.06.2018	
	Decision: The Committee considered the case as per agenda and it was decided to call for complete technical details as per Appendix 4E indicating use of raw material in the export product along with Chemical reaction, molecular weight and percentage of yield on molar basis and from the firm.			

114	**Case No.:76/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01054/AM19/	RLA File :09/24/040/00135/AM19/	Lic.No/Date:0910066376 22.06.2018	
	Decision: The Committee considered the case as per agenda and it was decided to call for **recovery of Import Item No. 2, 3 and 4 in the production process** from the firm.			

115	**Case No.:214/13/82-ALC4/2018**	Party Name:FOURRTS (INDIA) LABORATORIES P LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01192/AM19/	RLA File :04/24/040/00036/AM19/	Lic.No/Date:0410164438 22.06.2018	
	Decision: Deferred for comments of TE.			

116	**Case No.:185/13/82-ALC4/2018**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01163/AM19/	RLA File :34/24/040/00109/AM19/	Lic.No/Date:3410044282 26.06.2018	
	Decision: Deferred for comments of TE.			

117	**Case No.:117/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01095/AM19/	RLA File :09/24/040/00150/AM19/	Lic.No/Date:0910066395 27.06.2018	
	Decision: Deferred for comments of TE.			

118	**Case No.:15/13/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Rejected**
	HQ File :01/82/050/00993/AM19/	RLA File :09/24/040/00137/AM19/	Lic.No/Date:0910066398 28.06.2018	
	Decision: The Committee observed that firm was called for PH before the committee for similar cases, but the firm neither attended the PH nor submit its reply. Hence the Committee decided to reject the case.			

119	**Case No.:260/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018	**Status: Deferred**

			14.01.2019	
	HQ File :01/82/050/01238/AM19/	RLA File :03/94/040/00271/AM19/	Lic.No/Date:0310822054 29.06.2018	
	Decision: Deferred for comments of TE.			

	Case No.:308/13/82-ALC4/2018	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01286/AM19/	RLA File :34/24/040/00113/AM19/	Lic.No/Date:3410044289 29.06.2018	

120 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.0922 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:313/13/82-ALC4/2018	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01291/AM19/	RLA File :34/24/040/00112/AM19/	Lic.No/Date:3410044292 29.06.2018	

121 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.0922 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:315/13/82-ALC4/2018	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01293/AM19/	RLA File :34/24/040/00110/AM19/	Lic.No/Date:3410044293 29.06.2018	

122 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.0922 kg

RA concerned may take further necessary action as per above decision of NC.

123	**Case No.:316/13/82-ALC4/2018**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01294/AM19/	RLA File :34/24/040/00111/AM19/	Lic.No/Date:3410044288 29.06.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.0922 kg

RA concerned may take further necessary action as per above decision of NC.

124	**Case No.:325/13/82-ALC4/2018**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01303/AM19/	RLA File :34/24/040/00099/AM19/	Lic.No/Date:3410044290 29.06.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DOXOFYLLINE.WHITE CRYSTALLINE POWDER. LOD:NMT 1.0% W/W ASSAY BY HPLC BETWEEN 98% TO 101.00% W/W (ON DRIED BASIS)	1 kg	1	ANHYDROUS THEOPHYLLINE.WHITE CRYSTALLINE POWDER LOD NIT 0.5% W/W ASSAY. BETWEEN 98.0% TO 101.0%	0.80 kg

RA concerned may take further necessary action as per above decision of NC.

125	**Case No.:327/13/82-ALC4/2018**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01305/AM19/	RLA File :34/24/040/00108/AM19/	Lic.No/Date:3410044291 29.06.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DOXOFYLLINE.WHITE CRYSTALLINE POWDER. LOD:NMT 1.0% W/W ASSAY BY HPLC BETWEEN 98% TO 101.00% W/W (ON DRIED BASIS)	1 kg	1	ANHYDROUS THEOPHYLLINE.WHITE CRYSTALLINE POWDER LOD NIT 0.5% W/W ASSAY. BETWEEN 98.0% TO 101.0%	0.80 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:37/13/82-ALC4/2018	Party Name:SIDDHARTH CARBOCHEM PRODUCTS LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01015/AM19/	RLA File :03/95/040/00250/AM19/	Lic.No/Date:0310822057 02.07.2018	

126 **Decision:** The Committee considered the case as per agenda and it was decided to call for following documents / information from the firm:

(i) **Copy of COA of import item from foreign supplier;**
(ii) **Testing report of Import Item No. 2 – METHANOL duly authenticated by Quality Control Incharge; and**
(iii) **Copy of Invoice.**

	Case No.:256/13/82-ALC4/2018	Party Name:KUSUMA PHARMA	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01234/AM19/	RLA File :03/94/040/00237/AM19/	Lic.No/Date:0310822078 02.07.2018	

127 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis under para 4.7 of HBP as per details below:

Export product	Qty.	Sl. No.	Import items	Qty.
SACCHARIN POWDER (PURE/AR) (DENTAL GRADE)	1 kg	1	SODIUM SACCHARIN	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:257/13/82-ALC4/2018	Party Name:KUSUMA PHARMA	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01235/AM19/	RLA File :03/94/040/00236/AM19/	Lic.No/Date:0310822077 02.07.2018	

128 **Decision:** The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms on net to net basis under para 4.7 of HBP as per details below:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM SACCHARIN(PURE DENTAL GRADE)	15000.000 kg	1	SODIUM SACCHARIN	15000.000 kg

RA concerned may take further necessary action as per above decision of NC.

129	**Case No.:261/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018	**Status: Approved**

			14.01.2019	
	HQ File :01/82/050/01239/AM19/	RLA File :03/94/040/00275/AM19/	Lic.No/Date:0310822074 02.07.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Mupirocin Ointment USP 2% (Pack Size 22gms) (Net Wt.of Mupirocin USP is 154.000 Kgs.)	1 pack	1	Mupirocin USP	0.4488 gm/22 gm pack
2	Supiroban 15gm Ointment ZA (Pack Size 15gms) (Net Wt.of Mupirocin USP is 27.000 Kgs.)	1 pack	1	Mupirocin USP	0.306 gm/15 gm pack
3	Supiroban 14gm zulu Ointment (Pack Size 14gms) (Net Wt.of Mupirocin USP is 25.000 Kgs.)	1 pack	1	Mupirocin USP	0.2856 mg/14 gm pack
4	Supiroban 50gm Ointment (Pack Size 50gms) (Net Wt.of Mupirocin USP is 55.000 Kgs.)	1 pack	1	Mupirocin USP	0.51 gm/50 gm pack

RA concerned may take further necessary action as per above decision of NC.

130	**Case No.:298/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01276/AM19/	RLA File :03/94/040/00274/AM19/	Lic.No/Date:0310822084 02.07.2018	

Decision: Deferred for comments of TE.

131	**Case No.:302/13/82-ALC4/2018**	Party Name:AJANTA PHARMA LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01280/AM19/	RLA File :03/94/040/00165/AM19/	Lic.No/Date:0310822121 04.07.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Indoflam Eye Drops 0.1% FA, 5 ml (Each 5ml bottle contains 5mg Indometacin EP)	2000000.000 Number	1	Indometacin EP (Micronized DMF Grade)	10.000 kg

RA concerned may take further necessary action as per above decision of NC.

132	**Case No.:241/13/82-ALC4/2018**	Party Name:CLARIANT CHEMICALS [INDIA] LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01219/AM19/	RLA File :03/94/040/00291/AM19/	Lic.No/Date:0310822143 05.07.2018	
	Decision: The Committee considered the case as per agenda and it was decided to call for following documents / information from the firm: (i) **Complete chemical reaction showing molecular weight ; and** (ii) **Percentage of yield on molar basis.**			

133	**Case No.:99/13/82-ALC4/2018**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Rejected**
	HQ File :01/82/050/01077/AM19/	RLA File :09/24/040/00065/AM19/	Lic.No/Date:0910066425 06.07.2018	
	Decision: The Committee observed that firm was called for PH before the committee for similar cases, but the firm neither attended the PH nor submit its reply. Hence the Committee decided to reject the case.			

134	**Case No.:249/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01227/AM19/	RLA File :03/94/040/00298/AM19/	Lic.No/Date:0310822175 06.07.2018	
	Decision: Deferred for comments of TE.			

135	**Case No.:251/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01229/AM19/	RLA File :03/94/040/00272/AM19/	Lic.No/Date:0310822155 06.07.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Ursodiol Tablets USP 250mg (Pack Size 100 Tabs.) (Net. wt. of Ursodiol USP is 1500.000 Kgs.)	1 pack	1	Ursodiol USP	255 mg / 250 mg tablet
2	Ursodiol Tablets USP 500mg (Pack Size 100 Tabs.) (Net. wt. of Ursodiol USP is 2500.000 Kgs.)	1 pack	1	Ursodiol USP	510 mg / 500 mg tablet

RA concerned may take further necessary action as per above decision of NC.

136	**Case No.:250/13/82-ALC4/2018**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01228/AM19/	RLA File :03/94/040/00285/AM19/	Lic.No/Date:0310822211 10.07.2018	

Decision: Deferred for comments of TE.

137	**Case No.:161/13/82-ALC4/2018**	Party Name:UNITECH INTERNATIONAL LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01139/AM19/	RLA File :03/95/040/00236/AM19/	Lic.No/Date:0310822254 11.07.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Esters of Methacrylic Acid - Crude Methyl Methacrylate Monomer Net Content Per M.T.: Acrylic Strips and Cut Pieces - 1.33 M.T.	1 kg	1	Acrylic Plastic Strips and Cut Pieces	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

138	**Case No.:252/13/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01230/AM19/	RLA File :03/94/040/00214/AM19/	Lic.No/Date:0310822228 11.07.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PREGABALIN	1 kg	1	ISOVALERALDEHYDE	2.72 kg
		2	CYANOACETAMIDE	5.33 kg
		3	R(+)-METHYL BENZYL AMINE OR (R)-1-PHENYLETHYLAMINE)	0.114 kg
		4	ISO PROPYL ALCOHOL (IPA)	1.74 kg
		5	CHLOROFORM	2.50 kg

RA may take appropriate action as per the decision of Norms Committee.

139	**Case No.:93/13/82-ALC4/2018**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01071/AM19/	RLA File :09/24/040/00172/AM19/	Lic.No/Date:0910066447 12.07.2018	

Decision: The Committee considered the case as per agenda and it was decided to call for **complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and percentage of yield on molar basis** from the firm.

140	**Case No.:253/13/82-ALC4/2018**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01231/AM19/	RLA File :03/94/040/00307/AM19/	Lic.No/Date:0310822278 12.07.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM SALICYLATE	1 kg	1	SALICYLIC ACID	0.88 kg

RA concerned may take further necessary action as per above decision of NC.

141	**Case No.:262/13/82-ALC4/2018**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01240/AM19/	RLA File :03/94/040/00308/AM19/	Lic.No/Date:0310822279 12.07.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL SALICYLATE	1 kg	1	SALICYLIC ACID	0.955 kg
		2	METHANOL	0.244 kg

RA concerned may take further necessary action as per above decision of NC.

142	**Case No.:311/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01289/AM19/	RLA File :34/24/040/00139/AM19/	Lic.No/Date:3410044328 12.07.2018	

Decision: Deferred for comments of TE.

143	**Case No.:91/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01069/AM19/	RLA File :09/24/040/00177/AM19/	Lic.No/Date:0910066455 13.07.2018	

Decision: Deferred for comments of TE.

144	**Case No.:98/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01076/AM19/	RLA File :09/24/040/00176/AM19/	Lic.No/Date:0910066454 13.07.2018	

Decision: Deferred for comments of TE.

145	**Case No.:100/13/82-ALC4/2018**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01078/AM19/	RLA File :09/24/040/00188/AM19/	Lic.No/Date:0910066457 13.07.2018	

Decision: Deferred for comments of TE.

146	**Case No.:102/13/82-ALC4/2018**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0910066456	

:01/82/050/01080/AM19/	:09/24/040/00184/AM19/	13.07.2018	
Decision: Deferred for comments of TE.			

	Case No.:92/13/82-ALC4/2018	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01070/AM19/	RLA File :09/24/040/00183/AM19/	Lic.No/Date:0910066463 16.07.2018	

147

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-AMINO-5-FLURO-1-((2R,5S)-2-HYDROXYMETHYL-[1,3]OXATHIOLANE-5-YL)-1H-PYRIMIDIN-2-ONE(EMO-I) OR EMO-I OR EMO	1 kg	1	L-MENTHOL	1.72 kg
		2	GLYOXYLIC ACID - 50%	1.92 kg
		3	2,5 DI HYDROXY 1,4 DITHIANE	0.82 kg
		4	5-FLUORO CYTOSINE	1.20 kg
		5	HEXAMETHYL DISILAZANE	0.75 kg
		6	METHYLENE CHLORIDE	6.00 kg
		7	TRIPHOSGENE	0.87 kg
		8	SODIUM BOROHYDRIDE	0.48 kg
		9	DIPOTASSIUM HYDROGEN PHOSPHATE	2.07 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:189/13/82-ALC4/2018	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
148	HQ File :01/82/050/01167/AM19/	RLA File :34/24/040/00114/AM19/	Lic.No/Date:3410044333 16.07.2018	
	Decision: Deferred for comments of TE.			

	Case No.:254/13/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01232/AM19/	RLA File :03/94/040/00310/AM19/	Lic.No/Date:0310822310 16.07.2018	

149

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Mupirocin Ointment USP 2% (Pack Size 22gms) (Net Wt.of Mupirocin	1 pack	1	Mupirocin USP	0.4488 gm/22 gm pack

	USP is 154.000 Kgs.)				
2	Supiroban 15gm Ointment ZA (Pack Size 15gms) (Net Wt.of Mupirocin USP is 27.000 Kgs.)	1 pack	1	Mupirocin USP	0.306 gm/15 gm pack
3	Supiroban 14gm zulu Ointment (Pack Size 14gms) (Net Wt.of Mupirocin USP is 25.000 Kgs.)	1 pack	1	Mupirocin USP	0.2856 mg/14 gm pack
4	Supiroban 50gm Ointment (Pack Size 50gms) (Net Wt.of Mupirocin USP is 55.000 Kgs.)	1 pack	1	Mupirocin USP	0.51 gm/50 gm pack

RA concerned may take further necessary action as per above decision of NC.

150	**Case No.:297/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01275/AM19/	RLA File :03/94/040/00309/AM19/	Lic.No/Date:0310822322 16.07.2018	
	Decision: Deferred for comments of TE.			

151	**Case No.:299/13/82-ALC4/2018**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01277/AM19/	RLA File :03/94/040/00270/AM19/	Lic.No/Date:0310822333 17.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-(N,N-DIMETHYLAMINO)-2-PHENYL-1-BUTANOL	1 kg	1	PROPIOPHENONE	2.10 kg
		2	SODIUM CYANIDE	0.768 kg
		3	SYNHYDRIDE/VITRIDE	2.412 kg

RA may take appropriate action as per the decision of Norms Committee.

152	**Case No.:300/13/82-ALC4/2018**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01278/AM19/	RLA File :03/94/040/00312/AM19/	Lic.No/Date:0310822337 17.07.2018	Defer
	Decision: Deferred for comments of TE			

153	**Case No.:303/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**

HQ File :01/82/050/01281/AM19/	RLA File :03/94/040/00317/AM19/	Lic.No/Date:0310822339 17.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LITHIUM CARBONATE EXTENDED RELEASE TABLETS USP 300 MG. (PACK OF 100) EACH EXTENDED RELEASE FILM COATED TABLET CONTAIN 300 MG OF LITHIUM CARBONATE USP. NET CONTENT OF LITHIUM CARBONATE USP 454.560 KGS.	Number	1	LITHIUM CARBONATE USP	306 mg/ 300 mg tablet
LITHIUM CARBONATE EXTENDED RELEASE TABLETS USP 450 MG (PACK OF 100) EACH EXTENDED RELEASE FILM COATED TABLET CONTAIN 450 MG OF LITHIUM CARBONATE USP. NET CONTENT OF LITHIUM CARBONATE USP 442.485 KGS	Number	2	LITHIUM CARBONATE USP	459 mg/ 450 mg tablet

RA may take appropriate action as per the decision of Norms Committee

Case No.:304/13/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01282/AM19/	RLA File :03/94/040/00303/AM19/	Lic.No/Date:0310822335 17.07.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Export Qty.	Import Product	Quantity Allowed in kg
1	Lamotrigine Tablets CD 25mg (Pack size 100 Tabs.) Net Wt. of Lamotrigine is 54.250 Kgs.)	packs	Lamotrigine	22.50 mg/ 25 mg tablet
2	Lamotrigine Tablets CD 5mg (Pack size 100 Tabs.) Net Wt. of Lamotrigine is 10.500 Kgs.)	packs	Lamotrigine	5.10 mg/ 5 mg tablet
3	Lamotrigine Tablets USP 100mg (Pack size 100 Tabs.) Net Wt. of Lamotrigine is 10.000 Kgs.)	packs	Lamotrigine	102.0 mg/ 100 mg tablet
4	Lamotrigine Tablets USP 150mg (Pack size 60 Tabs.) Net Wt. of Lamotrigine is 9.000 Kgs.)	packs	Lamotrigine	153.0 mg/ 150 mg tablet
5	Lamotrigine Tablets USP 200mg	packs	Lamotrigine	204.0 mg/ 200 mg tablet

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	(Pack size 60 Tabs.) Net Wt. of Lamotrigine is 12.000 Kgs.)			
6	Lamotrigine Tablets USP 25mg (Pack size 100 Tabs.) Net Wt. of Lamotrigine is 2.500 Kgs.)	packs	Lamotrigine	25.50 mg/ 25 mg tablet

RA may take appropriate action as per the decision of Norms Committee

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Case No.:433/13/82-ALC4/2018	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01411/AM19/	RLA File :05/24/040/00217/AM19/	Lic.No/Date:0510407231 18.07.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ROSUVASTATIN CALCIUM	1 kg	1	tert-Butyl-2-((4R,6S)-6-((E)-2-(4(-(4-fluorophenyl)-6-isopropyl-2-[N-methyl (methylsulphonyl)amino] pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxane-4-yl)acetate	1.425 kg
		2	Methanol	2.53 kg
		3	tert-butyl methyl ether (MTBE)	0.79 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:87/13/82-ALC4/2018	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
HQ File :01/82/050/01065/AM19/	RLA File :09/24/040/00148/AM19/	Lic.No/Date:0910066481 19.07.2018	Defer

Decision: Deferred for comments of TE

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Case No.:97/13/82-ALC4/2018	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01075/AM19/	RLA File :09/24/040/00199/AM19/	Lic.No/Date:0910066485 19.07.2018	

Decision: Committee considered case as per agenda and in the presence of technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
4-AMINO-5-FLUORO-1-[(2R,5S)-2-(HYDROXYMETHYL)-1,3-OXATHIOLAN-5-YL]-1,2-	1 Kg.	1.	Glyoxalic acid 50%	2.234
		2	2,5-Dihydroxy-1,4-Dithiane	0.90
		3	5-Fluoro Cytosine	1.348

DIHYDROPYRIMIDIN-2-ONE (EMO / EMT)		4	Sodium Borohydride (SBH)	0.50
		5	Toluene	1.93
		6	Hexa Methyl Disilazane (HMDS)	1.86
		7	Methylene Di Chloride (MDC)	6.00

RA concerned may take further necessary action as per above decision of NC

	Case No.:255/13/82-ALC4/2018	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01233/AM19/	RLA File :03/94/040/00321/AM19/	Lic.No/Date:0310822432 19.07.2018	

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Decision: In the light of earlier decision taken by NC in its 4/82-ALC4/2018 meeting dated 19.06.2018, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

<u>Export Product</u>: Amoxicillin and Clavulanate Potassium for Oral Suspension USP 250mg / 62.5mg

S.No.	Import Item	For export of 1000 No. pack		
		70 ml	**100 ml**	**150 ml**
1.	Amoxycillin Trihydrate	4.200 kg	5.649 kg	8.274 kg
2.	CLAVULANATE POTASSIUM WITH SILICON DIOXIDE 1:1	2.3444 kg	3.126 kg	4.6888 kg
3.	SILICONE DIOXIDE(SYLOID 244FP)	1.50 kg	2.00 kg	3.00 kg
4.	115CC HDPE BOTTLES 75 ML (250/62.5)	Relevant as per packing policy		
5.	185 CC HDPE BOTTLES 100 ML (250/62.5)			
6.	225 CC HDPE BOTTLES 150 ML (250/62.5)			
7	28-400 WHITE CLIC LOC CAP WITH PRINTED FSM-1			
8	Cap 28/400 WHT CRC W/FS M-I WITH INDUCTION SEALING			

**** repeat 70 ml and applied 75 ml

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:317/13/82-ALC4/2018	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01295/AM19/	RLA File :34/24/040/00131/AM19/	Lic.No/Date:3410044344 19.07.2018	

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Decision: The Committee considered case as per agenda and in the presence of the technical experts and in the light of earlier decision of NC Meeting No. 12/82-ALC4/2018 dated 12.12.2018 it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.

RUTOSIDE TRIHYDRATE EP	17850 kg	1	CRUDE RUTIN. (ASSAY BY HPLC NLT 90%)	21000.001 kg
QUERCETIN DIHYDRATE	735 kg			

RA may take appropriate action as per the decision of Norms Committee

160	**Case No.:263/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01241/AM19/	RLA File :03/94/040/00341/AM19/	Lic.No/Date:0310822486 20.07.2018	Defer
	Decision: Deferred for comments of TE			

161	**Case No.:238/13/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01216/AM19/	RLA File :03/94/040/00330/AM19/	Lic.No/Date:0310822521 23.07.2018	Defer
	Decision: Deferred for comments of TE			

162	**Case No.:248/13/82-ALC4/2018**	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01226/AM19/	RLA File :03/94/040/00323/AM19/	Lic.No/Date:0310822498 23.07.2018	Defer
	Decision: Deferred for comments of TE			

163	**Case No.:34/13/82-ALC4/2018**	Party Name:NITIKA PHARMACEUTICAL SPECIALITIES PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01012/AM19/	RLA File :50/24/040/00013/AM19/	Lic.No/Date:5010002462 24.07.2018	Defer
	Decision: Deferred for comments of TE			

164	**Case No.:78/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01056/AM19/	RLA File :09/24/040/00205/AM19/	Lic.No/Date:0910066505 24.07.2018	Defer
	Decision: Deferred for comments of TE			

165	**Case No.:80/13/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01058/AM19/	RLA File :09/24/040/00201/AM19/	Lic.No/Date:0910066501 24.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed

				kg
EFAVIRENZ	1 Kg.	1.	(S)-5-Chloro-Alpha-Cyclo Propyl Ethynyl)-2-Amino-Alpha-(Tri Fluoro Methyl) Benzene Methanol	0.987 kg
		2	TRIPHOSGENE	0.431

RA concerned may take further necessary action as per above decision of NC

166	**Case No.:244/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01222/AM19/	RLA File :03/94/040/00360/AM19/	Lic.No/Date:0310822541 24.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Estradiol Vaginal Tablet 10MCG (Pack size 4 Tabs.) (Net Wt. of Estradiol Hemihydrate USP is 12.875 gm.)	1 No. Tablet	1	Estradiol Hemihydrate USP	10.2 mcg / tablet
2	Estradiol Vaginal Tablet 10MCG (Pack size 6 Tabs.) (Net Wt. of Estradiol Hemihydrate USP is 12.875 gm.)	1 No. Tablet		Estradiol Hemihydrate USP	
3	Estradiol Vaginal Tablet 10MCG (Pack size 8 Tabs.) (Net Wt. of Estradiol Hemihydrate USP is 12.875 gm.)	1 No. Tablet		Estradiol Hemihydrate USP	
4	Estradiol Vaginal Tablet 10MCG (Pack size 18 Tabs.) (Net Wt. of Estradiol Hemihydrate USP is 12.875 gm.)	1 No. Tablet	1	Estradiol Hemihydrate USP	
5	Estradiol Vaginal Cream 0.01% 42.5 gm (Net Wt. of Estradiol Hemihydrate USP is 42.500 gm.)	1 No. Tablet		Estradiol Hemihydrate USP	4.335 mg / tablet

RA may take appropriate action as per the decision of Norms Committee.

167	**Case No.:446/13/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01424/AM19/	RLA File :05/23/040/00151/AM19/	Lic.No/Date:0510407282 24.07.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 12/82 meeting dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.194 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

168	**Case No.:245/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01223/AM19/	RLA File :03/94/040/00361/AM19/	Lic.No/Date:0310822600 25.07.2018	Defer
	Decision: Deferred for comments of TE			

169	**Case No.:323/13/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01301/AM19/	RLA File :34/24/040/00140/AM19/	Lic.No/Date:3410044364 25.07.2018	Defer
	Decision: Deferred for comments of TE			

170	**Case No.:445/13/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01423/AM19/	RLA File :05/23/040/00185/AM19/	Lic.No/Date:0510407309 25.07.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 12/82 meeting dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Beta Picoline	1 Kg.	1	Denatured Ethyl Alcohol	1.120
		2	Methanol	0.76
		3	Ammonia	0.82
		4	Alumino Silicate Catalyst	0.0065
		5	Propionaldehyde	0.057

RA concerned may take further necessary action as per above decision of NC

171	**Case No.:103/13/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01081/AM19/	RLA File :03/95/040/00384/AM19/	Lic.No/Date:0310822640 26.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CAMPHOR (EP)	1 Kg.	1	ALPHA PINENE	1.146 kg

RA concerned may take further necessary action as per above decision of NC

172	**Case No.:246/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01224/AM19/	RLA File :03/94/040/00380/AM19/	Lic.No/Date:0310822665 27.07.2018	Defer
	Decision: Deferred for comments of TE			

173	**Case No.:247/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01225/AM19/	RLA File :03/94/040/00378/AM19/	Lic.No/Date:0310822664 27.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Hydrocortisone Valrate Oint USP 0.2% 15g (Net Wt. of Hydrocortisone Valerate USP is 0.900 Kgs.)	1 No. pack	1	Hydrocortisone Valerate USP	0.0306 gm/pack
2	Hydrocortisone Valrate Oint USP 0.2% 45g (Net Wt. of Hydrocortisone Valerate USP is 2.700 Kgs.)	1 No. pack	2	Hydrocortisone Valerate USP	0.0918 gm/pack
3	Hydrocortisone Valrate Oint USP 0.2% 60g (Net Wt. of Hydrocortisone Valerate USP is 4.800 Kgs.)	1 No. pack	3	Hydrocortisone Valerate USP	0.1224 gm/pack
4	Hydrocortisone Valrate Cream USP 0.2% 15g (Net Wt. of Hydrocortisone Valerate USP is 0.750 Kgs.)	1 No. pack	4	Hydrocortisone Valerate USP	0.0306 gm/pack
5	Hydrocortisone Valrate Cream USP 0.2% 45g (Net Wt. of Hydrocortisone Valerate USP is 1.800 Kgs.)	1 No. pack	5	Hydrocortisone Valerate USP	0.0918 gm/pack

6	Hydrocortisone Valrate Cream USP 0.2% 60g (Net Wt. of Hydrocortisone Valerate USP is 3.600 Kgs.)	1 No. pack	6	Hydrocortisone Valerate USP	0.1224 gm/pack

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:283/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01261/AM19/	RLA File :03/94/040/00198/AM19/	Lic.No/Date:0310822656 27.07.2018	Defer
174	**Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process.			

	Case No.:284/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01262/AM19/	RLA File :03/94/040/00197/AM19/	Lic.No/Date:0310822657 27.07.2018	Defer
175	**Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

	Case No.:285/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01263/AM19/	RLA File :03/94/040/00160/AM19/	Lic.No/Date:0310822659 27.07.2018	Defer
176	**Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

177	**Case No.:286/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01264/AM19/	RLA File :03/94/040/00126/AM19/	Lic.No/Date:0310822660 27.07.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

178	**Case No.:287/13/82-ALC4/2018**	Party Name:INDO AMINES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01265/AM19/	RLA File :03/94/040/00336/AM19/	Lic.No/Date:0310822662 27.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N METHYL MORPHOLINE OXIDE 50% OR IAL NMMO 50%	1 Kg.	1	MORPHOLINE	0.391 kg

RA concerned may take further necessary action as per above decision of NC

179	**Case No.:288/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01266/AM19/	RLA File :03/94/040/00193/AM19/	Lic.No/Date:0310822658 27.07.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

180	**Case No.:324/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01302/AM19/	RLA File :34/24/040/00150/AM19/	Lic.No/Date:3410044367 27.07.2018	Defer

Decision: Deferred for comments of TE

181	**Case No.:90/13/82-ALC4/2018**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01068/AM19/	RLA File :09/24/040/00203/AM19/	Lic.No/Date:0910066524 30.07.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1	PTHALIC ANHYDRIDE	0.927
		2	PHENOL	1.145
		3	ZINC CHLORIDE	0.104
		4	ANILINE	0.596
		5	METHANOL	0.715
		6	ACTIVATED CARBON	0.200
		7	CAUSTIC SODA LYE	2.31

RA may take appropriate action as per the decision of Norms Committee

182	**Case No.:153/13/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01131/AM19/	RLA File :03/95/040/00403/AM19/	Lic.No/Date:0310822696 30.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ZINC ETHYL PHENYL DITHIOCARBAMATE (QUREACC ZEPC)	1 Kg.	1	N-ETHYL ANILINE	0.569 kg
		2	CARBON DISULPHIDE	0.368 kg

RA concerned may take further necessary action as per above decision of NC

183	**Case No.:237/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01215/AM19/	RLA File :03/94/040/00379/AM19/	Lic.No/Date:0310822694 30.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lidocaine Ointment USP 5% (Pack Size 35.44gms) (Net Wt.of Lidocaine USP is 443.000 Kgs.)	250000.000 packs	1	LIDOCAINE USP	451.86 kg
Lidocaine Ointment USP 5% (Pack Size 50gms) (Net Wt.of Lidocaine USP is 550.000 Kgs.)	220000.000 packs	2	LIDOCAINE USP	561.00 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:240/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01218/AM19/	RLA File :03/94/040/00142/AM19/	Lic.No/Date:0310822704 30.07.2018	Defer
184	**Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

	Case No.:242/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01220/AM19/	RLA File :03/94/040/00109/AM19/	Lic.No/Date:0310822702 30.07.2018	Defer
185	**Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

	Case No.:243/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01221/AM19/	RLA File :03/94/040/00196/AM19/	Lic.No/Date:0310822700 30.07.2018	Defer
186	**Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

	Case No.:408/13/82-ALC4/2018	Party Name:MANGALAM DRUGS AND ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01386/AM19/	RLA File :03/95/040/00399/AM19/	Lic.No/Date:0310822706 30.07.2018	
187	**Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

TENOFOVIR DISOPROXIL FUMARATE	1 Kg.	1	[(R)-9-(2-PHOSPHONYL METHOXY PROPYL) ADENINE]	0.769 kg

RA concerned may take further necessary action as per above decision of NC

188	**Case No.:23/13/82-ALC4/2018**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01001/AM19/	RLA File :05/24/040/00204/AM19/	Lic.No/Date:0510407385 31.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PVC PLASTICIZER (DINP)	1 Kg.	1	PHTHALIC ANHYDRIDE	0.3532 kg
		2	ISO NONYL ALCOHOL	0.695 kg

RA concerned may take further necessary action as per above decision of NC

189	**Case No.:31/13/82-ALC4/2018**	Party Name:PARAMOUNT AROMACHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01009/AM19/	RLA File :05/24/040/00257/AM19/	Lic.No/Date:0510407369 31.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CARVACROL	1 Kg.	1	D-LIMONENE (LIMONENE, CITRUS TERPENE, ORANGE TERPENE, BRAZALIAN CITRUS TERPENE.STANDARD CITRUS TERPENE)	2.14 kg

RA concerned may take further necessary action as per above decision of NC

190	**Case No.:239/13/82-ALC4/2018**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01217/AM19/	RLA File :03/94/040/00390/AM19/	Lic.No/Date:0310822723 31.07.2018	Defer

Decision: Deferred for comments of TE

191	**Case No.:271/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**

	HQ File :01/82/050/01249/AM19/	RLA File :03/94/040/00162/AM19/	Lic.No/Date:0310822732 31.07.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

	Case No.:272/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01250/AM19/	RLA File :03/94/040/00192/AM19/	Lic.No/Date:0310822731 31.07.2018	Defer
192	**Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

	Case No.:273/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01251/AM19/	RLA File :03/94/040/00141/AM19/	Lic.No/Date:0310822729 31.07.2018	Defer
193	**Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

	Case No.:274/13/82-ALC4/2018	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01252/AM19/	RLA File :03/94/040/00376/AM19/	Lic.No/Date:0310822724 31.07.2018	

194 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
PYRANTEL PAMOATE	1 Kg.	1	Thiophene 2 Aldehyde -	0.30
		2	Bon Acid -	0.77
		3	Iso Propyl Alcohol -	0.32
		4	Citric Acid	0.45

			-	
		5	Aceto Nitrile -	0.28

RA concerned may take further necessary action as per above decision of NC

	Case No.:275/13/82-ALC4/2018	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01253/AM19/	RLA File :03/94/040/00377/AM19/	Lic.No/Date:0310822725 31.07.2018	

195 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
ETODOLAC	1 Kg.	1	7-Ethyl Tryptophol -	0.8197
		2	Methyl -3-Oxopentanoate -	0.623
		3	Methanol -	1.65

RA concerned may take further necessary action as per above decision of NC

	Case No.:282/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01260/AM19/	RLA File :03/94/040/00158/AM19/	Lic.No/Date:0310822734 31.07.2018	Defer

196 **Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

	Case No.:310/13/82-ALC4/2018	Party Name:CHEMCON SPECIALITY CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01288/AM19/	RLA File :34/24/040/00143/AM19/	Lic.No/Date:3410044377 31.07.2018	

197 **Decision:** The Committee considered case as per agenda and as per earlier decision taken by NC in its 10/82 meeting dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
CHLOROMETHYL ISOPROPYL CARBONATE	1 Kg.	1	METHYL CHLOROFORMATE (MCF)	0.943 kg

(CMIC)				

RA concerned may take further necessary action as per above decision of NC

198	**Case No.:221/13/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01199/AM19/	RLA File :34/24/040/00115/AM19/	Lic.No/Date:3410044381 01.08.2018	Defer

Decision: Deferred for comments of TE

199	**Case No.:268/13/82-ALC4/2018**	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01246/AM19/	RLA File :03/94/040/00374/AM19/	Lic.No/Date:0310822763 01.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
BRIMONIDINE TARTRATE EYE DROPS 0.2% W/V 5ML	Packs	1	BRIMONIDINE L-TARTRATE	0.0105 gm/5 ml pack

RA concerned may take further necessary action as per above decision of NC

200	**Case No.:269/13/82-ALC4/2018**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01247/AM19/	RLA File :03/94/040/00289/AM19/	Lic.No/Date:0310822755 01.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-PHENOXY ETHANOL	1 Kg.	1	PHENOL	0.681 kg
		2	ETHYLENE OXIDE	0.329 kg

RA concerned may take further necessary action as per above decision of NC

201	**Case No.:215/13/82-ALC4/2018**	Party Name:GLOBAL PHARMA HEALTH CARE PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01193/AM19/	RLA File :04/24/040/00084/AM19/	Lic.No/Date:0410164549 02.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
HYOSCINE BUTYL BROMIDE 10MG Tablet	1 Number	1	HYOSCINE BUTYL BROMIDE IP/BP	10.2 mg/tablet

RA concerned may take further necessary action as per above decision of NC

	Case No.:265/13/82-ALC4/2018	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
202	HQ File :01/82/050/01243/AM19/	RLA File :03/94/040/00178/AM19/	Lic.No/Date:0310822825 02.08.2018	Defer

Decision: Committee considered the case as per agenda and it was decided to ask the firm to furnish complete technical details as per appendix 4E.

	Case No.:270/13/82-ALC4/2018	Party Name:AIMS IMPEX PVT. LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01248/AM19/	RLA File :03/94/040/00346/AM19/	Lic.No/Date:0310822801 02.08.2018	Defer

203 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
COUMARIN	1 kg	1	SALICYLALDEHYDE	0.92 kg
		2	ACETOC ANHYDRIDE	Not allowed

RA concerned may take further necessary action as per above decision of NC

	Case No.:276/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01254/AM19/	RLA File :03/94/040/00392/AM19/	Lic.No/Date:0310822799 02.08.2018	Defer

204 **Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

205	**Case No.:277/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018	**Deferred**

			14.01.2019	
	HQ File :01/82/050/01255/AM19/	RLA File :03/94/040/00394/AM19/	Lic.No/Date:0310822798 02.08.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

206	**Case No.:278/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01256/AM19/	RLA File :03/94/040/00391/AM19/	Lic.No/Date:0310822797 02.08.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

207	**Case No.:279/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01257/AM19/	RLA File :03/94/040/00393/AM19/	Lic.No/Date:0310822800 02.08.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

208	**Case No.:280/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01258/AM19/	RLA File :03/94/040/00368/AM19/	Lic.No/Date:0310822789 02.08.2018	Defer
	Decision: Deferred for comments of TE			

209	**Case No.:281/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01259/AM19/	RLA File :03/94/040/00373/AM19/	Lic.No/Date:0310822791 02.08.2018	Defer
	Decision: Deferred for comments of TE			

	Case No.:431/13/82-ALC4/2018	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01409/AM19/	RLA File :05/24/040/00254/AM19/	Lic.No/Date:0510407414 02.08.2018	

210 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
DEXAMETHASONE SODIUM PHOSPHATE	1 Kg.	1	DEXAMETHASONE	0.78 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:432/13/82-ALC4/2018	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01410/AM19/	RLA File :05/24/040/00253/AM19/	Lic.No/Date:0510407415 02.08.2018	

211 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
BETAMETHASONE DIPROPIONATE	1 Kg.	1	BETAMETHASONE	0.868 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:26/13/82-ALC4/2018	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01004/AM19/	RLA File :05/24/040/00128/AM19/	Lic.No/Date:0510407430 03.08.2018	

212 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Plasticizer (DINP)	1 Kg.	1	PHTHALIC ANHYDRIDE	0.352 kg
		2	ISO NONYL ALCOHOL	0.695 kg

RA concerned may take further necessary action as per above decision of NC

213	**Case No.:77/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01055/AM19/	RLA File :09/24/040/00211/AM19/	Lic.No/Date:0910066546 03.08.2018	Defer
	Decision: Deferred for comments of TE			

214	**Case No.:141/13/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01119/AM19/	RLA File :03/95/040/00342/AM19/	Lic.No/Date:0310822835 03.08.2018	Defer
	Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments			

	Case No.:144/13/82-ALC4/2018	Party Name:UPL LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01122/AM19/	RLA File :03/95/040/00149/AM19/	Lic.No/Date:0310822841 03.08.2018	

215 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Phenyl Chloro Formate	1 Kg.	1	Phenol	0.5978 kg
		2	Ethylene Dichloride	0.0564 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:145/13/82-ALC4/2018	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01123/AM19/	RLA File :03/95/040/00395/AM19/	Lic.No/Date:0310822839 03.08.2018	

216 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Betamethasone Sodium Phosphate USP (Micronised) Tech. Spec: Pharmacopeial Grade	1 Kg.	1	Betamethasone	0.78 kg

RA concerned may take further necessary action as per above decision of NC

217	**Case No.:266/13/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status:Deferred**

	HQ File :01/82/050/01244/AM19/	RLA File :03/94/040/00399/AM19/	Lic.No/Date:0310822847 03.08.2018	Defer
	Decision: Committee considered the case as per agenda and it was decided to ask the firm to furnish complete technical details as per appendix 4E.			

	Case No.:267/13/82-ALC4/2018	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
218	HQ File :01/82/050/01245/AM19/	RLA File :03/94/040/00400/AM19/	Lic.No/Date:0310822848 03.08.2018	Defer
	Decision: Committee considered the case as per agenda and it was decided to ask the firm to furnish complete technical details as per appendix 4E.			

	Case No.:309/13/82-ALC4/2018	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01287/AM19/	RLA File :31/83/040/00064/AM19/	Lic.No/Date:3110067136 03.08.2018	

219 **Decision:** The Committee considered case as per agenda and as per earlier decision taken by NC in its 9/82 meeting dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Acetyl Anisole (4-Methoxy Acetophenone)	1 kg	1	Phenol	0.906 kg
		2	Dimethyl Sulphate	0.693 kg
		3	Caustic Lye PURITY 40% AND ABOVE (100% Basis)	0.437 kg
		4	Acetic Anhydride PURITY 99%	0.755 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:25/13/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Deferred**
220	HQ File :01/82/050/01003/AM19/	RLA File :05/24/040/00266/AM19/	Lic.No/Date:0510407451 06.08.2018	Defer
	Decision: Deferred for comments of TE			

	Case No.:264/13/82-ALC4/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01242/AM19/	RLA File :03/94/040/00363/AM19/	Lic.No/Date:0310822856 06.08.2018	

221 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed

TRIS TRIDECYL PHOSPHITE (PHENOL FREE)	1 Kg.	1	TRI MEHTYL PHOSPHITE	0.245 kg
		2	TRI DECYL ALCOHOL	1.003kg

RA concerned may take further necessary action as per above decision of NC

222	**Case No.:293/13/82-ALC4/2018**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01271/AM19/	RLA File :03/94/040/00416/AM19/	Lic.No/Date:0310822858 06.08.2018	Defer
	Decision: Committee considered the case as per agenda and it was decided to ask the firm to furnish complete Generic name of export product and Drug Manufacturing Licence for each export product.			

223	**Case No.:11/13/82-ALC4/2018**	Party Name:SRI VYJAYANTHI LABS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/00989/AM19/	RLA File :26/24/040/00007/AM19/	Lic.No/Date:2610012846 07.08.2018	Defer
	Decision: Deferred for comments of TE			

224	**Case No.:289/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01267/AM19/	RLA File :03/94/040/00404/AM19/	Lic.No/Date:0310822880 07.08.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

225	**Case No.:290/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01268/AM19/	RLA File :03/94/040/00401/AM19/	Lic.No/Date:0310822878 07.08.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

226	**Case No.:291/13/82-**	Party Name:ARCH	Meet No/Date:13/82-	**Status:**

	ALC4/2018	PHARMALABS LTD	ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01269/AM19/	RLA File :03/94/040/00407/AM19/	Lic.No/Date:0310822882 07.08.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

227	**Case No.:292/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01270/AM19/	RLA File :03/94/040/00411/AM19/	Lic.No/Date:0310822872 07.08.2018	Defer
	Decision: Deferred for comments of TE			

	Case No.:295/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01273/AM19/	RLA File :03/94/040/00402/AM19/	Lic.No/Date:0310822879 07.08.2018	Defer
228	**Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

	Case No.:296/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01274/AM19/	RLA File :03/94/040/00101/AM19/	Lic.No/Date:0310822877 07.08.2018	Defer
229	**Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

	Case No.:301/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
230	HQ File :01/82/050/01279/AM19/	RLA File :03/94/040/00106/AM19/	Lic.No/Date:0310822876 07.08.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:			

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

231	**Case No.:132/13/82-ALC4/2018**	Party Name:USV PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01110/AM19/	RLA File :03/95/040/00443/AM19/	Lic.No/Date:0310822931 08.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Bivalirudin for Injection 250 MG (Net Content Weight = 1.813 Kgs)	Number	1	Bivalirudin	275 mg/vial

RA concerned may take further necessary action as per above decision of NC

232	**Case No.:140/13/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01118/AM19/	RLA File :03/95/040/00442/AM19/	Lic.No/Date:0310822925 08.08.2018	Defer

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 7/82-ALC4/2018, dated 24.08.2018 decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed
BUTYLATED HYDROXY ANISOLE (BHA)(FLAKES/POWDER/FF)	1 kg	1	HYDROQUINONE	1.247 kg
		2	TERTIARY BUTANOL	0.839 kg
		3	PHOSPHORIC ACID	1.00 kg
		4	HEXANE	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

233	**Case No.:172/13/82-ALC4/2018**	Party Name:TIDE INDUSTRIES	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01150/AM19/	RLA File :34/24/040/00094/AM19/	Lic.No/Date:3410044399 08.08.2018	Defer

Decision: Deferred for comments of TE

234	**Case No.:294/13/82-ALC4/2018**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**

	HQ File :01/82/050/01272/AM19/	RLA File :03/94/040/00364/AM19/	Lic.No/Date:0310822933 08.08.2018	Defer
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for hard copy of 4.07 application of the subject advance authorization from RLA, Hyderabad with complete technical details as per Appendix 4E along with Chemical reaction, stage wise yield of production and molecular weight from the firm.			

235	**Case No.:134/13/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01112/AM19/	RLA File :03/95/040/00445/AM19/	Lic.No/Date:0310822942 09.08.2018	Defer
	Decision: Deferred for comments of TE			

236	**Case No.:160/13/82-ALC4/2018**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01138/AM19/	RLA File :03/95/040/00433/AM19/	Lic.No/Date:0310822952 09.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from its earlier decision taken in Meeting No. 9/82-ALC4/2018, dated 18.09.2018 decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TERT-BUTYL CARBAZATE	1 kg	1	BOC ANHYDRIDE	1.86 kg
		2	HYDRAZINE HYDRATE NLT 99.0%	0.95 kg
		3	METHYL TERT BUTYL ETHER (MTBE)	2.0 kg

RA may take appropriate action as per the decision of Norms Committee.

237	**Case No.:173/13/82-ALC4/2018**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01151/AM19/	RLA File :34/24/040/00147/AM19/	Lic.No/Date:3410044409 09.08.2018	Defer
	Decision: Committee considered the case as per agenda and it was decided to ask the firm to furnish complete technical details as per appendix 4E.			

238	**Case No.:234/13/82-ALC4/2018**	Party Name:LASENOR INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01212/AM19/	RLA File :50/24/040/00015/AM19/	Lic.No/Date:5010002465 09.08.2018	Defer
	Decision: Committee considered the case as per agenda and it was decided to ask the firm to furnish complete Certificate of Analysis (COA) export and import from foreign supplier along with technical details as per appendix 4E.			

	Case No.:428/13/82-ALC4/2018	Party Name:DEEDY CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01406/AM19/	RLA File :08/24/040/00158/AM19/	Lic.No/Date:0810143228 09.08.2018	

239 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
VALERYL CHLORIDE	1 kg	1	VALERIC ACID	0.891 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:79/13/82-ALC4/2018	Party Name:SVR DRUGS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01057/AM19/	RLA File :09/24/040/00224/AM19/	Lic.No/Date:0910066558 10.08.2018	

240 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-(CHLOROMETHYL)-3,4-DIMETHOXY PYRIDINE HYDROCHLORIDE	1 kg	1	MALTOL	0.91 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:133/13/82-ALC4/2018	Party Name:RUBICON RESEARCH PVT. LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
241	HQ File :01/82/050/01111/AM19/	RLA File :03/95/040/00417/AM19/	Lic.No/Date:0310822983 10.08.2018	Defer

Decision: Committee considered the case as per agenda and it was decided to call form the firm copy of Master batch Formula (MBF) duly authenticated by Quality Control Incharge(QCI)..

	Case No.:146/13/82-ALC4/2018	Party Name:SIDDHARTH CARBOCHEM PRODUCTS LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
242	HQ File :01/82/050/01124/AM19/	RLA File :03/95/040/00462/AM19/	Lic.No/Date:0310823016 13.08.2018	Defer

Decision: Deferred for comments of TE.

243	**Case No.:305/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**

	HQ File :01/82/050/01283/AM19/	RLA File :03/94/040/00418/AM19/	Lic.No/Date:0310823011 13.08.2018	Defer
	Decision: Deferred for comments of TE			

	Case No.:321/13/82-ALC4/2018	Party Name:AMITEX AGRO PRODUCT PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01299/AM19/	RLA File :03/94/040/00294/AM19/	Lic.No/Date:0310823010 13.08.2018	

244 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP on net to net basis as given below:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Standard Soya Lecithin Liquid Net Exempted Material per M.T.: Crude Soya Lecithin Liquid = 1 MT	158.000 kg	1	Crude Soya Lecithin Liquid	158.000 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:412/13/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01390/AM19/	RLA File :03/94/040/00423/AM19/	Lic.No/Date:0310823008 13.08.2018	

245 **Decision:** Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Indomethacin Capsule USP 25mg (Per Pack 100 Tabs.) (Net wt. of Indomethacin USP is 125.000 Kgs)	1 No.	1	Indomethacin USP	25.50 mg/25 mg capsule
Indomethacin Capsule USP 25mg (Per Pack 1000 Tabs.) (Net wt. of Indomethacin USP is 500.000 Kgs)	1 No.		Indomethacin USP	25.50 mg/25 mg capsule
Indomethacin Capsule USP 50mg (Per Pack 100 Tabs.) (Net wt. of Indomethacin USP is 35.000 Kgs)	1 No.		Indomethacin USP	51.00 mg/50 mg capsule
Indomethacin Capsule USP 50mg (Per Pack 500 Tabs.) (Net wt. of Indomethacin USP is 400.000 Kgs)	1 No.		Indomethacin USP	51.00 mg/50 mg capsule

RA concerned may take further necessary action as per above decision of NC

246	**Case No.:128/13/82-ALC4/2018**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01106/AM19/	RLA File :03/95/040/00473/AM19/	Lic.No/Date:0310823049 14.08.2018	Defer
	Decision: Deferred for comments of TE			

247	**Case No.:306/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01284/AM19/	RLA File :03/94/040/00446/AM19/	Lic.No/Date:0310823058 14.08.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

248	**Case No.:307/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01285/AM19/	RLA File :03/94/040/00439/AM19/	Lic.No/Date:0310823050 14.08.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

249	**Case No.:380/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01358/AM19/	RLA File :03/94/040/00440/AM19/	Lic.No/Date:0310823052 14.08.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

250	**Case No.:381/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01359/AM19/	RLA File :03/94/040/00431/AM19/	Lic.No/Date:0310823037 14.08.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

251	**Case No.:382/13/82-ALC4/2018**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01360/AM19/	RLA File :03/94/040/00315/AM19/	Lic.No/Date:0310823069 14.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
EDTA FERRIC SODIUM Fe content 13% (+/- 0.5)	1 kg	1	Crude Soya Lecithin Liquid	0.730 kg

RA concerned may take further necessary action as per above decision of NC

252	**Case No.:383/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01361/AM19/	RLA File :03/94/040/00444/AM19/	Lic.No/Date:0310823055 14.08.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

253	**Case No.:401/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01379/AM19/	RLA File :03/94/040/00438/AM19/	Lic.No/Date:0310823046 14.08.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

254	**Case No.:402/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018	**Status: Deferred**

			14.01.2019	
	HQ File :01/82/050/01380/AM19/	RLA File :03/94/040/00436/AM19/	Lic.No/Date:0310823044 14.08.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

	Case No.:403/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01381/AM19/	RLA File :03/94/040/00437/AM19/	Lic.No/Date:0310823045 14.08.2018	Defer
255	**Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

	Case No.:409/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01387/AM19/	RLA File :03/94/040/00445/AM19/	Lic.No/Date:0310823062 14.08.2018	Defer
256	**Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

	Case No.:410/13/82-ALC4/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01388/AM19/	RLA File :03/94/040/00443/AM19/	Lic.No/Date:0310823066 14.08.2018	Defer
257	**Decision:** The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

258	**Case No.:411/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**

	HQ File :01/82/050/01389/AM19/	RLA File :03/94/040/00442/AM19/	Lic.No/Date:0310823060 14.08.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

259	**Case No.:413/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01391/AM19/	RLA File :03/94/040/00441/AM19/	Lic.No/Date:0310823048 14.08.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

260	**Case No.:89/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01067/AM19/	RLA File :09/24/040/00227/AM19/	Lic.No/Date:0910066569 16.08.2018	Defer
	Decision: Deferred for comments of TE			

261	**Case No.:22/13/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01000/AM19/	RLA File :05/24/040/00286/AM19/	Lic.No/Date:0510407546 17.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Tobramycin and Dexamethasone Ophthalmic suspension (OBRAMETH) 5ml (Each ml contains Tobramycin 3 mg. & Dexamethasone 1mg (Equivalent to 240gm Tobramycin Bulk Drug and 80gm Dexamethasone Bulk Drug)	16000.000 Number	1	Tobramycin	252.00 gm
		2	Dexamethasone USP (Micronised)	84.00 gm

RA concerned may take further necessary action as per above decision of NC

	Case No.:32/13/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01010/AM19/	RLA File :05/24/040/00287/AM19/	Lic.No/Date:0510407547 17.08.2018	

262 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Ketorolac Tromethamine Ophthalmic Solution 0.5% w/v 5 ml, (Each ml contains Ketorolac Tromethamine 5 mg (Equivalent to 4.718 Kg of Bulk Drug) (Pharmaceutical Formulations / Standard Grade)	188700.000 Number	1	Ketorolac Tromethamine	4.953 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:198/13/82-ALC4/2018	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
263	HQ File :01/82/050/01176/AM19/	RLA File :07/24/040/00128/AM19/	Lic.No/Date:0710113726 17.08.2018	Defer

Decision: Committee considered the case as per agenda and it was decided to call the firm for personal hearing to appear before the Norms Committee to explain their case.

	Case No.:45/13/82-ALC4/2018	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01023/AM19/	RLA File :31/83/040/00075/AM19/	Lic.No/Date:3110067151 20.08.2018	

264 **Decision:** Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
METFORMIN HYDROCHLORIDE BP/EP WHITE CRYSTLLINE POWDER	1 kg	1	DICYANDIAMIDE (DCDA) WHITE POWDER.	0.567 kg

RA concerned may take further necessary action as per above decision of NC

265	**Case No.:151/13/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01129/AM19/	RLA File :03/95/040/00489/AM19/	Lic.No/Date:0310823127 20.08.2018	Defer
	Decision: Deferred for comments of TE			

266	**Case No.:217/13/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01195/AM19/	RLA File :31/83/040/00074/AM19/	Lic.No/Date:3110067150 20.08.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its 9/82 meeting dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Acetyl Anisole (4-Methoxy Acetophenone)	1 kg	1	Phenol	0.906 kg
		2	Dimethyl Sulphate	0.693 kg
		3	Caustic Lye	0.437 kg
		4	Acetic Anhydride PURITY 99%	0.755 kg

RA may take appropriate action as per the decision of Norms Committee.

267	**Case No.:326/13/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01304/AM19/	RLA File :31/83/040/00082/AM19/	Lic.No/Date:3110067147 20.08.2018	Defer
	Decision: Deferred for comments of TE			

268	**Case No.:370/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01348/AM19/	RLA File :03/94/040/00448/AM19/	Lic.No/Date:0310823140 20.08.2018	Defer
	Decision: Deferred for comments of TE			

269	**Case No.:372/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01350/AM19/	RLA File :03/94/040/00449/AM19/	Lic.No/Date:0310823141 20.08.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Export Qty.	Import Product	Quantity Allowed in kg

1	Lamotrigine Tablets CD 25mg (Pack size 100 Tabs.) Net Wt. of Lamotrigine is 54.250 Kgs.)	packs	Lamotrigine	22.50 mg/ 25 mg tablet
2	Lamotrigine Tablets CD 5mg (Pack size 100 Tabs.) Net Wt. of Lamotrigine is 10.500 Kgs.)	packs	Lamotrigine	5.10 mg/ 5 mg tablet
3	Lamotrigine Tablets USP 100mg (Pack size 100 Tabs.) Net Wt. of Lamotrigine is 10.000 Kgs.)	packs	Lamotrigine	102.0 mg/ 100 mg tablet
4	Lamotrigine Tablets USP 150mg (Pack size 60 Tabs.) Net Wt. of Lamotrigine is 9.000 Kgs.)	packs	Lamotrigine	153.0 mg/ 150 mg tablet
5	Lamotrigine Tablets USP 200mg (Pack size 60 Tabs.) Net Wt. of Lamotrigine is 12.000 Kgs.)	packs	Lamotrigine	204.0 mg/ 200 mg tablet
6	Lamotrigine Tablets USP 25mg (Pack size 100 Tabs.) Net Wt. of Lamotrigine is 2.500 Kgs.)	packs	Lamotrigine	25.50 mg/ 25 mg tablet

RA may take appropriate action as per the decision of Norms Committee

270	**Case No.:110/13/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01088/AM19/	RLA File :03/95/040/00295/AM19/	Lic.No/Date:0310823165 21.08.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC taken by NC in its 10/82 meeting dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47
		2	N-Butyraldehyde	0.7722
		3	Sec Butanol	0.40
		4	Aluminum Tri-sec-Butoxide	0.072
		5	Di - N -Butylamine	0.077

RA may take appropriate action as per the decision of Norms Committee

271	**Case No.:222/13/82-ALC4/2018**	Party Name:JNP PRODUCTS	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01200/AM19/	RLA File :34/24/040/00177/AM19/	Lic.No/Date:3410044425 21.08.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of

the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Para Amino Phenol	1 kg	1	Para Nitro Chloro Benzene	1.222 kg
		2	Caustic Soda Lye	0.764 kg

RA concerned may take further necessary action as per above decision of NC.

272	**Case No.:371/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01349/AM19/	RLA File :03/94/040/00450/AM19/	Lic.No/Date:0310823191 21.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Norethindrone Acetate Tab. USP 5mg (Pack Size 50 Tabs.) (Net Wt. of Norethindrone Acetate (Norethisterone acetat) is 25.00 Kgs.)	1 No.	1	Norethindrone Acetate (Norethisterone acetat)	5.10 mg/tablet

RA may take appropriate action as per the decision of Norms Committee

273	**Case No.:24/13/82-ALC4/2018**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01002/AM19/	RLA File :05/24/040/00300/AM19/	Lic.No/Date:0510407597 23.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PROLATAN EYE DROPS 0.005% 2.5ML	523833.000 pack	1	LATANOPROST	68.753 gram

RA may take appropriate action as per the decision of Norms Committee

274	**Case No.:152/13/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01130/AM19/	RLA File :03/95/040/00501/AM19/	Lic.No/Date:0310823212 23.08.2018	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its

10/AM19 meeting dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
OCTYLATED DIPHENYLAMINE(OCD FLAKES/POWDER)	1 kg	1	DIPHENYLAMINE	0.405
		2	DI-ISOBUTYLENE	0.62
		3	ACTIVATED CLAY	0.1

RA may take appropriate action as per the decision of Norms Committee

275	**Case No.:129/13/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01107/AM19/	RLA File :03/95/040/00502/AM19/	Lic.No/Date:0310823244 24.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
YAPOX CL 30/10"HYDROQUINONE BIS" (2HYDROXY ETHYL ETHER)	1 kg	1	HYDROQUINONE	0.579 kg

RA may take appropriate action as per the decision of Norms Committee

276	**Case No.:130/13/82-ALC4/2018**	Party Name:PRO-LIFE BIO-CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01108/AM19/	RLA File :03/95/040/00470/AM19/	Lic.No/Date:0310823271 24.08.2018	Defer

Decision: Deferred for comments of TE

277	**Case No.:142/13/82-ALC4/2018**	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01120/AM19/	RLA File :03/95/040/00456/AM19/	Lic.No/Date:0310823254 24.08.2018	Defer

Decision: Deferred for comments of TE

278	**Case No.:149/13/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01127/AM19/	RLA File :03/95/040/00423/AM19/	Lic.No/Date:0310823249 24.08.2018	Defer

Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments

279	**Case No.:175/13/82-ALC4/2018**	Party Name:TIDE INDUSTRIES	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**

	HQ File :01/82/050/01153/AM19/	RLA File :34/24/040/00168/AM19/	Lic.No/Date:3410044435 24.08.2018	

Decision: Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
Aldehyde C-12 MNA	1 kg	1	C-11 Alcohol	1.92 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:209/13/82-ALC4/2018	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
280	HQ File :01/82/050/01187/AM19/	RLA File :31/83/040/00081/AM19/	Lic.No/Date:3110067162 24.08.2018	Defer

Decision: Committee considered the case as per agenda and it has been observed that the chemistry given by the firm is not clear, since stating that the raw material shown as phenol while import is of OCP 50. It was decided to ask the firm to furnish exact chemical name of OCP 50 along with manufacturing process and all technical details starting from OCP 50.

	Case No.:375/13/82-ALC4/2018	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01353/AM19/	RLA File :03/94/040/00464/AM19/	Lic.No/Date:0310823270 24.08.2018	

Decision: Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. Allowed in kg
281 LUMEFANTRINE	1 kg	1	a(Dibutylamine Methyl)2,7-Dichloro-4-Fluoren Methanol [DBA] / 2,7-Dichloro-A-(Dibutylamino)Methyl-9H-Fluorene-4-Methanol -	0.8691
		2	P-Chlorobenzyldehyde -	0.3476
		3	Acetone -	0.604
		4	Methanol -	0.600

RA may take appropriate action as per the decision of Norms Committee

282	**Case No.:86/13/82-ALC4/2018**	Party Name:RAKSHIT PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**

	HQ File :01/82/050/01064/AM19/	RLA File :09/24/040/00239/AM19/	Lic.No/Date:0910066593 27.08.2018	Defer
	Decision: Deferred for comments of TE			

283	**Case No.:104/13/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01082/AM19/	RLA File :03/95/040/00511/AM19/	Lic.No/Date:0310823304 27.08.2018	

Decision: Committee considered case as per agenda and in the light of earlier decision taken by NC in its 12/AM19 meeting dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.77 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee.

284	**Case No.:150/13/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01128/AM19/	RLA File :03/95/040/00413/AM19/	Lic.No/Date:0310823301 27.08.2018	Defer
	Decision: Deferred for comments of TE			

285	**Case No.:164/13/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01142/AM19/	RLA File :52/24/040/00044/AM19/	Lic.No/Date:5210042742 27.08.2018	Defer
	Decision: Deferred for comments of TE			

286	**Case No.:165/13/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01143/AM19/	RLA File :52/24/040/00046/AM19/	Lic.No/Date:5210042743 27.08.2018	Defer
	Decision: Deferred for comments of TE			

287	**Case No.:27/13/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0510407626	

	:01/82/050/01005/AM19/	:05/24/040/00313/AM19/	28.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CARVACROL	1 kg	1	D-LIMONENE (LIMONENE CITRUS TERPENE, ORANGE TERPENE, BRAZILIAN CITRUS TERPENE, ORANGE OIL)	1.48 kg
		2	HYDROGEN PEROXIDE (Not more than 50% strength)	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

288	**Case No.:131/13/82-ALC4/2018**	Party Name:UNITECH INTERNATIONAL LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01109/AM19/	RLA File :03/95/040/00449/AM19/	Lic.No/Date:0310823340 28.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Esters of Methacrylic Acid - Crude Methyl Methacrylate Monomer Net Content Per M.T.: Acrylic Strips and Cut Pieces - 1.33 M.T.	1 kg	1	Acrylic Strips and Cut Pieces	1.10 kg

RA may take appropriate action as per the decision of Norms Committee.

289	**Case No.:148/13/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01126/AM19/	RLA File :03/95/040/00406/AM19/	Lic.No/Date:0310823341 28.08.2018	Defer

Decision: The Committee decided to refer the case to D/o C&PC for obtaining its comments

290	**Case No.:210/13/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01188/AM19/	RLA File :31/83/040/00085/AM19/	Lic.No/Date:3110067165 28.08.2018	

Decision: The Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 7/82 meeting dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.

Guaiacol	1 kg	1	Phenol PURITY 99% AND ABOVE	1.108 kg
		2	Dimethyl Sulphate PURITY 99% AND ABOVE	0.847 kg
		3	Caustic Lye	0.35 kg
		4	Hydrogen Peroxide (60%) PURITY 60%	0.687 kg
		5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:367/13/82-ALC4/2018	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01345/AM19/	RLA File :03/94/040/00475/AM19/	Lic.No/Date:0310823350 28.08.2018	

291 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
Leflunomide 13.33% DCG	100.00 kg	1	Leflunomide	13.4633kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:368/13/82-ALC4/2018	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01346/AM19/	RLA File :03/94/040/00340/AM19/	Lic.No/Date:0310823354 28.08.2018	Defer

292 **Decision:** Committee considered the case as per agenda and it was decided to call form the firm following information:

- **i)** End use of the export product
- **ii)** Molecular weight of the final product
- **iii)** The yield given is very much on the lower side, in support of yield, furnish the copy of Published Technical Literature.

	Case No.:369/13/82-ALC4/2018	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01347/AM19/	RLA File :03/94/040/00413/AM19/	Lic.No/Date:0310823358 28.08.2018	Defer

293 **Decision:** Committee considered the case as per agenda and it was decided to call form the firm following information:

- **i)** End use of the export product
- **ii)** Molecular weight of the final product
- **iii)** The yield given is very much on the lower side, in support of yield, furnish the copy of Published Technical Literature.

Case No.:373/13/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01351/AM19/	RLA File :03/94/040/00471/AM19/	Lic.No/Date:0310823331 28.08.2018	

294 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	Lithium Carbonate capsule USP 150mg (Pack Size 100 Tabs.)	packs	Lithium Carbonate USP	153 mg/150 mg Tablet
2	Lithium Carbonate capsule USP 300mg (Pack Size 100 Tabs.)	packs	Lithium Carbonate USP	306 mg/300 mg Tablet
3	**62/0-** Lithium Carbonate capsule USP 300mg (Pack Size 1000 Tabs.)	packs	Lithium Carbonate USP	306 mg/300 mg Tablet
4	Lithium Carbonate capsule USP 600mg (Pack Size 100 Tabs.)	packs	Lithium Carbonate USP	612 mg/600 mg Tablet
5	Lithium Carbonate ER Tab USP 300mg (Pack Size 100 Tabs.)	packs	Lithium Carbonate USP	306 mg/300 mg Tablet
6	Lithium Cabronate ER Tab USP 450MG (Pack Size 100 Tabs.)	packs	Lithium Carbonate USP	459 mg/450 mg Tablet

RA may take appropriate action as per the decision of Norms Committee

Case No.:374/13/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01352/AM19/	RLA File :03/94/040/00478/AM19/	Lic.No/Date:0310823339 28.08.2018	

295 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl.	Export product	Exp.	Import items	Qty. Allowed

No.		Qty.		
1	Carvedilol Tablets USP 3.125mg (Pack Size 100 Tab.) (Net content of Import Item Sr.no.1 is 37.125 Kgs)	packs	Carvedilol	3.1875 mg/3.125 mg Tablet
2	Carvedilol Tablets USP 3.125mg (Pack Size 500 Tab.) (Net content of Import Item Sr.no.1 is 68.750 Kgs)	packs	Carvedilol	3.1875 mg/3.125 mg Tablet
3	Carvedilol Tablets USP 6.25mg (Pack Size 100 Tab.) (Net content of Import Item Sr.no.1 is 81.250 Kgs.)	packs	Carvedilol	6.375mg/6.25 mg Tablet
4	Carvedilol Tablets USP 6.25mg (Pack Size 500 Tab.) (Net content of Import Item Sr.no.1 is 156.250 Kgs.)	packs	Carvedilol	6.375mg/6.25 mg Tablet
5	Carvedilol Tablets USP 12.50mg (Pack Size 100 Tab.) (Net content of Import Item Sr.no.1 is 62.500 Kgs.)	packs	Carvedilol	12.75 mg/12.50 mg Tablet
6	Carvedilol Tablets USP 12.50mg (Pack Size 500 Tab.) (Net content of Import Item Sr.no.1 is 250.000 Kgs.)	packs	Carvedilol	12.75 mg/12.50 mg Tablet
7	Carvedilol Tablets USP 25mg (Pack Size 100 Tab.) (Net content of Import Item Sr.no.1 is 200.000 Kgs.)	packs	Carvedilol	25.5 mg/25 mg Tablet
8	Carvedilol Tablets USP 25mg (Pack Size 500 Tab.) (Net content of Import Item Sr.no.1 is 312.500 Kgs.)	packs	Carvedilol	25.5 mg/25 mg Tablet

RA may take appropriate action as per the decision of Norms Committee

296	**Case No.:436/13/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01414/AM19/	RLA File :05/24/040/00307/AM19/	Lic.No/Date:0510407628 28.08.2018	Defer
	Decision: Deferred for comments of TE			

297	**Case No.:85/13/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01063/AM19/	RLA File :09/24/040/00246/AM19/	Lic.No/Date:0910066602 29.08.2018	Defer
	Decision: Deferred for comments of TE			

298	**Case No.:147/13/82-ALC4/2018**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01125/AM19/	RLA File :03/95/040/00537/AM19/	Lic.No/Date:0310823401 29.08.2018	Defer
	Decision: Deferred for comments of TE			

299	**Case No.:139/13/82-ALC4/2018**	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01117/AM19/	RLA File :03/95/040/00503/AM19/	Lic.No/Date:0310823438 30.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Phenyl Chloro Formate	1 Kg	1	Phenol	0.5978 kg
		2	Ethylene Dichloride	0.0564 kg

RA concerned may take further necessary action as per above decision of NC

300	**Case No.:162/13/82-ALC4/2018**	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01140/AM19/	RLA File :52/24/040/00049/AM19/	Lic.No/Date:5210042749 30.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-amino phenol 4 sulfonic acid / ortho amino phenol para sulfonic/ OA ACID/ SP-23	1 kg	1	ORTHO AMINO PHENOL OR OAP	0.66 kg

RA may take appropriate action as per the decision of Norms Committee.

301

Case No.:376/13/82-ALC4/2018	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01354/AM19/	RLA File :03/94/040/00415/AM19/	Lic.No/Date:0310823444 30.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
VETPRO - 20 PERCENT POWDER / ROPIODOL 20 PERCENT Amprolium 20 Percent Powder (Each Pack 100 Gms) Each gm contains Amprolium Hydrochloride BP 200mg	10000 Number packs	1	Amprolium Hydrochloride	202.00 kg

RA may take appropriate action as per the decision of Norms Committee.

302

Case No.:21/13/82-ALC4/2018	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/00999/AM19/	RLA File :05/24/040/00303/AM19/	Lic.No/Date:0510407655 31.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Plasticizer PVC (Di-Octyl Tera Phthalate)	1 kg	1	Pure Tera Phthalic Acid	0.447 kg
		2	2 Ethyl Hexanol	0.680 kg

RA may take appropriate action as per the decision of Norms Committee.

303

Case No.:83/13/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01061/AM19/	RLA File :09/24/040/00236/AM19/	Lic.No/Date:0910066615 31.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-BENZOYL PIPERAZINE HYDROCHLORIDE	1 kg	1	ANHYDROUS PIPERAZINE	0.724 kg
		2	BOC ANHYDRIDE	1.834 kg

RA may take appropriate action as per the decision of Norms Committee.

304	**Case No.:366/13/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01344/AM19/	RLA File :03/94/040/00481/AM19/	Lic.No/Date:0310823468 31.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFEPIME FOR INJECTION	1 kg	1	CEFEPIME HCL(NON-STERILE)	0.655 kg
		2	ACETONE	1.816 kg
		3	L-ARGININE	0.37 kg
		4	ISO PROPYL ALCOHOL	0.392 kg
		5	PACK.MAT.:ALU.CAN.(10KG) ALU.BOTL.ANO.2M(20L000T.8020XY)(ONE SET CONT.ONE CAN./ALU.BOTL.ANO.+IN LID+OUT LID+	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

305	**Case No.:84/13/82-ALC4/2018**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01062/AM19/	RLA File :09/24/040/00251/AM19/	Lic.No/Date:0910066620 03.09.2018	Defer

Decision: Deferred for comments of TE

306	**Case No.:88/13/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01066/AM19/	RLA File :09/24/040/00247/AM19/	Lic.No/Date:0910066623 03.09.2018	Defer

Decision: Deferred for comments of TE

307	**Case No.:136/13/82-ALC4/2018**	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01114/AM19/	RLA File :03/95/040/00045/AM19/	Lic.No/Date:0310823519 04.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LUMEFANTRINE	1 kg	1	2, 7 DICHLORO-A-(DIBUTYLAMINO) METHYL-9H-FLUORENE-4-METHANOL	0.8691 kg

			(DBA) 99% MIN	

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:137/13/82-ALC4/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01115/AM19/	RLA File :03/95/040/00507/AM19/	Lic.No/Date:0310823487 04.09.2018	

308 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR USP	1 kg	1	ALPHA PINENE	1.146 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:163/13/82-ALC4/2018	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01141/AM19/	RLA File :52/24/040/00051/AM19/	Lic.No/Date:5210042754 04.09.2018	

309 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DIACEREIN	1 kg	1	ALOE EMODIN 95%	1.05 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:230/13/82-ALC4/2018	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
310	HQ File :01/82/050/01208/AM19/	RLA File :03/94/040/00403/AM19/	Lic.No/Date:0310823513 04.09.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for **complete technical details as per appendix 4E** from the firm.

	Case No.:231/13/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01209/AM19/	RLA File :03/94/040/00497/AM19/	Lic.No/Date:0310823517 04.09.2018	

311 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Desonide Cream 0.05% 15gm (Net Wt. of Desonide USP Micronised (Sicor) is	75000.000 Packs	1	Desonide USP Micronised (Sicor)	10.403 kg

	0.563 Kgs)				
2	Desonide Cream 0.05% 60gm (Net Wt. of Desonide USP Micronised (Sicor) is 2.250 Kgs)	75000.000 Packs			
3	Desonide Lotion 0.05% 59ml (Net Wt. of Desonide USP Micronised (Sicor) is 2.213 Kgs)	75000.000 Packs			
4	Desonide Lotion 0.05% 118ml (Net Wt. of Desonide USP Micronised (Sicor) is 2.360 Kgs)	40000.000			
5	Desonide Ointment 0.05% 15gm (Net Wt. of Desonide USP Micronised (Sicor) is 0.563 Kgs)	75000.000 Packs			
6	Desonide Ointment 0.05% 60gm (Net Wt. of Desonide USP Micronised (Sicor) is 2.250 Kgs)	75000.000 Packs			

RA may take appropriate action as per the decision of Norms Committee.

Case No.:377/13/82-ALC4/2018	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01355/AM19/	RLA File :03/94/040/00429/AM19/	Lic.No/Date:0310823508 04.09.2018	

312

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 100 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg	1 No. of Capsule	1	POTASSIUM CHLORIDE USP	765.0 mg
			2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg
			3	DIBUTYL SEBACATE NF	12.0 mg
			4	ETHANOL USP 99.9%	2.62 ml
			5	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy
			6	38/400 FG, CRC HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy
2	Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 500 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg	1 no. of capsules	1	POTASSIUM CHLORIDE USP	765.0 mg
			2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg
			3	DIBUTYL SEBACATE NF	12.0 mg
			4	ETHANOL USP 99.9%	2.62 ml
			5	950CC WHITE HDPE BOTTLE WITH 53MM NECK DB-22 TRIVENI PLASTIC	Relevant, as per packing policy
			6	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy
3	Potassium Chloride Extended Release Capsules 600mg / Potassium Chlor ER Caps USP 600mg	1 no. of capsules	1	POTASSIUM CHLORIDE USP	612.0 mg
			2	CITRIC ACID (MONOHYDRATE USP)	8.0 mg
			3	DIBUTYL SEBACATE NF	9.6 mg

	(Pack Size 100 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 600mg		4	ETHANOL USP 99.9%	2.62 ml
			5	100CC WHITE HDPE BOTTLE WITH 38MM NECK DB-02 TRIVENI PLASTIC	Relevant, as per packing policy
			6	38/400 FG, CRC HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES) (90 Count) (100 Count) 750mg / (100 count) 600mg	

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:475/13/82-ALC4/2018	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01453/AM19/	RLA File :11/24/040/00018/AM19/	Lic.No/Date:1110028373 04.09.2018	

313 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Vicks Vaporub	100 kg	1.	DL-Camphor (Synthetic Camphor)	5.365 kg
		2.	Eucalyptus Oil	1.356 kg
		3.	Nutmeg Oil	0.697 kg
		4.	Turpentine Oil	4.77 kg
		5.	Cedarleaf Oil	0.448 kg
		6.	White Petrolatum (White Soft Paraffin)	82.30 kg
		7.	Thymol	0.0918 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:476/13/82-ALC4/2018	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01454/AM19/	RLA File :11/24/040/00019/AM19/	Lic.No/Date:1110028374 04.09.2018	

314 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Vicks Vaporub	100 kg	1.	DL-Camphor (Synthetic Camphor)	5.365 kg

		2.	Eucalyptus Oil	1.356 kg
		3.	Nutmeg Oil	0.697 kg
		4.	Turpentine Oil	4.77 kg
		5.	Cedarleaf Oil	0.448 kg
		6.	White Petrolatum (White Soft Paraffin)	82.30 kg
		7.	Thymol	0.0918 kg
		8.	50 gms Labels	Relevant as per packing policy
		9.	100 gms Labels	
		10.	80 gms Tube & cap	
		11.	Direction Folders	

RA may take appropriate action as per the decision of Norms Committee.

315	**Case No.:138/13/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01116/AM19/	RLA File :03/95/040/00515/AM19/	Lic.No/Date:0310823558 05.09.2018	Defer
	Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to forward a copy of application to D/o C&PC for obtaining its comments.			

316	**Case No.:435/13/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01413/AM19/	RLA File :05/23/040/00242/AM19/	Lic.No/Date:0510407689 05.09.2018	Defer
	Decision: Deferred for comments of TE			

317

	Case No.:211/13/82-ALC4/2018	Party Name:GLOBAL PHARMA HEALTH CARE PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01189/AM19/	RLA File :04/24/040/00116/AM19/	Lic.No/Date:0410164648 06.09.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	S.No	Import Product	Qty.
HYOSCINE BUTYL BROMIDE 10MG tablet	1 No.	1.	HYOSCINE BUTYL BROMIDE IP/BP	10.2 mg/tablet .

RA may take appropriate action as per the decision of Norms Committee.

318	**Case No.:227/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**

	HQ File :01/82/050/01205/AM19/	RLA File :03/94/040/00518/AM19/	Lic.No/Date:0310823648 07.09.2018	Defer
	Decision: Deferred for comments of TE			

319	**Case No.:429/13/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01407/AM19/	RLA File :08/24/040/00131/AM19/	Lic.No/Date:0810143413 07.09.2018	Defer
	Decision: Deferred for comments of TE			

320	**Case No.:94/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01072/AM19/	RLA File :09/24/040/00273/AM19/	Lic.No/Date:0910066645 10.09.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for **percentage of yield at every stage with stoichiometric balance** from the firm.			

321

	Case No.:95/13/82-ALC4/2018	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01073/AM19/	RLA File :09/24/040/00241/AM19/	Lic.No/Date:0910066646 10.09.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ledipasvir Copovidone (Ledipasvir Amorphous)	1kg	1.	(1R,3S,4S)-3-(6-Bromo-1H-benzimidazol-2-yl)-2-a-zabicyclo (2.2.1)heptane2-carboxylic acid 1,1-dimethylethyl ester	0.85 kg
		2.	(6s)-6-(5-(7-bromo-9,9-difluoro-9H-fluoren-2-yl)-1H-imidazol-2-yl-5-azaspiro(2,4)	0.85 kg
		3.	Bis(Pinacolato) Diboron	0.85 kg
		4.	Dichlorobis(di-tert-butylphenylphosphine)palladium(II)	0.0516 kg

RA may take appropriate action as per the decision of Norms Committee.

322	**Case No.:82/13/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01060/AM19/	RLA File :03/95/040/00341/AM19/	Lic.No/Date:0310823719 12.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR USP	1 kg	1	ALPHA PINENE	1.146 kg

RA may take appropriate action as per the decision of Norms Committee.

323	**Case No.:108/13/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01086/AM19/	RLA File :05/24/040/00324/AM19/	Lic.No/Date:0510407757 12.09.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) **Complete technical details as per Appendix 4E with chemical reaction, stage wise yield of production and molecular weight.**
(ii) **Catalogue of Import Item No. 3 – ARROWZYME/LIPASE AMANO IME.**
(iii) **Production Consumption data duly certified by CA / GST.**

324	**Case No.:180/13/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01158/AM19/	RLA File :52/24/040/00050/AM19/	Lic.No/Date:5210042764 14.09.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for **Certificate of Analysis (COA) of import item** from the firm:

325	**Case No.:395/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01373/AM19/	RLA File :03/94/040/00435/AM19/	Lic.No/Date:0310823783 17.09.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

326	**Case No.:396/13/82-ALC4/2018**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01374/AM19/	RLA File :03/94/040/00507/AM19/	Lic.No/Date:0310823801 17.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as

applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EDTA DIAMMONIUM Liquid 40%	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.377 kg

RA may take appropriate action as per the decision of Norms Committee.

327	**Case No.:398/13/82-ALC4/2018**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01376/AM19/	RLA File :03/94/040/00492/AM19/	Lic.No/Date:0310823776 17.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EDTA Tetra Sodium - Liquid (min 38 %)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.285 kg

RA may take appropriate action as per the decision of Norms Committee.

328	**Case No.:400/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01378/AM19/	RLA File :03/94/040/00504/AM19/	Lic.No/Date:0310823779 17.09.2018	Defer

Decision: Deferred for comments of TE

329	**Case No.:55/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01033/AM19/	RLA File :09/24/040/00285/AM19/	Lic.No/Date:0910066680 18.09.2018	Defer

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TOLYL 2,3,4-TRI-O-BENZYL-L-THIOFUCOSE	1 kg	1	ACETONITRILE	0.32 kg
		2	L-FUCOSE	0.85 kg
		3	IMIDAZOLE	0.174 kg
		4	TETRAHYDROFURAN	0.514 kg

RA may take appropriate action as per the decision of Norms Committee.

330	**Case No.:225/13/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01203/AM19/	RLA File :03/95/040/00478/AM19/	Lic.No/Date:0310823818 18.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LEVETIRACETAM	1 kg	1	ACTIVATED CARBON	0.0128 kg
		2	CELITE	0.100 kg
		3	ACETIC ACID	0.650 kg
		4	METHYLENE CHLORIDE	2.26 kg
		5	SODIUM SULPHATE ANHYDROUS	1.00 kg
		6	TRIBUTYL AMINE	0.11 kg
		7	N-BUTANOL	0.05 kg
		8	4-CHLORO BUTYRYL CHLORIDE	1.02 kg
		9	POTASSIUM HYDROXIDE	1.15 kg
		10	S(+)-2- AMINOBUTYRAMIDE HCL	0.95 kg

RA may take appropriate action as per the decision of Norms Committee.

331	**Case No.:397/13/82-ALC4/2018**	Party Name:INDO AMINES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01375/AM19/	RLA File :03/94/040/00414/AM19/	Lic.No/Date:0310823814 18.09.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2018, dated 25.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
COCO AMINE DISTILLED (Purity 99.50%)	1 kg	1	COCO AMINE DISTILLED (Purity 98%)	1.02 kg

RA may take appropriate action as per the decision of Norms Committee.

332	**Case No.:399/13/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01377/AM19/	RLA File :03/94/040/00506/AM19/	Lic.No/Date:0310823810 18.09.2018	Defer

Decision: Deferred for comments of TE

333	**Case No.:81/13/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01059/AM19/	RLA File :03/95/040/00335/AM19/	Lic.No/Date:0310823851 19.09.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.777 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee.

334	**Case No.:109/13/82-ALC4/2018**	Party Name:RAJASTHAN ANTIBIOTICS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01087/AM19/	RLA File :05/24/040/00191/AM19/	Lic.No/Date:0510407831 19.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Meropenem for Injection	1 kg	1	Meropenem trihydrate Non Sterile	0.9586 kg

RA may take appropriate action as per the decision of Norms Committee.

335	**Case No.:452/13/82-ALC4/2018**	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01430/AM19/	RLA File :22/24/040/00055/AM19/	Lic.No/Date:2210015978 19.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Amoxycillin Trihydrate through 6 -APA route through enzymatic route	1 kg	1	6-AMINO PENICILLANIC ACID(6-APA)	0.55 kg
		2	D(-)P-HYDROXY PHENYL GLYCINE METHYLESTER	0.477 kg
		3	ELCOLASE (ENZYME)	0.005 kg

RA may take appropriate action as per the decision of Norms Committee.

336	**Case No.:387/13/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01365/AM19/	RLA File :03/94/040/00545/AM19/	Lic.No/Date:0310823910 21.09.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2015, dated 20.05.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Morantel Citrate	1kg	1	3-Methyl Thiophene	0.330 kg
		2	Acetonitrile	0.180 kg
		3	Dimethyl formamide	0.270 kg
		4	Citric Acid	0.640 kg
		5	Iso propyl Alcohol	0.225 kg

RA may take appropriate action as per the decision of Norms Committee.

337	**Case No.:364/13/82-ALC4/2018**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01342/AM19/	RLA File :03/94/040/00544/AM19/	Lic.No/Date:0310823938 24.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EDTA DIAMMONIUM Liquid 40%	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.33 kg

RA may take appropriate action as per the decision of Norms Committee.

338	**Case No.:226/13/82-ALC4/2018**	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01204/AM19/	RLA File :32/24/040/00034/AM19/	Lic.No/Date:3210078668 25.09.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import Items	Qty.
Secondary Butyl Quinoline	1 kg	1.	Glycerine	2.748 kg

RA may take appropriate action as per the decision of Norms Committee.

339

Case No.:96/13/82-ALC4/2018	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01074/AM19/	RLA File :09/24/040/00291/AM19/	Lic.No/Date:0910066698 26.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts and in the light of earlier decision taken in Meeting No. 9/92-ALC4/2018 dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BISIMIDE	1 kg	1	BISPHENOL - A	As applied
		2	HEXAETHYLGUANIDINIUM CHLORIDE(HegCL(Catalyst)	As applied
		3	PHTHALIC ANHYDRIDE	As applied
		4	METHANOL	1.00 kg
		5	TOLUENE	2.00 kg

RA may take appropriate action as per the decision of Norms Committee.

340

Case No.:113/13/82-ALC4/2018	Party Name:PREMIER INDUSTRIES	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01091/AM19/	RLA File :50/24/040/00018/AM19/	Lic.No/Date:5010002476 26.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2,4 - Dinitro Aniline	1 kg	1	Para Nitro Chloro Benzene	0.895 kg

RA may take appropriate action as per the decision of Norms Committee.

341

Case No.:176/13/82-ALC4/2018	Party Name:VOVANTIS LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
HQ File :01/82/050/01154/AM19/	RLA File :34/24/040/00145/AM19/	Lic.No/Date:3410044518 26.09.2018	Defer

Decision: Deferred for comments of TE

342

Case No.:179/13/82-ALC4/2018	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01157/AM19/	RLA File :04/24/040/00114/AM19/	Lic.No/Date:0410164716 26.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as

applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Carbobenzyloxy-L-Valine (CBZ-L-Valine)	1 kg	1	L – Valine	0.50 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:212/13/82-ALC4/2018	Party Name:DR J PHARMACHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01190/AM19/	RLA File :31/83/040/00099/AM19/	Lic.No/Date:3110067178 26.09.2018	

343 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP on net to net basis as per details below:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM BENZOATE MICRONISED	42372.050 kg	1	SODIUM BENZOATE POWDER	42372.050 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:213/13/82-ALC4/2018	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
344	HQ File :01/82/050/01191/AM19/	RLA File :31/83/040/00094/AM19/	Lic.No/Date:3110067177 26.09.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for **exact chemical name of the export product** from the firm.

	Case No.:365/13/82-ALC4/2018	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
345	HQ File :01/82/050/01343/AM19/	RLA File :03/94/040/00551/AM19/	Lic.No/Date:0310823993 26.09.2018	Defer

Decision: Deferred for comments of TE

	Case No.:384/13/82-ALC4/2018	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01362/AM19/	RLA File :03/94/040/00553/AM19/	Lic.No/Date:0310824013 26.09.2018	

346 **Decision:** The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM SALICYLATE	1 kg	1	SALICYLIC ACID	0.88 kg

RA may take appropriate action as per the decision of Norms Committee.

347	**Case No.:385/13/82-ALC4/2018**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01363/AM19/	RLA File :03/94/040/00550/AM19/	Lic.No/Date:0310824012 26.09.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL SALICYLATE	1 kg	1	SALICYLIC ACID	0.955 kg
		2	METHANOL	0.244 kg

RA concerned may take further necessary action as per above decision of NC.

348	**Case No.:386/13/82-ALC4/2018**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01364/AM19/	RLA File :03/94/040/00547/AM19/	Lic.No/Date:0310824011 26.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM SALICYLATE	1 kg	1	SALICYLIC ACID	0.88 kg

RA may take appropriate action as per the decision of Norms Committee.

349	**Case No.:388/13/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01366/AM19/	RLA File :03/94/040/00552/AM19/	Lic.No/Date:0310824010 26.09.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import Items	Qty.
GLIMEPIRIDE	1 kg	1	4-[2-(3-Ethyl-4-Methyl-2-Carbonyl-Pyrrolidonylamino)-Ethyl]-Phenyl Sulfomide [MPR-II]	0.80 kg
		2	Trans-4-Methyl Cyclohexylamine	0.39 kg
		3	Methylene Di Chloride	2.70 kg
		4	Acetone	3.10 kg

RA may take appropriate action as per the decision of Norms Committee.

350	**Case No.:389/13/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01367/AM19/	RLA File :03/94/040/00546/AM19/	Lic.No/Date:0310824017 26.09.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PAROXETINE HYDROCHLORIDE HEMIHYDRATE	1 kg	1	(-)Trans-4R-(4-Fluorophenyl)-3S-Hydroxymethyl-N-Methyl Piperidine	0.810 kg
		2	Sesamol	0.550 kg
		3	Dimethyl Sulfoxide	2.930 kg

RA may take appropriate action as per the decision of Norms Committee.

351	**Case No.:439/13/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01417/AM19/	RLA File :05/23/040/00272/AM19/	Lic.No/Date:0510407887 26.09.2018	Defer

Decision: Deferred for comments of TE

352	**Case No.:57/13/82-ALC4/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01035/AM19/	RLA File :05/24/040/00359/AM19/	Lic.No/Date:0510407915 27.09.2018	Defer

Decision: Deferred for comments of TE

353	**Case No.:390/13/82-ALC4/2018**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01368/AM19/	RLA File :03/94/040/00548/AM19/	Lic.No/Date:0310824039 27.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.

EDTA DIAMMONIUM Liquid 40%	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.377 kg

RA may take appropriate action as per the decision of Norms Committee.

354	**Case No.:447/13/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01425/AM19/	RLA File :52/24/040/00031/AM19/	Lic.No/Date:5210042774 27.09.2018	Defer
	Decision: Deferred for comments of TE			

355	**Case No.:450/13/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01428/AM19/	RLA File :52/24/040/00048/AM19/	Lic.No/Date:5210042776 27.09.2018	Defer
	Decision: Deferred for comments of TE			

356	**Case No.:60/13/82-ALC4/2018**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01038/AM19/	RLA File :05/24/040/00364/AM19/	Lic.No/Date:0510407941 28.09.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018, dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Plasticizer PVC (Di-Octyl Tera Phthalate)	1 kg	1	Pure Tera Phthalic Acid	0.447 kg
		2	2 Ethyl Hexanol	0.680 kg

RA may take appropriate action as per the decision of Norms Committee.

357	**Case No.:394/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01372/AM19/	RLA File :03/94/040/00571/AM19/	Lic.No/Date:0310824073 28.09.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

358	**Case No.:404/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018	**Status: Deferred**

			14.01.2019	
	HQ File :01/82/050/01382/AM19/	RLA File :03/94/040/00564/AM19/	Lic.No/Date:0310824071 28.09.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

359	**Case No.:405/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01383/AM19/	RLA File :03/94/040/00568/AM19/	Lic.No/Date:0310824072 28.09.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

360	**Case No.:406/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01384/AM19/	RLA File :03/94/040/00569/AM19/	Lic.No/Date:0310824068 28.09.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

361	**Case No.:407/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01385/AM19/	RLA File :03/94/040/00567/AM19/	Lic.No/Date:0310824070 28.09.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: **(i)** Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis **(ii)** Reaction and Recovery of solvent at each stage **(iii)** Material of balance for the entire process			

362	**Case No.:414/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01392/AM19/	RLA File :03/94/040/00565/AM19/	Lic.No/Date:0310824069 28.09.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

363	**Case No.:441/13/82-ALC4/2018**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01419/AM19/	RLA File :05/23/040/00279/AM19/	Lic.No/Date:0510407939 28.09.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2018, dated 05.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Gemcitabine Injections 200mg
Gemcitabine Injections 1gm,
Gemcitabine Injections 1.4gm
Gemcitabine Injections 2gm

S.NO.	Import Items	Norms recommended for 1 No. Injection			
		200 mg/vial	1gm /vial	**1.4 gm/ vial**	**2 gm / vial**
1	2-Deoxy-2,-difluoro-D-ribofuranose-3,5-dibenzoate-1-methanesulphonate (T-8). White crystalline powder. Assay: NLT 90.0%	1.08 mg	5.40 mg	7.60 mg	10.80 mg
2	N-Acetyl cytosine. White or off white crystalline powder. Assay: NLT 98.0%	0.77 mg	3.84 mg	5.38 mg	7.69 mg
3	VCDIN10R , 10 ml ISO Clear Type 1 Tubular Glass Vial 20 mm crimp neck. Glass Vial , tubular Capacity - 10 ml.	Relevant, as per packing policy.			
4	Rubber Stopper for Pharmaceuticals Use S 87 I Lyotec 4432-50GS3WESTARRS1MPK SP01 OR Rubber Stoppers for Pharmaceutical Use S 87 J 4405-50/GREY EPP RS SIL 1				

	4A	
5	Glass Bottles Antibiotique 50 ,Clear Glass Type 1 Neck Finish ISO83620200. Moulded Glass Bottle 50 ml Capacity	
6	VCT050-20CT-50ml Clear Type 1 Tubular Glass Vial 20 mm crimp neck 68X42.5X1.5MM.	
7	Glass Bottles 01500 30 039 Antibiotique 100 Clear Glass Type 1 Neck Finish ISO836220.0 Pack with 88 Vials.	

RA may take appropriate action as per the decision of Norms Committee.

364	**Case No.:328/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01306/AM19/	RLA File :03/94/040/00574/AM19/	Lic.No/Date:0310824112 01.10.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

365	**Case No.:329/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01307/AM19/	RLA File :03/94/040/00587/AM19/	Lic.No/Date:0310824092 01.10.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

366	**Case No.:330/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01308/AM19/	RLA File :03/94/040/00581/AM19/	Lic.No/Date:0310824113 01.10.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

	(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process

367	**Case No.:346/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01324/AM19/	RLA File :03/94/040/00590/AM19/	Lic.No/Date:0310824115 01.10.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process			

368	**Case No.:348/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01326/AM19/	RLA File :03/94/040/00588/AM19/	Lic.No/Date:0310824131 01.10.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process			

369	**Case No.:349/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01327/AM19/	RLA File :03/94/040/00591/AM19/	Lic.No/Date:0310824095 01.10.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process			

370	**Case No.:350/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01328/AM19/	RLA File :03/94/040/00585/AM19/	Lic.No/Date:0310824086 01.10.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following			

information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

371	**Case No.:352/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01330/AM19/	RLA File :03/94/040/00603/AM19/	Lic.No/Date:0310824088 01.10.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process			

372	**Case No.:353/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01331/AM19/	RLA File :03/94/040/00576/AM19/	Lic.No/Date:0310824101 01.10.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process			

373	**Case No.:354/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01332/AM19/	RLA File :03/94/040/00592/AM19/	Lic.No/Date:0310824087 01.10.2018	Defer
	Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process			

374	**Case No.:355/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0310824097	Defer

	:01/82/050/01333/AM19/	:03/94/040/00602/AM19/	01.10.2018	

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

375	**Case No.:391/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01369/AM19/	RLA File :03/94/040/00583/AM19/	Lic.No/Date:0310824121 01.10.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

376	**Case No.:392/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01370/AM19/	RLA File :03/94/040/00580/AM19/	Lic.No/Date:0310824119 01.10.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

377	**Case No.:393/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01371/AM19/	RLA File :03/94/040/00573/AM19/	Lic.No/Date:0310824116 01.10.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

378	**Case No.:415/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018	**Status: Deferred**

			14.01.2019	
	HQ File :01/82/050/01393/AM19/	RLA File :03/94/040/00579/AM19/	Lic.No/Date:0310824128 01.10.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

379	**Case No.:416/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01394/AM19/	RLA File :03/94/040/00577/AM19/	Lic.No/Date:0310824108 01.10.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

380	**Case No.:417/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01395/AM19/	RLA File :03/94/040/00578/AM19/	Lic.No/Date:0310824118 01.10.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

381	**Case No.:418/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01396/AM19/	RLA File :03/94/040/00586/AM19/	Lic.No/Date:0310824130 01.10.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

382	**Case No.:419/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01397/AM19/	RLA File :03/94/040/00575/AM19/	Lic.No/Date:0310824123 01.10.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process

383	**Case No.:112/13/82-ALC4/2018**	Party Name:VARAHI PHARMA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01090/AM19/	RLA File :66/24/040/00004/AM19/	Lic.No/Date:6610000013 03.10.2018	Defer

Decision: Deferred for comments of TE

384	**Case No.:332/13/82-ALC4/2018**	Party Name:ANUH PHARMA LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01310/AM19/	RLA File :03/94/040/00596/AM19/	Lic.No/Date:0310824185 03.10.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Mometasone Furoate BP/EP/USP/IP	1 kg	1	8 DM / 16-Alpha Methyl Epoxide	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

385	**Case No.:51/13/82-ALC4/2018**	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01029/AM19/	RLA File :09/24/040/00308/AM19/	Lic.No/Date:0910066710 04.10.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-(2,2-dimethoxyethyl)-5-methoxy-6-(methoxycarbonyl)-4-oxo-1,4-dihydropyridine-3-carboxylic acid (DSS)	1 kg	1	methyl-4-methoxy acetoacetate	0.75 kg
		2	dimethyl oxalate	1.515 kg
		3	methanol	3.094 kg
		4	methylene di chloride (mdc)	3.375 kg

RA may take appropriate action as per the decision of Norms Committee.

386	**Case No.:52/13/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01030/AM19/	RLA File :09/24/040/00301/AM19/	Lic.No/Date:0910066711 04.10.2018	Defer
	Decision: Deferred for comments of TE			

387	**Case No.:53/13/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01031/AM19/	RLA File :09/24/040/00297/AM19/	Lic.No/Date:0910066718 04.10.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
(4R-Cis)-1,1-Dimethylethyl-6-(2-aminoethyl)-2,2-Dimethyl-1,3-Dioxane-4-acetate (OR) Amino ketal	1 kg	1	(4R-Cis)-1,1-Dimethylethyl-6-cyanomethyl-2,2-Dimethyl-1,3-dioxane-4-acetate (ATS-8)	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

388	**Case No.:56/13/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01034/AM19/	RLA File :09/24/040/00321/AM19/	Lic.No/Date:0910066717 04.10.2018	Defer
	Decision: Deferred for comments of TE			

389	**Case No.:440/13/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01418/AM19/	RLA File :05/23/040/00275/AM19/	Lic.No/Date:0510407985 04.10.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Beta Picoline	1 kg	1	Denatured Ethyl Alcohol	1.121 kg
		2	Methanol	0.76 kg
		3	Ammonia	0.82 kg
		4	Alumino Silicate Catalyst	0.007 kg
		5	Propionaldehyde	0.057 kg

RA may take appropriate action as per the decision of Norms Committee.

390	**Case No.:442/13/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01420/AM19/	RLA File :05/24/040/00367/AM19/	Lic.No/Date:0510407973 04.10.2018	Defer
	Decision: Deferred for comments of TE			

391	**Case No.:444/13/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01422/AM19/	RLA File :05/24/040/00363/AM19/	Lic.No/Date:0510407974 04.10.2018	

Decision: The Committee considered the case as per agenda and in the presence of Technical Experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ROSUVASTATIN CALCIUM	1 kg	1	tert-Butyl-2-((4R,6S)-6-((E)-2-(4(-(4-fluorophenyl)-6-isopropyl-2-[N-methyl (methylsulphonyl)amino] pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxane-4-yl)acetate	1.425 kg
		2	Methanol	2.53 kg
		3	tert-butyl methyl ether (MTBE)	0.79 kg

RA may take appropriate action as per the decision of Norms Committee.

392	**Case No.:218/13/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01196/AM19/	RLA File :31/83/040/00100/AM19/	Lic.No/Date:3110067188 05.10.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 9/82-ALC4/2018, dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Acetyl Anisole (4-Methoxy Acetophenone)	1 kg	1	Phenol	0.906 kg
		2	Dimethyl Sulphate	0.693 kg
		3	Caustic Lye	0.437 kg
		4	Acetic Anhydride PURITY 99%	0.755 kg

RA may take appropriate action as per the decision of Norms Committee.

393	**Case No.:333/13/82-ALC4/2018**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01311/AM19/	RLA File :03/94/040/00593/AM19/	Lic.No/Date:0310824249 05.10.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import Items	Qty.
Ortho Tertiary Butyl Cyclohexyl Acetate and or Ortho Tertiary Butyl Cyclohexyl Acetate Super	1 kg	1	ORTHO TERTIARY BUTYL PHENOL	0.800 kg
		2	ACETIC ACID	0.300 kg
		3	ACETIC ANHYDRIDE	0.123 kg
		4	5% RUTHENIUM ON CARBON CATALYST	0.000015 kg
		5	METHANOL	0.330 kg

RA may take appropriate action as per the decision of Norms Committee.

394	**Case No.:334/13/82-ALC4/2018**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01312/AM19/	RLA File :03/94/040/00582/AM19/	Lic.No/Date:0310824248 05.10.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2018, dated 01.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Coumarin	1 kg	1	Salicylaldehyde	1.09 kg

RA may take appropriate action as per the decision of Norms Committee.

395	**Case No.:454/13/82-ALC4/2018**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01432/AM19/	RLA File :22/24/040/00058/AM19/	Lic.No/Date:2210015989 05.10.2018	Defer

Decision: Deferred for comments of TE

396	**Case No.:174/13/82-ALC4/2018**	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01152/AM19/	RLA File :34/24/040/00190/AM19/	Lic.No/Date:3410044557 08.10.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as

applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CALCIUM OROTATE	1 kg	1	OROTIC ACID	1.059 kg

RA may take appropriate action as per the decision of Norms Committee.

397	**Case No.:220/13/82-ALC4/2018**	Party Name:GLOBAL PHARMA HEALTH CARE PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01198/AM19/	RLA File :04/24/040/00144/AM19/	Lic.No/Date:0410164767 08.10.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018, dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No	Import Items	Qty.
HYOSCINE BUTYL BROMIDE 10MG tablet	1 No.	1.	HYOSCINE BUTYL BROMIDE IP/BP	10.2 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

398	**Case No.:437/13/82-ALC4/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01415/AM19/	RLA File :05/23/040/00285/AM19/	Lic.No/Date:0510408012 08.10.2018	Defer

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
P-toluene sulfonyl Hydrazide (Mikrofine TSH)	1 kg	1	Toluene	0.684 kg
		2	Hydrazine Hydrate 80%	0.420 kg

RA may take appropriate action as per the decision of Norms Committee.

399	**Case No.:438/13/82-ALC4/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01416/AM19/	RLA File :05/23/040/00284/AM19/	Lic.No/Date:0510408013 08.10.2018	Defer

Decision: Deferred for comments of TE

	Case No.:449/13/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01427/AM19/	RLA File :08/24/040/00227/AM19/	Lic.No/Date:0810143638 08.10.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

400

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
ELETRIPTAN TABLETS 20 MG (AS HYDROBROMIDE)	Number	1	ELETRIPTAN HYDROBROMIDE	24.735 mg / 20 mg tablet
ELETRIPTAN TABLETS 40 MG (AS HYDROBROMIDE)	Numbe4r	2	ELETRIPTAN HYDROBROMIDE	49.47 mg / 40 mg tablet

RA concerned may take further necessary action as per above decision of NC

	Case No.:54/13/82-ALC4/2018	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01032/AM19/	RLA File :09/24/040/00317/AM19/	Lic.No/Date:0910066727 09.10.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

401

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
4-FLUORO-a-2-METHYL-1-OXOPROPYL)-g-OXO-N-B-DIPHENYL BENZENE BUTANEAMIDE (DIKETONE - INTERMEDIATE FOR ATORVASTATIN)/DKT-3	1 Kg.	1	METHYL ISO BUTYRYL ACETATE (MIBA)	0.76
		2	TRI ETHYL AMINE (TEA)	0.25
		3	ANILINE OIL	0.47
		4	METHYLENE CHLORIDE (MDC)	1.50
		5	FLUOROBENZENE	0.52
		6	ACETONE	0.50
		7	ISO PROPYL ALCOHOL (IPA)	0.50

RA concerned may take further necessary action as per above decision of NC

	Case No.:170/13/82-ALC4/2018	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01148/AM19/	RLA File :34/24/040/00178/AM19/	Lic.No/Date:3410044567 09.10.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

402

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
4, 7 DICHLOROQUINOLINE	1 Kg.	1	Di Ethyl Ethoxy Methylene Malonate	1.65
		2	Meta Chloro Aniline	0.97
		3	Light Liquid Parafin	0.97
		4	Tolune	0.88
		5	Phosphorous Oxychloride	0.97
		6	Methanol	1.13

RA concerned may take further necessary action as per above decision of NC

	Case No.:331/13/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
403	HQ File :01/82/050/01309/AM19/	RLA File :03/94/040/00609/AM19/	Lic.No/Date:0310824321 09.10.2018	Defer

Decision: Committee considered the case as per agenda and it was decided to ask the firm to furnish complete technical details as per appendix 4E.

	Case No.:443/13/82-ALC4/2018	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01421/AM19/	RLA File :05/24/040/00378/AM19/	Lic.No/Date:0510408040 09.10.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

404

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
MONTELUKAST SODIUM	1 Kg.	1	(S)-(E)-2-[2-[3-[2-(7-CHLORO-2-QUINOLINYL)-ETHENYLPHENYL]-3-HYDROXYPROPYL]-PHENYL]-2-PROPANOL	1.24
		2	METHANOL	2.325
		3	N,N-DIISOPROPYLETHYLAMINE	0.30
		4	TETRAHYDROFURAN	3.15

		5	ACETONITRILE	2.95
		6	2-[1-(MERCAPTOMETHYL) CYCLOPROPYL] ACETIC ACID/ 1,1-CYCLOPROPANE DIMETHANOL	0.40

RA concerned may take further necessary action as per above decision of NC

	Case No.:455/13/82-ALC4/2018	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01433/AM19/	RLA File :22/24/040/00057/AM19/	Lic.No/Date:2210015990 09.10.2018	

405 **Decision:** The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Amoxycillin Trihydrate Through 6-APA route through Enzymatic route	1 Kg.	1	6-AMINO PENICILLANIC ACID(6-APA)	0.55
		2	ELCOLASE (ENZYME)	0.005
		3	D(-)P-HYDROXY PHENYL GLYCINE METHYLESTER	0.477

RA concerned may take further necessary action as per above decision of NC

	Case No.:61/13/82-ALC4/2018	Party Name:RAJASTHAN ANTIBIOTICS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01039/AM19/	RLA File :05/24/040/00323/AM19/	Lic.No/Date:0510408052 10.10.2018	

406 **Decision:** The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
Piperacillin Sodium and Tazobactam Sodium Sterile (8:1)	1 Kg.	1	Tazobactam Acid	0.109
		2	Piperacillin Acid	0.891

RA concerned may take further necessary action as per above decision of NC

	Case No.:157/13/82-ALC4/2018	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
407	HQ File :01/82/050/01135/AM19/	RLA File :22/24/040/00059/AM19/	Lic.No/Date:2210015993 10.10.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AZTREONAM FOR INJECTION USP (1.0 GM)(20ML) CONTAINING AZTREONAM FOR INJECTION USP(CONTAINING 780 MG OF L-ARGENINE PER GM OF AZTREONAM)	vials	1	AZTREONAM FOR INJECTION USP (CONTAINING 780 MG OF L-ARGENINE PER GM OF AZTREONEM)	1.869 gm / 1 gm injection

RA concerned may take further necessary action as per above decision of NC

	Case No.:223/13/82-ALC4/2018	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01201/AM19/	RLA File :34/24/040/00226/AM19/	Lic.No/Date:3410044574 10.10.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

	Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
408	PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM POWDER OF INJECTION 4.5gm. PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM POWDER OF INJECTION 4.5gm	2100000.000 Numbers	1	PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM(8:1) (Sterle Powder) PIPERACILLIN SODIUM AND TAZOBACTAM SODIUM(8:1) (Sterle Powder)	9922.50 kg
			2	Glass Bottles Antibiotic 30ML Clear Glass Type-1. Glass Bottles Antibiotic 30ML Clear Glass Type-1.	As per relevant packing policy
			3	20mm Bromo Butyl Serum Stoppers V9025 FM2572 ISAFI RFS (As Per General Notes) 20mm Bromo Butyl Serum Stoppers V9025 FM2572 ISAFI RFS (As Per General Notes)	

RA concerned may take further necessary action as per above decision of NC

409	**Case No.:224/13/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01202/AM19/	RLA File :34/24/040/00225/AM19/	Lic.No/Date:3410044573 10.10.2018	Defer

Decision: Deferred for comments of TE

410	**Case No.:448/13/82-ALC4/2018**	Party Name:BAROQUE PHARMACEUTICALS PVT. LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01426/AM19/	RLA File :08/24/040/00208/AM19/	Lic.No/Date:0810143673 10.10.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
CLOXACILLIN SODIUM CAPSULES USP 500MG Each hard gelatin capsule contains Cloxacillin Sodium USP Eq to Cloxacillin 500mg	Numbers	1	CLOXACILLIN SODIUM COMPECTED USP CLOXACILLIN SODIUM USP 573.18MG EQ.TO CLOXACILLIN 500 MG.	555.90 mg/capsule

RA concerned may take further necessary action as per above decision of NC

411	**Case No.:168/13/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01146/AM19/	RLA File :34/24/040/00232/AM19/	Lic.No/Date:3410044578 11.10.2018	Defer

Decision: Deferred for comments of TE

412	**Case No.:347/13/82-ALC4/2018**	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01325/AM19/	RLA File :03/94/040/00607/AM19/	Lic.No/Date:0310824389 11.10.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
BRIMONIDINE TARTRATE EYE DROPS 0.2% W/V 5ML	vials	1	BRIMONIDINE L-TARTRATE	0.0102 gm/ vial

RA concerned may take further necessary action as per above decision of NC

413	**Case No.:169/13/82-ALC4/2018**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01147/AM19/	RLA File :34/24/040/00211/AM19/	Lic.No/Date:3410044586 12.10.2018	Defer

Decision: Deferred for comments of TE

414	**Case No.:171/13/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01149/AM19/	RLA File :34/24/040/00240/AM18/	Lic.No/Date:3410044583 12.10.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 10/82 meeting dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
METHOXY METHYL TRIPHENYL PHOSPHONIUM CHLORIDE CAS No.4009-98-7 ASSAY NLT 98%	1 kg	1	TRIPHENYL PHOSPHINE CAS NO: 603-35-0 ASSAY NLT 98%	0.806 kg
		2	METHYLAL CAS NO. 109-87-5 ASSAY NLT 99%	0.233 kg

RA may take appropriate action as per the decision of Norms Committee

415	**Case No.:177/13/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01155/AM19/	RLA File :34/24/040/00169/AM19/	Lic.No/Date:3410044585 12.10.2018	Defer

Decision: Deferred for comments of TE

416	**Case No.:178/13/82-ALC4/2018**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01156/AM19/	RLA File :34/24/040/00217/AM19/	Lic.No/Date:3410044587 12.10.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
CHLOROHEXAN-2-ONE	1 Kg.	1	1-BROMO 3-CHLORO PROPANE. CLEAR LIQUID.	2.05
		2	METHYL ACETO ACETATE. CLEAR COLOURLESS TO LIGHT YELLOW LIQUID	1.65
		3	SODIUM METHOXIDE. WHITE POWDER	1.25

RA concerned may take further necessary action as per above decision of NC

417	**Case No.:158/13/82-**	Party Name:UNITECH	Meet No/Date:13/82-	**Status:**

ALC4/2018	INTERNATIONAL LIMITED	ALC4/2018 14.01.2019	**Approved**
HQ File :01/82/050/01136/AM19/	RLA File :03/95/040/00722/AM19/	Lic.No/Date:0310824473 16.10.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Esters of Methacrylic Acid - Crude Methyl Methacrylate Monomer Net Content Per M.T. Acrylic Strips and Cut Pieces - 1.33 M.T.	1 Kg.	1	Acrylic Strips and Cut Pieces	1.10 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:338/13/82-ALC4/2018	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01316/AM19/	RLA File :03/94/040/00647/AM19/	Lic.No/Date:0310824472 16.10.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

	Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed in kg
418	PIROCTONE OLAMINE OR VIPIROX	1 kg	1	3,3 Dimethylacrylic Acid	0.919 kg
			2	Isononanoyl Chloride or 3,5,5-Trimethyl Haxanyl Chloride	1.30
			3	Hydroxylamine Hcl (99% MIN) Or Hydroxylamine Hydro Chloride(99% MIN)	0.73
			4	Methanol	1.00
			5	Di Chloro Methane (MDC)	0.50
			6	Ethylene Di Chloride (EDC)	1.00
			7	Toluene	0.25
			8	Hydro Quinone	Not shown in process

RA may take appropriate action as per the decision of Norms Committee

419	**Case No.:425/13/82-ALC4/2018**	Party Name:JNP PRODUCTS	Meet No/Date:13/82-ALC4/2018	**Status: Approved**

			14.01.2019	
	HQ File :01/82/050/01403/AM19/	RLA File :34/24/040/00237/AM19/	Lic.No/Date:3410044599 16.10.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Qty.	Sl. No.	Import items	Qty. allowed
Para Amino Phenol	1 kg	1	Para Nitro Chloro Benzene	1.222 kg
		2	Caustic Soda Lye	0.50 kg

RA may take appropriate action as per the decision of Norms Committee

420	**Case No.:335/13/82-ALC4/2018**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01313/AM19/	RLA File :03/94/040/00633/AM19/	Lic.No/Date:0310824511 17.10.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
DISODIUM MANGANESE EDTA Content 12.5% (+/- 0.5)	1kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.69 kg

RA concerned may take further necessary action as per above decision of NC

421	**Case No.:339/13/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01317/AM19/	RLA File :03/94/040/00511/AM19/	Lic.No/Date:0310824507 17.10.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in mg/tablet
Telmisartan and Amlodipine Tablets 40/10mg Each uncoated tablets contains : Telmisartan 40 mg Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to Amlodipine USP 10mg	Nos.	1	Telmisartan Granules	68.034
		2	Amlodipine Besilate	10.20
Telmisartan and Amlodipine Tablets 80/10mg Each uncoated tablets contains : Telmisartan 80 mg Telmisartan 80 mg equivalent to Telmisartan granules	Nos.	1	Telmisartan Granules	136.067
		2	Amlodipine Besilate	10.20

134.72mg Amlodipine Besilate equivalent to Amlodipine USP 10mg				
Telmisartan and Amlodipine Tablets 80/5mg Each uncoated tablets contains : Telmisartan 80 mg Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 5mg	Nos.	1	Telmisartan Granules	136.067
		2	Amlodipine Besilate	5.10
Notional Value of Item of Import TELMISARTAN GRANULES supplied Free of Cost by Foreign Buyer	Nos.	1	Telmisartan Granules	

RA concerned may take further necessary action as per above decision of NC

	Case No.:340/13/82-ALC4/2018	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01318/AM19/	RLA File :03/94/040/00632/AM19/	Lic.No/Date:0310824516 17.10.2018	

422 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in mg/tablet
TAMBOCOR 50MG TABLET. Each tablet contains, Flecainide Acetate 50mg.	Nos.	1	Flecainide Acetate	51.0 mg /50 mg tablet
TAMBOCOR 100MG TABLET. Each tablet contains, Flecainide Acetate 100mg.	Nso.	2	Flecainide Acetate	102.0 mg /100 mg tablet
TAMBOCOR CR 100MG CAPSULE. Each Capsule contains, Flecainide Acetate 100mg.	Nso.	3	Flecainide Acetate	102.0 mg /100 mg capsule
TAMBOCOR CR 200MG CAPSULE. Each Capsule contains, Flecainide Acetate 200mg.	Nso.	4	Flecainide Acetate	204.0 mg /200 mg capsule

RA concerned may take further necessary action as per above decision of NC

	Case No.:203/13/82-ALC4/2018	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01181/AM19/	RLA File :34/24/040/00239/AM19/	Lic.No/Date:3410044614 22.10.2018	

423 **Decision:** The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg

4, 7 DICHLOROQUINOLINE	1 Kg.	1	Di Ethyl Ethoxy Methylene Malonate	1.65
		2	Meta Chloro Aniline	0.97
		3	Light Liquid Parafin	0.97
		4	Tolune	0.88
		5	Phosphorous Oxychloride	0.97
		6	Methanol	1.13

RA concerned may take further necessary action as per above decision of NC

	Case No.:336/13/82-ALC4/2018	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01314/AM19/	RLA File :03/94/040/00619/AM19/	Lic.No/Date:0310824550 22.10.2018	

424 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
Leflunomide 13.33% DCG	300.000 kg	1	Leflunomide	4.039 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:181/13/82-ALC4/2018	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01159/AM19/	RLA File :33/24/040/00011/AM19/	Lic.No/Date:3310030488 23.10.2018	

425 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
STERILE CEFTRIAXONE SODIUM	1kg	1	CEFTRIAXONE SODIUM NON STERILE	1.04 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:337/13/82-ALC4/2018	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01315/AM19/	RLA File :03/94/040/00657/AM19/	Lic.No/Date:0310824619 23.10.2018	

426 **Decision:** The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp.	Sl. No.	Import items	Qty. allowed

	Qty.			in kg
CILOSTAZOL	1 Kg.	1	[5-(4-Chlorobutyl)-1-Cyclohexyl-1H-Tetrazole] (CBT Cilostazol)	0.88
		2	6-Hydroxy-3,4-Dihydroquinolinone [HCS Cilostazol]	0.59
		3	Methanol	1.03
		4	Iso Propyl Alcohol	2.90

RA concerned may take further necessary action as per above decision of NC

	Case No.:456/13/82-ALC4/2018	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01434/AM19/	RLA File :05/24/040/00416/AM19/	Lic.No/Date:0510408197 23.10.2018	

427

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
LINAGLIPTIN	1 Kg.	1	2-(chloromethyl)-4-methylquinazoline (LG01)	0.785
		2	8-bromo-7-(2-butyn-1-yl)-3,7-di hydro-3-methyl-1H-Purine-2, 6-dione(LGS01) or 8-bromo-7-(but-2-ynyl)-3-methyl-1H-purine-2, 6(3H,7H) - dione (LGS01)	1.10
		3	(R)-3-(Boc-Amino) piperidine (LGS02)	0.85

RA concerned may take further necessary action as per above decision of NC

	Case No.:457/13/82-ALC4/2018	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01435/AM19/	RLA File :05/23/040/00247/AM19/	Lic.No/Date:0510408181 23.10.2018	

428

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee.

429	**Case No.:111/13/82-**	Party Name:VARAHI	Meet No/Date:13/82-	**Status:**

	ALC4/2018	PHARMA PRIVATE LIMITED	ALC4/2018 14.01.2019	**Deferred**
	HQ File :01/82/050/01089/AM19/	RLA File :66/24/040/00006/AM19/	Lic.No/Date:6610000017 24.10.2018	Defer

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
CLOPIDOGREL BISULFATE	1 Kg.	1	DL-2-CHLORO PHENYL GLYCINE	1.00
		2	2-THIOPHENE ETHANOL	0.60
		3	L(+)TARTARIC ACID	0.667
		4	P.T.S. CHLORIDE	1.029

RA concerned may take further necessary action as per above decision of NC

	Case No.:192/13/82-ALC4/2018	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
430	HQ File :01/82/050/01170/AM19/	RLA File :07/24/040/00183/AM19/	Lic.No/Date:0710114044 24.10.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to refer the case to Coffee Board for its comments and also call the firm for personal hearing to explain its case.

	Case No.:322/13/82-ALC4/2018	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
431	HQ File :01/82/050/01300/AM19/	RLA File :24/24/040/00033/AM19/	Lic.No/Date:2410042548 24.10.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to call from the firm complete chemical reaction, molecular weight and % yield on molar basis for each step of manufacturing process.

	Case No.:358/13/82-ALC4/2018	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01336/AM19/	RLA File :03/94/040/00505/AM19/	Lic.No/Date:0310824645 24.10.2018	

432 **Decision:** The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
Ciprofloxacin Hydrochloride	1 Kg.	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5 Fluorobenzoyl) Acrylate	1.294
		2	Caustic Soda Flakes	0.35
		3	Sulpuric Acid (98%)	Not importable

				item
		4	Toluene	0.123
		5	Anhydrous Piperazine	0.39

RA concerned may take further necessary action as per above decision of NC

433	**Case No.:360/13/82-ALC4/2018**	Party Name:FINE ORGANIC INDUSTRIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01338/AM19/	RLA File :03/94/040/00658/AM19/	Lic.No/Date:0310824646 24.10.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
BEHENYL BEHENATE	1 kg	1.	BEHENIC ACID	0.546 kg
		2.	BEHENYL ALCOHOL	0.524 kg

RA concerned may take further necessary action as per above decision of NC.

434	**Case No.:208/13/82-ALC4/2018**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01186/AM19/	RLA File :03/94/040/00626/AM19/	Lic.No/Date:0310824671 25.10.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
2,4,6-TRIMETHYL PHENYL ACETYL CHLORIDE	1 kg	1.	1,3,5-TRIMETHYL BENZENE OR MESITYLENE	1.49 kg
		2.	PARAFORMALDEHYDE	0.804 kg
		3	SODIUM CYANIDE	0.456 kg

RA concerned may take further necessary action as per above decision of NC.

435	**Case No.:235/13/82-ALC4/2018**	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01213/AM19/	RLA File :04/24/040/00168/AM19/	Lic.No/Date:0410164810 25.10.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
CLINDAMYCIN HYDROCHLORIDE ACTIVE PHARMACEUTICAL INGREDIENT	1 kg	1.	CLINCOMYCIN HYDROCHLORIDE RAW MATERIAL	1.222 BOU/kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:359/13/82-ALC4/2018	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01337/AM19/	RLA File :03/94/040/00624/AM19/	Lic.No/Date:0310824670 25.10.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

436

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
Ciprofloxacin Hydrochloride USP	1 Kg.	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5 Fluorobenzoyl) Acrylate	1.294
		2	Caustic Soda Flakes	0.35
		3	Sulpuric Acid (98%)	Not given
		4	Toluene	0.123
		5	Anhydrous Piperazine	0.39

RA concerned may take further necessary action as per above decision of NC

437	**Case No.:361/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01339/AM19/	RLA File :03/94/040/00666/AM19/	Lic.No/Date:0310824695 25.10.2018	

Decision: Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
LITHIUM CARBONATE EXTENDED RELEASE TABLETS USP 300 MG (Pack of 100) Each tablet contains 300 mg of Lithium Carbonate USP. Net content of Lithium Carbonate USP 454.56 Kgs.	Nos.	1.	LITHIUM CARBONATE USP	306 mg/300 mg tablet

LITHIUM CARBONATE EXTENDED RELEASE TABLETS USP 450 MG. (Pack of 100) Each tablet contains 450 mg of Lithium Carbonate USP. Net content of Lithium Carbonate USP 442.485 Kgs.	Nos.	2	LITHIUM CARBONATE USP	459 mg/450 mg tablet

RA concerned may take further necessary action as per above decision of NC.

438	**Case No.:424/13/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01402/AM19/	RLA File :34/24/040/00144/AM19/	Lic.No/Date:3410044635 25.10.2018	Defer
	Decision: Deferred for comments of TE			

439	**Case No.:426/13/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01404/AM19/	RLA File :34/24/040/00208/AM19/	Lic.No/Date:3410044636 25.10.2018	Defer
	Decision: Deferred for comments of TE			

440	**Case No.:453/13/82-ALC4/2018**	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01431/AM19/	RLA File :08/24/040/00231/AM19/	Lic.No/Date:0810143739 25.10.2018	Defer
	Decision: Committee considered the case as per agenda and it was decided to send the copy of application to Department of Biotechnology for their comments.			

441

Case No.:357/13/82-ALC4/2018	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01335/AM19/	RLA File :03/94/040/00522/AM19/	Lic.No/Date:0310824721 26.10.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
Ciprofloxacin Hydrochloride	1 Kg.	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5 Fluorobenzoyl) Acrylate	1.294
		2	Caustic Soda Flakes	0.35
		3	Sulpuric Acid (98%)	Not importable item
		4	Toluene	0.123

		5	Anhydrous Piperazine	0.39

RA concerned may take further necessary action as per above decision of NC

442	**Case No.:232/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01210/AM19/	RLA File :31/83/040/00114/AM19/	Lic.No/Date:3110067218 29.10.2018	Defer

Decision: Committee considered the case as per agenda and it has been observed that the chemistry given by the firm is not clear, since stating that the raw material shown as phenol while import is of OCP 50. It was decided to ask the firm to furnish exact chemical name of OCP 50 along with manufacturing process and all technical details starting from OCP 50.

443	**Case No.:356/13/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01334/AM19/	RLA File :03/94/040/00217/AM19/	Lic.No/Date:0310824757 29.10.2018	Defer

Decision: Deferred for comments of TE

444	**Case No.:341/13/82-ALC4/2018**	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01319/AM19/	RLA File :03/94/040/00681/AM19/	Lic.No/Date:0310824781 30.10.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
METHYL PARABEN	1 kg	1.	P-HYDROXY BENZOIC ACID	0.97 kg

RA concerned may take further necessary action as per above decision of NC.

445	**Case No.:342/13/82-ALC4/2018**	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01320/AM19/	RLA File :03/94/040/00678/AM19/	Lic.No/Date:0310824790 30.10.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed

PROPYL PARABEN	1 kg	1.	P-HYDROXY BENZOIC ACID	0.85 kg

RA concerned may take further necessary action as per above decision of NC.

446

Case No.:343/13/82-ALC4/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01321/AM19/	RLA File :03/94/040/00667/AM19/	Lic.No/Date:0310824789 30.10.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. Allowed in kg
DI ISODECYL PHENYL PHOSPHITE	1 kg	1	YELLOW PHOSPHOROUS	0.078
		2	PHENOL	0.300
		3	ISODECYL ALCOHOL	0.750

RA concerned may take further necessary action as per above decision of NC.

447

Case No.:183/13/82-ALC4/2018	Party Name:PHAROSE REMEDIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
HQ File :01/82/050/01161/AM19/	RLA File :30/24/040/00032/AM19/	Lic.No/Date:3010104485 31.10.2018	Defer

Decision: Deferred for comments of TE

448

Case No.:233/13/82-ALC4/2018	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01211/AM19/	RLA File :31/83/040/00113/AM19/	Lic.No/Date:3110067223 31.10.2018	

Decision: The Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 7/82 meeting dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Guaiacol	1 kg	1	Phenol PURITY 99% AND ABOVE	1.108 kg
		2	Dimethyl Sulphate PURITY 99% AND ABOVE	0.847 kg
		3	Caustic Lye	0.35 kg
		4	Hydrogen Peroxide (60%) PURITY 60%	0.687 kg
		5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:236/13/82-ALC4/2018	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01214/AM19/	RLA File :31/83/040/00117/AM19/	Lic.No/Date:3110067224 31.10.2018	

449 **Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 9/82 meeting dated 18.09.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Acetyl Anisole (4-Methoxy Acetophenone)	1 kg	1	Phenol	0.906 kg
		2	Dimethyl Sulphate	0.693 kg
		3	Caustic Lye	0.437 kg
		4	Acetic Anhydride PURITY 99%	0.755 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:344/13/82-ALC4/2018	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01322/AM19/	RLA File :03/94/040/00643/AM19/	Lic.No/Date:0310824838 31.10.2018	

450 **Decision:** The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg
Ciprofloxacin Hydrochloride	1 Kg.	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5 Fluorobenzoyl) Acrylate	1.294
		2	Caustic Soda Flakes	0.35
		3	Sulpuric Acid (98%)	Not importable item
		4	Toluene	0.123
		5	Anhydrous Piperazine	0.39

RA concerned may take further necessary action as per above decision of NC

	Case No.:345/13/82-ALC4/2018	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01323/AM19/	RLA File :03/94/040/00641/AM19/	Lic.No/Date:0310824837 31.10.2018	

451 **Decision:** The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed in kg

Ciprofloxacin Hydrochloride	1 Kg.	1	Ethyl 3 Cyclopropylamino-2(2,4 Dichloro-5 Fluorobenzoyl) Acrylate	1.294
		2	Caustic Soda Flakes	0.35
		3	Sulpuric Acid (98%)	Not importable
		4	Toluene	0.123
		5	Anhydrous Piperazine	0.39

RA concerned may take further necessary action as per above decision of NC

	Case No.:114/13/82-ALC4/2018	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01092/AM19/	RLA File :02/24/040/00113/AM19/	Lic.No/Date:0210208784 01.11.2018	

452 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1.	Noscapine Crude Content 95%	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:115/13/82-ALC4/2018	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01093/AM19/	RLA File :05/24/040/00392/AM19/	Lic.No/Date:0510408318 02.11.2018	

453 **Decision:** The Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 6/82 meeting dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
PLASTICIZER (DOP) (DI-OCTYL PHTHALATE)	1 kg	1	PHTHALIC ANHYDRIDE	0.3797 kg
		2	2 ETHYL HEXANOL	0.700 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:182/13/82-ALC4/2018	Party Name:RAJ PIONEER LABORATORIES INDIA PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01160/AM19/	RLA File :56/24/040/00025/AM19/	Lic.No/Date:5610005515 02.11.2018	

454 **Decision:** The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2,4 - DI FLUORO ALPHA- (1 H-1,2,4 TRIAZOLE 1-YL) ACETOPHENONE (D.F.T.A.)	1 Kg.	1	1,3 DI FLUOROBENZENE (1,3 DFB)	0.60 kg
		2	4 AMINO TRIAZOLE	0.42 kg
		3	METHLENE DI CHLORIDE (MDC)	1.41 kg
		4	ACETONITRILE	1.65 kg

RA concerned may take further necessary action as per above decision of NC

455

Case No.:116/13/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01094/AM19/	RLA File :05/24/040/00402/AM19/	Lic.No/Date:0510408342 05.11.2018	

Decision: The Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 4/82 meeting dated 03.07.2014, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
Volini Gel 30gm (Each tube contains 1.50gm of Racementhol) equivalent to 1008.131 Kg of bulk drug)	Nos.	1.	Racementhol	1.53 gm /30 gm tube

RA concerned may take further necessary action as per above decision of NC.

456

Case No.:363/13/82-ALC4/2018	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
HQ File :01/82/050/01341/AM19/	RLA File :03/94/040/00699/AM19/	Lic.No/Date:0310824906 05.11.2018	Defer

Decision: Deferred for comments of TE

457

Case No.:459/13/82-ALC4/2018	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01437/AM19/	RLA File :05/23/040/00268/AM19/	Lic.No/Date:0510408334 05.11.2018	

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg

		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:193/13/82-ALC4/2018	Party Name:NATURAL & ESSENTIAL OILS PVT.LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
458	HQ File :01/82/050/01171/AM19/	RLA File :07/24/040/00197/AM19/	Lic.No/Date:0710114100 06.11.2018	Defer

Decision: The Committee considered the case as per agenda and it was decided to refer the case to Coffee Board for its comments and also call the firm for personal hearing to explain the case.

	Case No.:258/13/82-ALC4/2018	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01236/AM19/	RLA File :31/83/040/00122/AM19/	Lic.No/Date:3110067227 06.11.2018	

459

Decision: The Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 7/82 meeting dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Guaiacol	1 kg	1	Phenol PURITY 99% AND ABOVE	1.108 kg
		2	Dimethyl Sulphate PURITY 99% AND ABOVE	0.847 kg
		3	Caustic Lye	0.35 kg
		4	Hydrogen Peroxide (60%) PURITY 60%	0.687 kg
		5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:362/13/82-ALC4/2018	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
460	HQ File :01/82/050/01340/AM19/	RLA File :03/94/040/00683/AM19/	Lic.No/Date:0310824929 06.11.2018	Defer

Decision: Deferred for comments of TE

	Case No.:458/13/82-ALC4/2018	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01436/AM19/	RLA File :05/24/040/00431/AM19/	Lic.No/Date:0510408362 06.11.2018	

461

Decision: The Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 4/82 meeting dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp.	Sl.No.	Import items	Qty. allowed

	Qty.			
Rosuvastatin Calcium	1 kg	1	4-(4-Fluorophenyl)-6-isopropyl-2-[(N-methyl sulfonyl)amino] pyrimidine-5-yl-methanol (Z7/RT07)	1.338 kg
		2	(4R-cis)-6-[(Acetyloxy)methyl]-2,2-dimethyl-1,3-dioxane-4-acetic acid-1, 1-dimethylethyl ester (D5 OR RTS04) / Tert-Butyl-2-[(4R,6S)-2,2-dimethyl-6-[(methylcarbonyloxy) methyl]-1,3-dioxan-4-yl]acetate	1.80 kg

RA may take appropriate action as per the decision of Norms Committee

462

Case No.:351/13/82-ALC4/2018	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
HQ File :01/82/050/01329/AM19/	RLA File :03/94/040/00682/AM19/	Lic.No/Date:0310824972 12.11.2018	Defer

Decision: Deferred for comments of TE

463

Case No.:422/13/82-ALC4/2018	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01400/AM19/	RLA File :34/24/040/00266/AM19/	Lic.No/Date:3410044680 12.11.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
TEMAZEPAM CAPSULES USP 7.5 MG (net content of active ingredients 4.5 kgs.)	Number	1	TEMAZEPAM USP	7.65 mg /7.5 mg tablet
TEMAZEPAM CAPSULES USP 15 MG (net content of active ingredients144 kgs.)	Number	2	TEMAZEPAM USP	15.30 mg /15 mg tablet
TEMAZEPAM CAPSULES USP 22.5 MG (net content of active ingredients 10.10 kgs.)	Number	3	TEMAZEPAM USP	22.95 mg /22.5mg tablet
TEMAZEPAM CAPSULES USP 30 MG (net content of active ingredients 324 kgs.)	Number	4	TEMAZEPAM USP	30.6 mg /30 mg tablet

RA concerned may take further necessary action as per above decision of NC

464	**Case No.:423/13/82-ALC4/2018**	Party Name:KUTCH CHEMICAL INDUSTRIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01401/AM19/	RLA File :34/24/040/00269/AM19/	Lic.No/Date:3410044688 13.11.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
2 ETHYL HEXYL NITRATE	1 kg	1.	2 ETHYL HEXANOL	0.764 kg
		2	CONCENTRATED NITRIC ACID 98%	Not importable item
		3	SULPHURIC ACID 98%	

RA concerned may take further necessary action as per above decision of NC.

465	**Case No.:204/13/82-ALC4/2018**	Party Name:RONAK CHEMICALS	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01182/AM19/	RLA File :34/24/040/00262/AM19/	Lic.No/Date:3410044693 14.11.2018	Defer

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
BARBITURIC ACID	1 kg	1	DI ETHYL MALONATE	1.46 kg
		2	SODIUM METAL	0.179 kg

RA concerned may take further necessary action as per above decision of NC

466	**Case No.:427/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01405/AM19/	RLA File :34/24/040/00264/AM19/	Lic.No/Date:3410044694 14.11.2018	Defer

Decision: Deferred for comments of TE

467	**Case No.:462/13/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01440/AM19/	RLA File :05/23/040/00337/AM19/	Lic.No/Date:0510408444 16.11.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
CEFDINIR USP/BP/IP/JP/EP Powder	1 Kg.	1	7 AVCA(7AVNA)	0.80
		2	METHYLENE CHLORIDE	6.24
		3	TETRA HYDRO FURAN(THF)	2.47
		4	METHANOL	1.85
		5	CAEM	1.397
		6	TRIETHYLAMINE	0.155
		7	METHANE SULPHONIC ACID	0.96
		8	ACTIVATED CARBON	0.100

RA concerned may take further necessary action as per above decision of NC

468

Case No.:135/13/82-ALC4/2018	Party Name:PACT LABS P.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01113/AM19/	RLA File :31/83/040/00126/AM19/	Lic.No/Date:3110067237 19.11.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. Allowed in kg
2 FLOURO ANISOLE	1 kg	1	2 FLUORO PHENOL Purity 99.5% Min (CAS NO:367-12-4)	0.935

RA concerned may take further necessary action as per above decision of NC

469

Case No.:460/13/82-ALC4/2018	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01438/AM19/	RLA File :05/23/040/00358/AM19/	Lic.No/Date:0510408452 19.11.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
Zinc Pyrithone 50% FPS (Fine Particle Suspension)	1 kg	1	Zinc Pyrithione Wet Cake	0.50 kg

RA concerned may take further necessary action as per above decision of NC

470

Case No.:461/13/82-ALC4/2018	Party Name:JUBILANT GENERICS LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
HQ File :01/82/050/01439/AM19/	RLA File :05/23/040/00353/AM19/	Lic.No/Date:0510408451 19.11.2018	Defer

Decision: Deferred for comments of TE

	Case No.:201/13/82-ALC4/2018	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01179/AM19/	RLA File :34/24/040/00270/AM19/	Lic.No/Date:3410044708 20.11.2018	

471

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
4, 7 DICHLOROQUINOLINE	1 Kg.	1	Di Ethyl Ethoxy Methylene Malonate	1.65
		2	Meta Chloro Aniline	0.97
		3	Light Liquid Parafin	0.97
		4	Tolune	0.88
		5	Phosphorous Oxychloride	0.97
		6	Methanol	1.13

RA concerned may take further necessary action as per above decision of NC

	Case No.:202/13/82-ALC4/2018	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01180/AM19/	RLA File :34/24/040/00272/AM19/	Lic.No/Date:3410044707 20.11.2018	

472

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
4, 7 DICHLOROQUINOLINE	1 Kg.	1	Di Ethyl Ethoxy Methylene Malonate	1.65
		2	Meta Chloro Aniline	0.97
		3	Light Liquid Parafin	0.97
		4	Tolune	0.88
		5	Phosphorous Oxychloride	0.97
		6	Methanol	1.13

RA concerned may take further necessary action as per above decision of NC

	Case No.:378/13/82-ALC4/2018	Party Name:BIOMIR VENTURE LLP	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
473	HQ File :01/82/050/01356/AM19/	RLA File :31/83/040/00098/AM19/	Lic.No/Date:3110067239 22.11.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as

applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
Florfenicol 20% w/v Suspension	1 litre	1	Florfenicol API	0.202 kg/litre

RA concerned may take further necessary action as per above decision of NC

474

Case No.:379/13/82-ALC4/2018	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01357/AM19/	RLA File :31/83/040/00128/AM19/	Lic.No/Date:3110067240 22.11.2018	

Decision: The Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 7/82 meeting dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Guaiacol	1 kg	1	Phenol PURITY 99% AND ABOVE	1.108 kg
		2	Dimethyl Sulphate PURITY 99% AND ABOVE	0.847 kg
		3	Caustic Lye	0.35 kg
		4	Hydrogen Peroxide (60%) PURITY 60%	0.687 kg
		5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee

475

Case No.:463/13/82-ALC4/2018	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
HQ File :01/82/050/01441/AM19/	RLA File :05/23/040/00359/AM19/	Lic.No/Date:0510408634 26.11.2018	Defer

Decision: Deferred for comments of TE

476

Case No.:464/13/82-ALC4/2018	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
HQ File :01/82/050/01442/AM19/	RLA File :05/24/040/00471/AM19/	Lic.No/Date:0510408662 28.11.2018	

Decision: The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg
ATORVASTATIN CALCIUM	1 Kg.	1	(4R-Cis)-1,1-Dimethylethyl-6-cyanomethyl-2,2-dimethyl-1,3-dioxane -4-Acetate	0.708
		2	4-Fluoro-alpha-[2-methyl-1-oxopropyl]-gamma-oxo-N-beta-diphenyl benzene butanamide	0.994

		3	Methanol	4.285
		4	Methyl tert-butyl ether (M201)	1.145
		5	Tetrahydrofuran	0.542
		6	Methylene chloride	1.414
		7	Diisopropyl ether	0.754

RA concerned may take further necessary action as per above decision of NC

	Case No.:465/13/82-ALC4/2018	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01443/AM19/	RLA File :05/24/040/00470/AM19/	Lic.No/Date:0510408665 28.11.2018	

477 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 5/82-ALC4/2015, dated 25.06.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg
Rosuvastatin Calcium	1kg	1	Tert-butyl-2-((4R,6S)-6-((E)-2-(4 (-(4-fluorophenyl)-6-isopropyl-2-[N-methyl (methylsulphonyl) amino] pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxane-4-yl) acetate	1.425
		2	Methanol	2.53
		3	Tert-butyl methyl ether (MTBE)	0.79

RA concerned may take further necessary action as per above decision of NC.

	Case No.:205/13/82-ALC4/2018	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01183/AM19/	RLA File :33/24/040/00013/AM19/	Lic.No/Date:3310030498 03.12.2018	

478 **Decision:** The Committee considered the case as per agenda in the presence of Technical Experts and, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
Vancomycin Hydrochloride (Sterile)	1 kg	1	Vancomycin HCL (NON STERILE)	1.01 kg

RA concerned may take further necessary action as per above decision of NC

	Case No.:207/13/82-ALC4/2018	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01185/AM19/	RLA File :05/23/040/00372/AM19/	Lic.No/Date:0510408747 04.12.2018	

479 **Decision:** Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product

Carboplatin Injections 600mg/60ml, 450mg/45ml, 150mg/15ml and 50mg/5ml

S. No.	Import Items	For export of 1 No. **Injection** (Quantity in gms)			
		600 mg/ 60 ml	450 mg/ 45 ml	150 mg/ 15 ml	50 mg/ 5 ml
1	Platinum (Sponge Powder) Purity: 99.9%	0.384	0.280	0.098	0.029
2	1,1-Cyclobutane Dicarboxylic Acid. Purity: NLT98%	0.306	0.2295	0.0765	0.0255
3	Rubber Stoppers for Pharmaceutical Use WPS S10-F451 4432/50G B240 WESTARRS/SP06. Rubber Stoppers 20mm dia for glass bottles.	Relevant as per packing policy			
4	Glass Bottles Antibiotique 100, Clear Glass Type 1, Neck Finish ISO836220,0. Moulded Glass Bottle 100ml capacity.				

RA may take appropriate action as per the decision of Norms Committee

	Case No.:467/13/82-ALC4/2018	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Approved**
	HQ File :01/82/050/01445/AM19/	RLA File :05/23/040/00387/AM19/	Lic.No/Date:0510408790 05.12.2018	

480 **Decision:** The committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed in kg

CEFUROXIME USP/BP/IP/JP Power	1 Kg.	1	D-7ACA(Deacetyl-7-aminocephalosporanic acid)	0.752
		2	(Z)-2-Methoxyimino-2-(furyl-2-yl) acetic acid ammonium salt (SMIA)	0.700
		3	Phosphorous Pentachloride(PCl5)	0.784
		4	METHANOL	3.05
		5	Methylene Chloride	2.87
		6	CHLOROSULPHONYL ISOCYANATE (CSI)	0.53
		7	ACETONE	1.75
		8	TETRA METHYL GUANIDINE	0.215
		9	DIMETHYL ACETAMIDE (DMAC)	1.94
		10	ETHYL ACETATE	1.84
		11	1-ACETOXYETHYLBROMIDE (AEB)	0.59
		12	ACTIVATED CARBON	0.100

RA concerned may take further necessary action as per above decision of NC

481	**Case No.:466/13/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01444/AM19/	RLA File :05/23/040/00376/AM19/	Lic.No/Date:0510408809 06.12.2018	Defer
	Decision: Deferred for comments of TE			

482	**Case No.:474/13/82-ALC4/2018**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2018 14.01.2019	**Status: Deferred**
	HQ File :01/82/050/01452/AM19/	RLA File :05/24/040/00511/AM19/	Lic.No/Date:0510408987 19.12.2018	Defer

Decision: The Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 6/82 meeting dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. allowed
PLASTICIZER (PVC) (DOTP)	1 kg	1	PURE TERA PHTHALIC ACID	0.3797 kg
		2	2 ETHYL HEXANOL	0.700 kg

RA may take appropriate action as per the decision of Norms Committee

Manual cases

Case No. B- 1 M.No. 13/AM19 Date 14.01.2019	M/s. AMI Organics Limited Ltd F. No. 01/82/050/00411/AM19/DES-III F. No. 01/82/050/01498/AM16/DES-III F. No. 01/82/050/00404/AM17/DES-III F. No. 01/82/050/00589/AM18/DES-III F. No. 01/82/050/01177/AM18/DES-III
RLA No. 52/24/040/00035/AM16 RLA No. 52/24/040/00064/AM16 RLA No. 52/24/040/00018/AM17 RLA No. 52/24/040/00019/AM18 RLA No. 52/24/040/00056/AM18	Adv.Auth. No. 5210041611 dtd.14.08.2015 Adv.Auth. No 5210041711 dtd. 15.12.2015 Adv.Auth. No 5210041937 dtd. 20.06.2016 Adv.Auth. No 5210042319 dtd. 26.07.2017 Adv.Auth. No 5210042461 dtd. 22.12.2017

Decision: The Committee re-considered case as per agenda for revision of norms. The firm has given copy of US patent No. 4, 465, 683 in support of their request for enhancement of norms. The committee deliberated on the matter and inline with US patent, it was decided to revise the ad-hoc input output norms in respect of above mentioned advance authorization under para 4.7 of HBP as under:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
1,2,4 - TRIAZOLO (4,3-a) PYRIDIN - 3 (2H) - ONE - 98% MIN	1 Kg	1	SEMICARBAZIDE HCL - 99% MIN Tech. Spec. : Powder	2.806 kg
		2	2-Chloro Pyridine Tech.spec : Liquid	1.37 kg
		3	Mono Ethylene Glycol Tech Spec.: Liquid	1.45 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 2 M.No. 13/AM19 Date 14.01.2019	M/s. AMI Organics Limited Ltd F.No.01/82/050/00467/AM14 F.No.01/82/050/00954/AM18 F.No.01/82/050/01125/AM14 F.No.01/82/050/00505/AM18
RLA No. 52/24/040/00015/AM14 RLA No. 52/24/040/00017/AM14 RLA No. 52/24/040/00031/AM14 RLA No. 52/24/040/00020/AM18	Adv.Auth. No. 5210040038 dtd. 30.07.2013 Adv.Auth. No. 5210040150 dtd. 05.09.2013 Adv.Auth. No. 5210040368 dtd. 31.10.2013 Adv.Auth. No. 5210042320 dtd. 26.07.2017

Decision: The Committee re-considered case as per agenda for revision of norms and in the presence of the technical experts present in the meeting, it is noted that, the firm has given reaction mechanism for solvolysis reaction which is a special type of nucleophillic substitution. Besides the firm has clarified formation of dimer in the reaction thereby reducing the molar yield of 42%. Accordingly, the committee decided to revise the ad-hoc input output norms in respect of above mentioned advance authorization under para 4.7 of HBP as under:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed
AMINOACETALDEHYDE DIMETHYL ACETAL 98% MIN.	1kg	1	CHLOROACETALDEHYDE DIMETHYL ACETAL 98% MIN	2.82 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 3 M.No. 13/AM19 Date 14.01.2019	M/s. AMI Organics Limited Ltd F. No. 01/82/050/01035/AM16/DES-III F. No. 01/82/050/01451/AM17/DES-III
RLA No. 52/24/040/00036/AM16 RLA No. 52/24/040/00076/AM17	Adv.Auth. No. 5210041615 dtd.21.08.2015 Adv.Auth. No. 5210042176 Dated:10.02.2017

Decision: The Committee re-considered case for revision of norms as per agenda and in the presence of the technical experts, and in line with earlier written comments of Department of C&PC vide U.O.No. 14010/2/2014-Ch.II dated 21.10.2015 and with 75% recovery of Methylene Chloride (solvent), it was decided to revise the ad-hoc input output norms in respect of above mentioned advance authorization under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Export Quantity	S. No.	Import Product	Quantity Allowed
3,4 DI HYDROXY 5 NITRO BENZIL DEHYDE-99% min	1 Kg	1	VANILLINE- 99.5 % min Tech.spec: powder	1.588 kg
		2	Methylene Chloride Tech Spec. : Liquid	2.40 kg
		3	DI METHYL FORMAMIDE - 99.5% Tech Spec.: Liquid	3.17 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B- 4 M.No. 13/AM19 Date 14.01.2019	M/s. DEEPAK NOVOCHEM TECHNOLOGIES LTD F.No. 01/82/50/00630/AM16/DES-III
RLA F.No. 31/83/040/00144/AM15	Adv. Lic. No. 3110065235 Dated:28.01.2015

Decision: Committee considered case as per agenda and as per earlier decision taken by NC in its 2/82 meeting dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed kg
TETRA METHYL BISPHENOL F	1 kg	1	2,6 xylenol	0.986 kg

RA concerned may take further necessary action as per above decision of NC

Case No. B-5 M.No. 13/AM19 Date 14.01.2019	M/s. Makson Industries Pvt. Ltd. F.No. 01/82/50/451/AM15/DES-III RLA F.No. 03/95/40/994/AM14 Advance Licence No. 0310776907 dated 03.04.2014

Decision: The Committee re-considered case as per agenda in the presence of the technical experts, and as per written comments of O/o Development Commissioner (MSME) chemical Division vide O.M. No. 23/2/2014-Chemical division dated 13.05.2017, it was decided to amend the export product description to be read as "Vicks Vaporub (in packs) 05 GMS Jars, 10 GMS Jars, 25 GMS Jars, 50 GMS Jars, 100 GMS Jars" as the description has been amended by the Jt. DGFT, Mumbai vide amended sheet No. 3. Rest of minutes would remain same.

RA concerned may take further necessary action as per above decision of NC

Case No. B-6 M.No. 13/AM19 Date 14.01.2019	M/s. KOPRAN LIMITED F. No. 01/82/050/01200/AM15/DES-III F. No. 01/82/050/01199/AM15/DES-III
F.No. 03/94/040/00200/AM15 F.No. 03/94/040/00545/AM15	Adv.Auth. No. 0310789045 dated 11.09.2014 Adv.Auth. No. 0310788934 dated 09.09.2014

Decision: The Committee re-considered case as per agenda and in the presence of the technical experts, it was decided to fix the ad-hoc input output norms in respect of above mentioned advance authorizations under para 4.7 of HBP as per details below or as applied by firm whichever is lower

Export Product	Export Quantity	S. No.	Import Product	Quantity Allowed in kg
PREGABALIN	1 Kg	1	ISOVALERALDEHYDE	2.72
		2	CYANOACETAMIDE	5.33
		3	UREA (TECHNICAL GRADE)	3.76
		4	CHLOROFORM	5.77
		5	ISO PROPYL ALCOHOL (IPA)	1.79
		6	R (+) A-METHYL BENZYL AMINE OR (R) -1-PHENYLETHYLAMINE	0.114

RA concerned may take further necessary action as per above decision of NC

Case No. B-7 M.No. 13/AM19 Date 14.01.2019	M/s. SIDDHARTH CARBOCHEM PRODUCTS LTD. F. No. 01/82/050/00544/AM18/DES-III F. No. 01/82/050/00893/AM18/DES-III
F.No. 03/95/040/00565/AM18 F.No. 03/95/040/00362/AM18	Adv.Auth. No. 0310814958 dated 01.08.2017 Adv.Auth. No. 0310816783 dated 03.11.2017

Decision: Committee re-considered the cases as per agenda. The representative of the firm appeared for personal hearing before the Norms Committee and stated that their item of export is different from other manufacturer, since their export product is Phenol free used for flavor and fragrances. The firm has also given the quantity and value of recoverable import item in manufacturing process. The committee after detailed deliberation on the matter decided to revise the norms in respect of above mentioned two advance authorizations under para 4.7 of HBP as per details below:-

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
METHYL SALICYLATE (MIN 99%)	1 Kg.	1.	SALICYLIC ACID	1.1715 kg
		2	METHANOL	Not allowed as firm has procured domestically

Note: RA Mumbai is requested to check the nil Phenol content in Certificate of Analysis (COA) of applied firm at the time of redemption and take further necessary action as per the above decision of NC.
2. No repeat licence is allowed on above norms

Case No. B- 8 M.No. 13/AM19 Date 14.01.2019	M/s Satya Deeptha Pharmaceuticals Ltd., Hyderabad F. No. 01/82/050/00901/AM17/DES-III

Subject: Request of M/s Satya Deeptha Pharmaceuticals Ltd., Hyderabad for revision of adhoc norms for the "(1S, 4R)-4-[(2-AMINO-6-CHLORO-5-FORMAMIDO-4-PYRIMIDINYL)AMINO]-2-CYCLO PENTENE-1-METHANOL" in respect of 23 advance authorizations as details given below:-

Sl. No.	Adv/ Auth. No.	HQ File No.	RA File No.
1	0910051113 dt. 03.02.2012	01/82/50/1450/AM12	09/24/40/513/AM12
2	0910052284 dt. 24.04.2012	01/82/50/187/AM16	09/24/40/00009/AM13
3	0910054339 dt. 19.11.2012	01/82/50/1237/AM13	09/24/40/394/AM13
4	0910055393 dt. 15.03.2013	01/82/50/167/AM14	09/24/40/563/AM13
5	0910056373 dt. 18.06.2013	01/82/50/673/AM14	09/24/40/102/AM14
6	0910057666 dt. 24.09.2013	01/82/50/289/AM15	09/24/40/297/AM14
7	0910058278 dt. 21.11.2013	01/82/50/1212/AM14	09/24/40/408/AM14
8	0910058730 dt. 26.12.2013	01/82/50/101/AM15	09/24/40/482/AM14
9	0910059648 dt. 27.03.2014	01/82/50/970/AM15	09/24/40/665/AM14
10	0910060758 dt. 30.07.2014	01/82/50/1044/AM15	09/24/40/212/AM15
11	0910061153 dt. 29.10.2014	01/82/50/1327/AM15	09/24/40/414/AM15
12	0910061584 dt. 04.02.2015	01/82/50/353/AM16	09/24/40/615/AM15
13	0910061793 dt. 30.03.2015	01/82/50/100/AM16	09/24/40/711/AM15
14	0910061944 dt. 29.04.2015	01/82/50/931/AM16	09/24/40/35/AM16
15	0910062273 dt. 01.07.2015	01/82/50/1243/AM16	09/24/40/193/AM16
16	0910062527 dt. 21.08.2015	01/82/50/1194/AM16	09/24/40/232/AM16
17	0910062672 dt. 05.10.2015	01/82/50/1238/AM16	09/24/40/397/AM16
18	0910063149 dt. 22.01.2016	01/82/50/245/AM17	09/24/40/626/AM16
19	0910063921 dt. 14.07.2016	01/82/50/901/AM17	09/24/040/224/AM17
20	0910064235 dt. 06.10.2016	01/82/50/1166/AM17	09/24/40/375/AM17
21	0910064769 dt. 03.03.2017	01/82/50/164/AM18	09/24/40/647/AM17
22	0910065014 dt. 09.05.2017	01/82/50/768/AM18	09/24/40/73/AM18
23	0910065200 dt. 22.06.2017	01/82/50/817/AM18	09/24/40/173/AM18

Export Product	Export Quantity	S.No	Import Product
(1S, 4R)-4-[(2-AMINO-6-CHLORO-5-FORMAMIDO-4-PYRIMIDINYL)AMINO]-2-CYCLO PENTENE-1-METHANOL	1 Kg	1	N-(2-AMINO-4, 6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE
		2	(+)-2-AZABICYCLO[2,2,1] HEPT-5-ENE-3-ONE(Vince Lactam)
		3	D(-)TARTARIC ACID
		4	SODIUM BOROHYDRIDE
		5	PYRIDINE
		6	ISO PROPYL ALCOHOL
		7	METHANOL
		8	DICHLORO METHANE

Decision: The Committee considered the cases as per agenda for revision of norms in respect of above mention 23 advance authorization. It is noted that RA Hyderabad has forwarded the firm's request along with certificate from the Central Excise Authority certifying past production consumption data. The committee deliberated on the matter in the presence of technical experts and it was decided to revise / allow the norms as per the production consumption data certified by the Central Excise Authority for relevant export import item mentioned above as per their advance authorization under para 4.7 of HBP. These norms are allowed for redemption purpose and one time basis only. No reapeat licence is allowed.

RA may take appropriate action as per the decision of Norms Committee.

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